

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI  
O.A. NO 126 OF 2021**

**IN THE MATTER OF:**

M/s. Sri Mahalakshmi Hatcheries

..Applicant

Versus

Union Of India & Others

..Respondents

**VOLUME 4**

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Dated at Chennai on this the 9<sup>th</sup> Day of August 2021.



**COUNSEL FOR RESPONDENT NO.7**

326	THIRUMURU	163-18	2.28	PATTA	YES	SHAIK DILEEP	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHVAM
327	THIRUMURU	349-2	0.9	PATTA	NO	ELLURU POLAIAH	NO	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	DARAKASTU
328	THIRUMURU	308-2	1.68	PATTA	NO	yarramathi boyana (p) YARRAMAT HI gopal (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
329	THIRUMURU	308-2	0.03	PATTA	NO	YARRAMAT HI BOYANA (P) YARRAMAT I MARUJHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	no	VARASATHVAM
330	THIRUMURU	308-3	1.28	PATTA	NO	SHAIK KALESHA (P) YARRAMAT HI BALARAMA IAH (A)		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
331	THIRUMURU	308-3	0.54	PATTA	NO	SHAIK KALESHA (P) YARRAMAT HI MARUJHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

332	THIRUMURU	308-4	0.63	PATTA	NO	SHAIK ABDUL SAHEB (p) YARRAMAT HI MARUJHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
333	THIRUMURU	306-2	0.41	PATTA	NO	LEBURU KRISHNAIA H (P) ELLURU MUNUSW MI	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
334	THIRUMURU	306-3	0.33	PATTA	NO	SALAVADI SEENAJAH	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
335	THIRUMURU	306-4	0.68	PATTA	NO	ELURU RAMANAIA H	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
336	THIRUMURU	306-5	1.53	PATTA	NO	AKULA RAMAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
337	THIRUMURU	320-1	1.21	PATTA	NO	LINGAMGU NTA SURESH	YES	SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
338	THIRUMURU	320-3	0.55	PATTA	NO	PEDAPALE M SRINIVASU LU	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
339	THIRUMURU	320-4	1.87	PATTA	NO	PEDAPALE M SRINIVASU LU	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

340	THIRUMURU	310-2	0.54	PATTA	NO	SHAIK KALESHA SAHEB (P) YARRAMAT HI MARUHAN SI(A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	nO	SADABAINAMA
341	THIRUMURU	310-2	0.51	PATTA	NO	SHAIK KALESHA SAHEB (P) YARRAMAT HI MARUHAN SI(A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	nO	SADABAINAMA
342	THIRUMURU	310-3	0.2	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI BALARAMA IH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	nO	VARASATHVAM
343	THIRUMURU	310-3	0.95	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI MARUHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
344	THIRUMURU	310-4	1.04	PATTA	NO	SHAIK BANDE BHEE (P) YARRAMAT HI BALARAMA IH(A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

345	THIRUMURU	309	1.01	PATTA	NO	SHAIK KALESHA SAHEB (P) YARRAMAT HI MARUHAN SI(A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
346	THIRUMURU	309	2.36	PATTA	NO	SHAIK KALESHA SAHEB	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
347	THIRUMURU	309	0.77	PATTA	NO	SALAVADI SEENAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	VARASATHVAM
348	THIRUMURU	314-1	0.55	PATTA	NO	SHAIK KADAR SAHEB (P) YARRAMAT HI BALARAMA IH(A)		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
349	THIRUMURU	314-2	1.1	PATTA	NO	YARRAMAT HI POTHAI(AH) (P) YARRAMAT HI BALARAMA IH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
350	THIRUMURU	314-3	4.16	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI BALARAMA IH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

351	THIRUMURU	315-1	0.63	PATTA	NO	YARRAMATHI BOYANA(P) YARRAMATHI BALARAMAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
352	THIRUMURU	315-2	0.33	PATTA	NO	LEBURU KRISHNAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
353	THIRUMURU	315-3	0.39	PATTA	NO	LEBURU RAMAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
354	THIRUMURU	315-4	0.47	PATTA	NO	LEBURU RAMAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
355	THIRUMURU	315-5	0.46	PATTA	NO	LEBURU KRISHNAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

356	THIRUMURU	315-6	0.69	PATTA	NO	THIRUMURU PAPAIAH (P) DUVVURU VENKU REDDY (A)	YES	GANDAVARAM SRINIVASULU REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
357	THIRUMURU	315-7A	0.16	PATTA	NO	DUVVURU CHENCHU REDDY (P) DUVVURU VENKU REDDY (A)	YES	SRINIVASULU REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
358	THIRUMURU	315-8A	0.59	PATTA	NO	PERNETI RAMAKRISHNAIAH	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
359	THIRUMURU	315-8B	1	PATTA	NO	PERNETI MAHESWARAMMA	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
360	THIRUMURU	315-9	1.92	PATTA	NO	DUDDI RAGAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
364	THIRUMURU	312-2P	6.3	PATTA	NO	VALLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	OWN
365	THIRUMURU	301-1	0.97	PATTA	NO	MAMIDI VENKATAIAH (P) PANDI KRISHNAIAH (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

366	THIRUMURU	301-2	0.71	PATTA	NO	KUNCHEM CHINANAR ASAIH (P) PANDI KRISHNAIA H (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
367	THIRUMURU	301-3	0.92	PATTA	NO	YARRAMAT HI CHENGAIA H (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
368	THIRUMURU	301-4	0.3	PATTA	NO	KARANAM SESHAMM A (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
369	THIRUMURU	301-5	0.43	PATTA	NO	PINACHINA YAGARI RAMAYYA SETTI (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
370	THIRUMURU	300-4	1.76	PATTA	NO	MUTHUKU RU ARUNA	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

371	THIRUMURU	300-3	0.28P	PATTA	NO	YARRAMAT HI BOYANA (P) THIRUMUR U RAMANAM MA (A)	YES	THIRUMURU VENKATARA MANAIAH	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
372	THIRUMURU	300-2P	2.43	PATTA	NO	PUCHALAP ALLI THIRUPAL	NO	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
373	THIRUMURU	300-2	2.86	PATTA	NO	PINACHINA YAGARI SIVAKAVA MMA	YES	SHAIK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
374	THIRUMURU	92-1P1	0.92	PATTA	NO	PUTTA VENKATAM MA	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
375	THIRUMURU	322	3.6	PATTA	YES	KUNCHEM DAYAKAR	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
376	THIRUMURU	323-1P2	0.18	PATTA	YES	MAMIDIPI DI PUSHPAM MA	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
377	THIRUMURU	323-1P	1.03	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAIAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
378	THIRUMURU	323-2	0.16	PATTA	YES	MAMIDIPI DI RAMAIAH (P) MAMIDIPI DI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

379	THIRUMURU	323-3	0.37	PATTA	NO	MAMIDIPI DI RAMAIAH (P) MAMIDIPI DI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
380	THIRUMURU	323-4	2.58	PATTA	NO	MAMIDIPI DI RAMAIAH (P) MAMIDIPI DI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
381	THIRUMURU	323-5	0.44	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
382	THIRUMURU	325-1A	2.08	PATTA	NO	DUVVURU SAKUNTAL AMM	NO	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
383	THIRUMURU	325-1B	0.32	PATTA	NO	NAKKA SUBBAMM A (P) DUVVURU SAKUNTAL AMMA	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
384	THIRUMURU	325-2	0.2	PATTA	NO	KUNCHEM POLAIAH (P) YANATI SUJATHAM MA (A)	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

385	THIRUMURU	325-P	1	PATTA	NO	KUNCHEM POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
386	THIRUMURU	120-3P	0.75	PATTA	NO	SHAIK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
387	THIRUMURU	120-3P1	0.5	PATTA	NO	SHAIK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
1	THIRUMURU	118-2	3.74	PATTA	NO	SHAIK ANEefa BHEE	YES	SHAIK SHABBIR (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
391	THIRUMURU	297-3C	0.03	PATTA	NO	YARRAMAT HI CHINA MASTANAI AH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
392	THIRUMURU	297-5B	0.09	PATTA	NO	YARRAMAT HI CHINA MASTANAI AH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
393	THIRUMURU	297-5A	0.17	PATTA	YES	YARRAMAT HI NANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
394	THIRUMURU	297-7a	0.075	PATTA	YES	YARRAMAT HI NANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
395	THIRUMURU	297-11	0.22	PATTA	NO	THIRUMUR U PEDDA VEMAIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
396	THIRUMURU	297-9	0.31	PATTA	NO	DARA RAJIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

397	THIRUMURU	297-10	0.31	PATTA	NO	DARA RAJIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
398	THIRUMURU	297-2	0.26	PATTA	NO	KUNCHAM CHENGAIAH	YES	PENCHALAIH (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
399	THIRUMURU	297-5C	0.18	PATTA	NO	YARRAMATHI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
400	THIRUMURU	297-3B	0.04	PATTA	NO	YARRAMATHI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
401	THIRUMURU	297-5B	0.08	PATTA	NO	YARRAMATHI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
402	THIRUMURU	297-1	0.24	PATTA	NO	YARRAMATHI POTHIAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
403	THIRUMURU	297-3A	0.03	PATTA	NO	YARRAMATHI POTHIAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
404	THIRUMURU	298-1	0.74	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
405	THIRUMURU	298-16	0.88	PATTA	NO	K CHINNA RAMANAIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	

406	THIRUMURU	298-17	0.1	PATTA	NO	MAMIDI GAGMMA(P) SHAIK ABDUL SAHEB	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
407	THIRUMURU	298-18	0.22	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
408	THIRUMURU	298-19	0.25	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
409	THIRUMURU	298-2	0.48	PATTA	NO	KUNCHAM CHENGAIAH(P) KAKI ADEIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
410	THIRUMURU	298-2	0.3	PATTA	NO	KAKI JYOTHI	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
411	THIRUMURU	298-20	0.3	PATTA	NO	MAMIDI BODEIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
412	THIRUMURU	298-21	0.19	PATTA	NO	MAMIDI GANGAMMA(SHAIK ABDUL SAHEB)	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
413	THIRUMURU	298-22	0.2	PATTA	NO	KAKI MASTHAN AIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
414	THIRUMURU	298-3	0.3	PATTA	NO	MAMIDI GANGAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
415	THIRUMURU	298-4	0.28	PATTA	NO	KUNCHAM PEDDA NARASAIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN

416	THIRUMURU	298-5	0.38	PATTA	NO	KAKI MASTHAN AIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
417	THIRUMURU	264-1	0.84	PATTA	NO	YARRAMA THI BOYANA (P) KUNCHEM CHINA VENKATA RAMANAI AH	YES	IF SAME MENTION AS SAM	WET LAND	nO	SADABAINAMA
418	THIRUMURU	264-2	1.08	PATTA	NO	KUNCHEM DAYAKAR	YES	IF SAME MENTION AS SAM	WET LAND	nO	OWN
419	THIRUMURU	264-3	0.89	PATTA	NO	KUNCHEM UMAMAH ESWARI	YES	IF SAME MENTION AS SAM	WET LAND	nO	KONUGOLU
420	THIRUMURU	264-4	0.95	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
421	THIRUMURU	164	0.65	PATTA	NO	YALLASIRI POLIREDD Y (P) KUNCHEM MASTANA MMA (A)	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

422	THIRUMURU	164	1.23	PATTA	NO	YALLASIRI POLIREDD Y (P) MAMIDIP UDI KOTESWA RAMMA (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
423	THIRUMURU	164	3	PATTA	NO	YALLASIRI POLIREDD Y (P) CHINTALA VENKATAI AH (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
424	THIRUMURU	164	1.6	PATTA	NO	YALLASIRI POLIREDD Y (P) PALURU SEENAIH (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
425	THIRUMURU	164	3.22	PATTA	NO	YALLASIRI POLIREDD Y (P) CHINTALA VENKATA RAMIREDD DY(A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

426	THIRUMURU	335	2.42	PATTA	NO	PUCHALA PALLI THIRUPOL AIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
427	THIRUMURU	335-P	0.75	PATTA	NO	PUCHALA PALLI RAMANAI AH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
428	THIRUMURU	334-1	0.29	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
429	THIRUMURU	334-2	0.4	PATTA	NO	KUNCHEM PEDANAR ASAIAH (P) KAKI BUJAMM A (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
430	THIRUMURU	334-3	0.11	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
431	THIRUMURU	334-4	1.1	PATTA	NO	YARRAMA THI POTHAIAH (P) MAMIDI RAGAIAH (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

432	THIRUMURU	334-5	0.45	PATTA	NO	KUNCHEM CHINA NARASAIH (P) PAMANJI CHANDR MMA (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
433	THIRUMURU	334-6	0.16	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
434	THIRUMURU	327-2	0.06	PATTA	NO	LINGAMG UNTA SURESH	NO	VANKA RAMANIAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
435	THIRUMURU	327-3	0.72 <sup>P</sup>	PATTA	NO	ETHAMUK KALA RAMADEV I	NO	VANKA RAMANIAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
436	THIRUMURU	326-2P	2.71	PATTA	YES	KUNCHEM POLAIAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
437	THIRUMURU	326-3	0.77	PATTA	NO	KUNCHEM POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
438	THIRUMURU	321-1	0.41	PATTA	NO	KUNCHEM CHIN NARASAIH (P) VANKA RAMANAI AH (AO)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABAINAMA

439	THIRUMURU	321-2	3.15	PATTA	NO	LINGAMG UNTA SURESH	YES	VANKA RAMANAIHAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
440	THIRUMURU	321-3	2.95	PATTA	NO	ETHAMUK KALA RAMADEV I	YES	VANKA RAMANAIHAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
441	THIRUMURU	60-2	0.5	PATTA	NO	MARAMR EDDY MOUNIJA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
442	THIRUMURU	301-8	0.77	PATTA	NO	DUVVURU VENKURE DDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
443	THIRUMURU	301-7	0.56	PATTA	NO	TIRUMUR U RAMANA MMA	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
444	THIRUMURU	66-A	0.25	PATTA	NO	ODURU KOMALA	YES	AMARNADH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
445	THIRUMURU	171-1	1.16p	PATTA	NO	YALLASIRI VENKATA RAMIREDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

446	THIRUMURU	313-1	0.17	PATTA	NO	YARRAMA THI BOYANA (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
447	THIRUMURU	313-2	4	PATTA	NO	YARRAMA THI CHENGAIA H (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
448	THIRUMURU	313-3	0.38	PATTA	NO	YARRAMA THI CHENGAIA H (P) YARRAMA THI VENKAIHAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

449	THIRUMURU	313-4	1.2	PATTA	NO	YARRAMA THI CHENGAIA H (P) YARRAMA THI VENKAI AH	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
450	THIRUMURU	313-5	0.38	PATTA	NO	YARRAMA THI CHENGAIA H (P) YARRAMA THI VENKAI AH	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
451	THIRUMURU	313-6	0.32	PATTA	NO	YARRAMA THI BOYANA (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM VENKATAI AH (A)	NO		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM CHENGAIA H (A)	NO		IF SAME MENTION AS SAME		NO	SADABAINAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VANJIVAK A RAGAI AH	YES		IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KANDRA VALLEMM A(P) CHINTALA NAGABHU SHANAM	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVAR VENKATA RATHNAM MMA (P) KUNCHEM VENKATAI AH (A)	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVAR VENKATA RATHNAM MMA (P) KUNCHEM CHENGAIA H (A)	NO	IF SAME MENTION AS SAME		NO	SADABAINAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VANJIVAK A RAGAIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KANDRA VALLEMM A(P) CHINTALA NAGABHU SHANAM	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

456	THIRUMURU	172-9	0.22	PATTA	NO	MAMIDI THIRUPAI AH	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
457	THIRUMURU	268-A	5.69	PATTA	NO	PUTTETI DEVASEN A	YES	IF SAME MENTION AS SAM	WET LAND	NO	RSD KONUGOLU
458	THIRUMURU	268-P	4.1	PATTA	NO	PABBARE DDY SURENDR A REDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
460	THIRUMURU	316-1b	3.92	PATTA	NO	MACHIRE DDY VIJAYA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
461	THIRUMURU	329-1	0.41	PATTA	NO	DUDDI RAGAIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
462	THIRUMURU	330	0.26	PATTA	NO	ELURU RAMANAI AH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
463	THIRUMURU	330	0.3	PATTA	NO	ELURU KOTAIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
464	THIRUMURU	305-1	2.61	PATTA	NO	KUNCHA M CHINA NARASAI H	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
465	THIRUMURU	77-1	2.3	PATTA	NO	DUVVURU ANNAPUR NAMMA YEKOLLU JANAKAM MA	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

466	THIRUMURU	77-2	0.82	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
467	THIRUMURU	289-2	0.48	PATTA	NO	KUNCHA M CHANGAI AH KAKI ADEIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
468	THIRUMURU	289-3	0.3	PATTA	NO	MAMIDI GANGAMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
469	THIRUMURU	298-4	0.28	PATTA	NO	KUNCHA M PEDDA NARASAI H	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
470	THIRUMURU	333-11	0.15	PATTA	NO	THIRUMU RU VEMIAH (P) THIRUMU RU VENKATAI H (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
471	THIRUMURU	337-1P	1	PATTA	NO	PANDI MASTHAN AIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	RSD KONUGOLU
472	THIRUMURU	333-10B	0.31	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU

473	THIRUMURU	333-10A	0.32	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
474	THIRUMURU	266	3.3	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
475	THIRUMURU	333-9	0.66	PATTA	NO	MAMIDI VENKATAI AH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
476	THIRUMURU	333-8	0.28	PATTA	NO	MAMIDIP UDI VENKATAI AH (P) MAMIDIP UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
477	THIRUMURU	265-2	4.4	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
478	THIRUMURU	333-7	0.16	PATTA	NO	MAMIDIP UDI VENKATAI AH (P) MAMIDIP UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

479	THIRUMURU	262-2	0.09	PATTA	NO	YARRAMA THI BOYANA YARRAMA THI VENKAIAH	YES	PAPAREDD Y PURUSOTH AM REDDY	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
480	THIRUMURU	333-6	0.11	PATTA	NO	MAMIDI PUSHPAM MA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
481	THIRUMURU	335-5	0.19	PATTA	NO	MAMIDIP UDI SUBRAMA NYAM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
482	THIRUMURU	333-5	0.2	PATTA	NO	YARRAMA THI KOTAJIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
483	THIRUMURU	333-5	1.74	PATTA	NO	YARRAMA THI KANAKAIA H (P) YARRAMA THI NANNESU (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

484	THIRUMURU	333-4	0.1	PATTA	NO	THIRUMU RU VEMAJIAH (P) MAMIDIP UDI SUBRAMA NYAM(A)		PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
485	THIRUMURU	333-3	0.12	PATTA	NO	THIRUMU RU VEMAJIAH (P) MAMIDIP UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
486	THIRUMURU	333-2	0.39	PATTA	NO	PUTTA ACHAMM A (P) PAMANJI RAGAJIAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
487	THIRUMURU	333-1	0.19	PATTA	NO	YARRAMA THI POTHAIAH (P) YARRAMA THI KANAKAIA H (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

488	THIRUMURU	311-6	0.24	PATTA	NO	PINACHIN AYAGARI RAMAKRIS HNAIAH	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN
489	THIRUMURU	311-5	0.47	PATTA	NO	MAMIDI CHENGAIA H (P) THIRUMU RU KOTAIAH (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
490	THIRUMURU	311-3	0.17	PATTA	NO	PINACHIN AYAGARI RAMAKRIS HNAIAH	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN
491	THIRUMURU	311-4	0.28	PATTA	NO	SHAIK KADAR SAHEB (P) THIRUMU RU KOTAIAH (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA

492	THIRUMURU	311-2	0.24	PATTA	NO	MAMIDI CHENGAIA H (P) THIRUMU RU KOTAIAH (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
493	THIRUMURU	311-1	0.57	PATTA	NO	MAMIDI CHENGAIA H(P) THIRUMU RU KOTAIAH (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
494	THIRUMURU	295-2	0.53	PATTA	NO	KUNCHA M POLAIAH PUCHALA PALLI MASTHAN AMMA	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

383.22

*A. Dhanu Rao*  
Village Revenue Officer  
THIRUMURU SACHIVALAYAM  
Vakadu (M), SPSR Nellore Dist.

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTI	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE ACQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TG, AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	DI ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE, BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
1	MUTTEMBAKA	145	1.69	GOVERNMENT	NO	MANUBOLU SALAJA	NO		IF SAME MENTION SAME	WET LAND	NO	CFS
2	MUTTEMBAKA	142-2	1.18	GOVERNMENT	NO	CHENAGA VENKATAWH	NO		IF SAME MENTION SAME	WET LAND	NO	CFS
3	MUTTEMBAKA	135-26	0.62	GOVERNMENT	NO	BANDA SUBBAH	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
4	MUTTEMBAKA	135-25	0.54	GOVERNMENT	NO	BANDI LAKMI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
5	MUTTEMBAKA	135-24	0.3	GOVERNMENT	NO	BANDA SUBBAHMANAH	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
6	MUTTEMBAKA	135-21	0.72	GOVERNMENT	NO	BANDI LAKMI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
7	MUTTEMBAKA	135-21	0.71	GOVERNMENT	NO	BANDI POLAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
8	MUTTEMBAKA	135-21	0.63	GOVERNMENT	NO	BANDI LAKSHYANNA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
9	MUTTEMBAKA	126-7	1.1	GOVERNMENT	NO	PANDI CHINA VYRAGAJAH	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
10	MUTTEMBAKA	126-73	0.6	GOVERNMENT	NO	ADI NAGAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
11	MUTTEMBAKA	126-72	0.35	GOVERNMENT	NO	ADI NAGARAH	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
12	MUTTEMBAKA	144-8	0.71	GOVERNMENT	NO	MANUBOLU SATHEESH	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHIVAM
13	MUTTEMBAKA	144-81	0.38	GOVERNMENT	NO	PATTARU VENKATAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
14	MUTTEMBAKA	144-84	0.21	GOVERNMENT	NO	PATTARU VENKATAMMA	YES	MANUBOLU SATHEESH	SUPPORTING DOCUMENTS	WET LAND	NO	CFS
15	MUTTEMBAKA	144-82	0.16	GOVERNMENT	NO	PATTARU VENKATAMMA	YES	MANUBOLU SATHEESH (LEASE)	SUPPORTING DOCUMENTS	WET LAND	NO	CFS

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE, BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
16	MUTTEMLAKA	125-1	1.53	GOVERNMENT	NO	PANDI POLUSAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
17	MUTTEMLAKA	125-2A	1.27	GOVERNMENT	NO	PANDI NARAJAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
18	MUTTEMLAKA	125-2B	0.56	GOVERNMENT	NO	PANDI POLUSAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
19	MUTTEMLAKA	118-1	0.42	GOVERNMENT	NO	PANDI MASTANAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
20	MUTTEMLAKA	118-2	1.25	GOVERNMENT	NO	MALLELA CHENGAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
21	MUTTEMLAKA	118-3	1.25	GOVERNMENT	NO	PANDI CHENGAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
22	MUTTEMLAKA	117-1	0.89	GOVERNMENT	NO	KUMARI VENKATADRI	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
23	MUTTEMLAKA	117-2	1.81	GOVERNMENT	YES	ADI NARASWAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
24	MUTTEMLAKA	117-3	1.48	GOVERNMENT	YES	ADI CHINTHALAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
25	MUTTEMLAKA	117-5	0.43	GOVERNMENT	NO	DARANARASWAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
26	MUTTEMLAKA	117-6	0.75	GOVERNMENT	NO	KUMARI VENKATADRI	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
27	MUTTEMLAKA	117-7	0.83	GOVERNMENT	NO	CHITTEI NAGAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
28	MUTTEMLAKA	117-8	0.91	GOVERNMENT	N	CHITTEI VENKATA SUBBAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
29	MUTTEMLAKA	117-4	0.35	GOVERNMENT	NO	ADI VENKATESH	YES	MAHAMMAD (LEASE)	NO DOCUMENTS	WET LAND	NO	CIFS
30	MUTTEMLAKA	154-P1	0.5	GOVERNMENT	NO	KRISTNAPATHAM CHENGAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE, BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
31	MUTTEMLAKA	154-P3	0.49	GOVERNMENT	NO	PANDI SUBBAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
32	MUTTEMLAKA	154-P4	0.5	GOVERNMENT	NO	PATTAPU SHESAIAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
33	MUTTEMLAKA	154-P5	0.5	GOVERNMENT	NO	YATAGIRI PALETAMMA	NO	NARAYANA (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
34	MUTTEMLAKA	154-P6	0.5	GOVERNMENT	NO	PENIMETI MANEMMA	NO	NARAYANA (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
35	MUTTEMLAKA	154-P7	0.5	GOVERNMENT	NO	SHAIK MODDIN SAHEB	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
36	MUTTEMLAKA	154-P8	0.5	GOVERNMENT	NO	PANDI PEDDA RAMAIAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
37	MUTTEMLAKA	154-P9	0.5	GOVERNMENT	NO	T.GOVINDAIAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
38	MUTTEMLAKA	154-P10	0.5	GOVERNMENT	NO	THIRUMURU NAGAIAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
39	MUTTEMLAKA	154-P12	0.49	GOVERNMENT	NO	PATTAPU VENKATAIAH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
40	MUTTEMLAKA	154-P11	0.5	GOVERNMENT	NO	ADI NAGESH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
41	MUTTEMLAKA	154-P13	0.5	GOVERNMENT	NO	MEEJURI VENKATESWARLU	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
42	MUTTEMLAKA	154-P14	0.49	GOVERNMENT	NO	PATTAPU SUBBAIAH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
43	MUTTEMLAKA	154-P15	0.45	GOVERNMENT	NO	ADI CHINA CHENGAIAH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
44	MUTTEMLAKA	154-P16	0.49	GOVERNMENT	NO	CHINAGA CHENGAIAH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
45	MUTTEMLAKA	154-P17	0.45	GOVERNMENT	NO	KAKANI MASTHANAJAH	NO	RAGHURAMI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	DI ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE/BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
46	MUTTEBAKA	154-P18	0.5	GOVERNMENT	NO	KRISTNAPATNAM CHENGAIAH	NO		NO DOCUMENTS	DRY LAND	NO	CIFS
47	MUTTEBAKA	154-P19	0.49	GOVERNMENT	NO	THUPU RAGAIH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
48	MUTTEBAKA	114-181	1.06	GOVERNMENT	NO	PANDI POLAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
49	MUTTEBAKA	114-182A	0.94	GOVERNMENT	NO	PANDI POLAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
50	MUTTEBAKA	114-182B	0.94	GOVERNMENT	NO	PANDI JAYANMA	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
51	MUTTEBAKA	114-1C1	1.52	GOVERNMENT	NO	PANDI POLAIAH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
52	MUTTEBAKA	114-1C2	0.62	GOVERNMENT	NO	ADI MEERAIH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
53	MUTTEBAKA	114-1C3	0.49	GOVERNMENT	NO	CHITTEI NAGAIH	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
54	MUTTEBAKA	152	0.37	GOVERNMENT	NO	PANDI MASTHANAMMA	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
55	MUTTEBAKA	152	0.52	GOVERNMENT	NO	GADDAM BASAMMA	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
56	MUTTEBAKA	152	0.52	GOVERNMENT	NO	PANDI THIRUPALAIH	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
57	MUTTEBAKA	152	0.52	GOVERNMENT	NO	ADI PEDDA CHEGAIH	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
58	MUTTEBAKA	152	0.52	GOVERNMENT	NO	CHINAGA SUBBARAYULU	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
59	MUTTEBAKA	152	0.52	GOVERNMENT	NO	CHITTEI NAGAIH	YES	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
60	MUTTEBAKA	152	0.07	GOVERNMENT	NO	WANIVAKA CHENGAIAH	NO	MYPADU SASI (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	DI ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE/BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
61	MUTTEBAKA	114-1C4	0.62	GOVERNMENT	NO	CHINAGA RAMANAMMA	NO		IF SAME MENTION SAME	WET LAND	NO	DARAKASTU
62	MUTTEBAKA	114-183	0.2	GOVERNMENT	NO	ADI MALLISWARI	NO		IF SAME MENTION SAME	WET LAND	NO	DARAKASTU
63	MUTTEBAKA	114-184	0.38	GOVERNMENT	NO	RAYAPU VENKATAMMA	NO		IF SAME MENTION SAME	WET LAND	NO	DARAKASTU
64	MUTTEBAKA	151	0.6	GOVERNMENT	NO	DUVVURU KUMARASWAMI REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
65	MUTTEBAKA	151	0.52	GOVERNMENT	NO	ADI BANGARAIH	NO	DUVVURU KUMARASWAMI REDDY (L)	NO DOCUMENTS	DRY LAND	NO	CIFS
66	MUTTEBAKA	151	0.52	GOVERNMENT	NO	ADI CHENGAIAH	NO	DUVVURU KUMARASWAMI REDDY (L)	NO DOCUMENTS	DRY LAND	NO	CIFS
67	MUTTEBAKA	151	0.52	GOVERNMENT	NO	DARA RAGAIH	NO	DUVVURU KUMARASWAMI REDDY (L)	NO DOCUMENTS	DRY LAND	NO	CIFS
68	MUTTEBAKA	151	0.52	GOVERNMENT	NO	DANA MARAKONDIAH	NO	DUVVURU KUMARASWAMI REDDY (L)	NO DOCUMENTS	DRY LAND	NO	CIFS
69	MUTTEBAKA	151	0.15	GOVERNMENT	NO	PANDI MASTHANAMMA	NO	DUVVURU KUMARASWAMI REDDY (L)	NO DOCUMENTS	DRY LAND	NO	CIFS
70	MUTTEBAKA	131	0.52	GOVERNMENT	NO	PANDI BALARAMAIH	NO	MANI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
71	MUTTEBAKA	131	0.52	GOVERNMENT	NO	ADI MASTANAIH	NO	MANI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
72	MUTTEBAKA	131	0.52	GOVERNMENT	NO	RATAPU CHENCHUKISHNAIAH	NO	MANI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
73	MUTTEBAKA	131	0.52	GOVERNMENT	NO	MALLELA CHINNAIAH	NO	MANI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
74	MUTTEBAKA	131	0.52	GOVERNMENT	NO	MALLELA VENKATAIH	NO	MANI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
75	MUTTEBAKA	131	0.52	GOVERNMENT	NO	CHITTEI NAGAIH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	DI ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE,BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
76	MUTTEMLAKA	131	0.52	GOVERNMENT	NO	THUPAKULA GOVINDAIAH	NO	THUPAKULA RAMAIAH	NO DOCUMENTS	DRY LAND	NO	CIFS
77	MUTTEMLAKA	131	0.47	GOVERNMENT	NO	VANIVAKA CHENGAIAH	NO	CHINAGA SIVAIAH (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
78	MUTTEMLAKA	134-43	0.2	GOVERNMENT	NO	ADI BANGARAJAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
79	MUTTEMLAKA	134-44	0.35	GOVERNMENT	NO	MALLALA RAGAIAH	NO	ADI NASAYANA (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	CIFS
80	MUTTEMLAKA	134-45	0.4	GOVERNMENT	NO	ADI PAPAYYA	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
81	MUTTEMLAKA	134-66	0.42	GOVERNMENT	NO	ADI MEERAJAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
82	MUTTEMLAKA	134-67	0.62	GOVERNMENT	NO	FATTAPU CHINA SUBBAIAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
83	MUTTEMLAKA	134-68	0.11	GOVERNMENT	NO	DARA VEERASWAMI	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
84	MUTTEMLAKA	134-71	0.32	GOVERNMENT	NO	DARA VEERASWAMI	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
85	MUTTEMLAKA	134-70	0.34	GOVERNMENT	NO	DARA VEERASWAMI	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
86	MUTTEMLAKA	134-84	0.16	GOVERNMENT	NO	CHITTEI MERAJAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
87	MUTTEMLAKA	134-86	0.02	GOVERNMENT	NO	BANDI MARTHAIHAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
88	MUTTEMLAKA	134-87	0.07	GOVERNMENT	NO	CHITTEI MEERAJAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
89	MUTTEMLAKA	134-91	0.15	GOVERNMENT	NO	DARA PULUJAH	NO	CHITTEI VENKATAIAH (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	CIFS
90	MUTTEMLAKA	134-92	0.05	GOVERNMENT	NO	BUDURU VENKATA SUBBAIAH	YES	CHITTEI VENKATAIAH (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	CIFS

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	DI ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE,BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
91	MUTTEMLAKA	134-93	0.17	GOVERNMENT	NO	CHINAGA CHENGAIAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
92	MUTTEMLAKA	134-95	0.23	GOVERNMENT	NO	CHINAGA RAMANAIAH	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
93	MUTTEMLAKA	134-96	0.35	GOVERNMENT	NO	CHINAGA RAMANAIAH	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
94	MUTTEMLAKA	134-88	0.03	GOVERNMENT	NO	BANDI MARTHAIHAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	CIFS
95	MUTTEMLAKA	150-P1	1	GOVERNMENT	NO	THUPILI MANAJAH	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
96	MUTTEMLAKA	150-P2	0.48	GOVERNMENT	NO	MEEJURU NAGAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
97	MUTTEMLAKA	150-P3	0.48	GOVERNMENT	NO	RACHAGALLU CHENGAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
98	MUTTEMLAKA	150-P4	0.48	GOVERNMENT	NO	M.SUGUNAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
99	MUTTEMLAKA	150-p6	0.48	GOVERNMENT	NO	M.SUGUNAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
100	MUTTEMLAKA	150-P9	0.48	GOVERNMENT	NO	CHITTEI SREENIVASULU	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
101	MUTTEMLAKA	150-P10	0.48	GOVERNMENT	NO	INAMALA NAGAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
102	MUTTEMLAKA	150-P11	0.48	GOVERNMENT	NO	ADI CHENGAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
103	MUTTEMLAKA	150-P12	0.48	GOVERNMENT	NO	PANDI KRISHNAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
104	MUTTEMLAKA	150-P13	0.48	GOVERNMENT	NO	PANDI LAKSHMAMMA	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
105	MUTTEMLAKA	150-P14	0.48	GOVERNMENT	NO	ADI NAGAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATT	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE,BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
106	MUTTEMBAKA	150-P15	0.48	GOVERNMENT	NO	INAMALA MASTANAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
107	MUTTEMBAKA	150-P16	0.48	GOVERNMENT	NO	CHINAGA VENKATAKRISHNAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
108	MUTTEMBAKA	150-P17	0.48	GOVERNMENT	NO	REDDYHUMI GOPALAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
109	MUTTEMBAKA	150-P18	0.48	GOVERNMENT	NO	CHINAGA CHENGAMAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
110	MUTTEMBAKA	150-P19	0.48	GOVERNMENT	NO	CHITTEI VENKATAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
111	MUTTEMBAKA	150-P20	0.48	GOVERNMENT	NO	CHITTEI VENKATASUBBAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
112	MUTTEMBAKA	150-P21	0.48	GOVERNMENT	NO	ADI PENCHALAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
113	MUTTEMBAKA	150-P22	0.48	GOVERNMENT	NO	CHINAGA VENKATA KRISHNAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
114	MUTTEMBAKA	150-P23	0.48	GOVERNMENT	NO	MALLELA VENKATAKRISHNAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
115	MUTTEMBAKA	150-P24	0.48	GOVERNMENT	NO	PATTAPU VENKATAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
116	MUTTEMBAKA	150-P25	0.48	GOVERNMENT	NO	PANDI CHINA VERRAGAMAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
117	MUTTEMBAKA	150-P26	0.48	GOVERNMENT	NO	PANDI MASTANAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
118	MUTTEMBAKA	150-P27	0.48	GOVERNMENT	NO	RAYAPU KOTANMA	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
119	MUTTEMBAKA	150-P28	0.48	GOVERNMENT	NO	PANDI CHINA RAMAJAH	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
120	MUTTEMBAKA	150-P29	0.48	GOVERNMENT	NO	CHINAGA VENKATA KRISHNAIAH	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATT	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE,BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
121	MUTTEMBAKA	150-P30	0.48	GOVERNMENT	NO	CHINAGA ADEMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
122	MUTTEMBAKA	150-P31	0.79	GOVERNMENT	NO	THUPPU RAGAJAH	YES	PELLURU SUDHAKAR REDDY(LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
123	MUTTEMBAKA	150-P32	0.48	GOVERNMENT	NO	REDDYHUMI ANANDAJAH	YES	PELLURU SUDHAKAR REDDY(LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
124	MUTTEMBAKA	150-P33	0.48	GOVERNMENT	NO	SANDAM PENCHALAJAH	YES	PELLURU SUDHAKAR REDDY(LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
125	MUTTEMBAKA	150-P34	0.48	GOVERNMENT	NO	KURAPATI RAMANAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
126	MUTTEMBAKA	150-P35	0.48	GOVERNMENT	NO	SOGA CHALLAMMA	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
127	MUTTEMBAKA	150-P36	0.48	GOVERNMENT	NO	MANIKALA VEERASWAMI	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
128	MUTTEMBAKA	150-P37	0.48	GOVERNMENT	NO	BANDI SUBBAIAH	YES	PELLURU SUDHAKAR REDDY(LEASE)	NO DOCUMENTS	DRY LAND	NO	CIFS
129	MUTTEMBAKA	150-P38	0.48	GOVERNMENT	NO	SANGEETAM EESWARANMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CIFS
130	MUTTEMBAKA	150-P39	0.48	GOVERNMENT	NO	KUNCHEM SUBBARAJAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
131	MUTTEMBAKA	150-P40	0.48	GOVERNMENT	NO	CHINAGA VENKATAMMA	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
132	MUTTEMBAKA	150-P41	0.48	GOVERNMENT	NO	CHITTEI NAGAJAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CIFS
	<b>Total</b>	<b>230</b>	<b>71.1</b>									
1	MUTTEMBAKA	153	2.7	PATTA	YES	NALLAREDDY MADHUSUDAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RED HONUSGOLLU
2	MUTTEMBAKA	153	2.25	PATTA	NO	UCHIRU RICHIREDDY (P) DUVVURU SUDARSHANAMMA	NO	NALLAREDDY MADHU REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABATHAMA

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE, BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
3	MUTTEMBAKA	153-A	1.75	PATTA	NO	UCHURU PICHIREDDY (P) UCHURU INDRASEENA (A)	NO		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
4	MUTTEMBAKA	153-A	6.66	PATTA	YES	UCHURU PICHIREDDY (P) MYPADU SASI	NO		IF SAME MENTION SAME	DRY LAND	NO	RSD KONUGOLU
5	MUTTEMBAKA	2	1	PATTA	NO	VAKATI SUJATAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
6	MUTTEMBAKA	120-2	2.23	PATTA	NO	LIPPALA PARAMMA (P) PANCI SYAMALAMMA (A)	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
7	MUTTEMBAKA	120-1	0.29	PATTA	NO	BANDI MARTHAIAH (P) PANCI RAMAIAH	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
8	MUTTEMBAKA	120-1	0.25	PATTA	NO	BANDI MARTHAIAH (P) VENKATASUBBAIAH	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
9	MUTTEMBAKA	93	1.08	PATTA	NO	NADIPATI RAVI KUMAR	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
10	MUTTEMBAKA	127	2.10	PATTA	NO	PALLAMPARTHI LAVANYA	YES		IF SAME MENTION SAME	DRY LAND	YES	RSD KONUGOLU
11	MUTTEMBAKA	127	1.41	PATTA	NO	UCHURU INDRASEENAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
12	MUTTEMBAKA	127-A	1.41	PATTA	NO	RAYA VASANTAVALLU	YES		IF SAME MENTION SAME	DRY LAND	NO	RSD KONUGOLU
13	MUTTEMBAKA	127-B	3.2	PATTA	NO	PALAGANI GIRUJA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
14	MUTTEMBAKA	113-B	1.29	PATTA	NO	CHITTETI RANGAIAH	YES	RAMESH (LEASE)		WET LAND	NO	VARASATHVAM
15	MUTTEMBAKA	113-B	1.29	PATTA	NO	CHITTETI GOPI	YES	RAMESH (LEASE)		WET LAND	NO	VARASATHVAM
16	MUTTEMBAKA	121-B1	0.88	PATTA	NO	MANUBOLUPAPAYYA MANUBOLU INDIRAMMA (A)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
17	MUTTEMBAKA	122-02	1.18	PATTA	NO	MANUBOLU RAGAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	OWN

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18	MUTTEMBAKA	123-1	1.13	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO		IF SAME MENTION SAME	WET LAND	YES	SADABAINAMA
19	MUTTEMBAKA	123-2	0.48	PATTA	NO	MANUBOLU PAPAIAH	YES		IF SAME MENTION SAME	WET LAND	YES	OWN
20	MUTTEMBAKA	123-3	4.66	PATTA	NO	MANUBOLU VENKAIAH	YES		IF SAME MENTION SAME	WET LAND	YES	OWN
21	MUTTEMBAKA	17-C	0.15	PATTA	NO	PENUBOLU SUBBAREDDY (P) PALLAMPARTHI JAYARAMIREDDY (A)	NO	CHINTA KOTI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
22	MUTTEMBAKA	17-D1	0.45	PATTA	NO	CHINTA VIJAYAMMA	YES	CHINTA KOTI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
23	MUTTEMBAKA	17-B3	0.25	PATTA	NO	POTURU KRISHNAIAH (P) BONAM SIVALIAH	NO	CHINTA KOTI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
24	MUTTEMBAKA	17-D2	0.67	PATTA	NO	CHINTHA KALPANA	NO	CHINTA KOTI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
25	MUTTEMBAKA	3-A1	1.61	PATTA	NO	VAKATI SUJATAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
26	MUTTEMBAKA	3-A2	0.5	PATTA	NO	VAKATI SUJATAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
27	MUTTEMBAKA	38	0.18	PATTA	NO	VAKATI MASTAN REDDY	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
28	MUTTEMBAKA	121-1	1.81	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO	KADURU BHASKAR (LEASE)	NO DOCUMENTS	WET LAND	YES	SADABAINAMA
29	MUTTEMBAKA	121-2	0.33	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO	KADURU BHASKAR (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
30	MUTTEMBAKA	121-3	0.43	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO	KADURU BHASKAR (LEASE)	NO DOCUMENTS	WET LAND	YES	SADABAINAMA
31	MUTTEMBAKA	121-4	0.31	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO		IF SAME MENTION SAME	WET LAND	YES	SADABAINAMA
32	MUTTEMBAKA	121-5	0.15	PATTA	NO	THERUVAYI VEERASWAMI MANUBOLU RAMAIAH (A)	NO		IF SAME MENTION SAME	WET LAND	YES	SADABAINAMA

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND ENJOYDAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALT PAN/WET LAND/MANGROVE/FO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	D) ANY OTHER MISSIONS NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE,BOUNDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
33	MUTTEMBAKA	154-P2	11.76	PATTA	NO	UCHURU MALLIKARJUNA REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
34	MUTTEMBAKA	149-1	0.9	PATTA	NO	POLIPATI JAYAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
35	MUTTEMBAKA	149-2	0.6	PATTA	NO	POLIPATI RANGAIAH	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
36	MUTTEMBAKA	149-3	1.21	PATTA	NO	PALLAMPARTHI RAMAIAH (P) POLIPATI VENKATESWARLU (A)	NO		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
37	MUTTEMBAKA	149-4	0.15	PATTA	NO	POLIPATI NAGAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
38	MUTTEMBAKA	149-5	0.15	PATTA	NO	POLIPATI JAYAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
39	MUTTEMBAKA	149-6	3.6	PATTA	NO	POLIPATI NAGAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
40	MUTTEMBAKA	149-7	0.17	PATTA	NO	POLIPATI JAYAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
41	MUTTEMBAKA	149-8	1.14	PATTA	NO	POLIPATI RAMAIAH (P) POLIPATI SAKUNTALAKRMA (A)	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
42	MUTTEMBAKA	149-9	0.46	PATTA	NO	POLIPATI NAGAJAH	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
43	MUTTEMBAKA	149-10	0.35	PATTA	NO	POLIPATI JAYAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
44	MUTTEMBAKA	149-11	0.94	PATTA	NO	POLIPATI RAMAIAH (P) POLIPATI VENKATESWARLU (A)	NO		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
45	MUTTEMBAKA	149-12	0.41	PATTA	NO	POLIPATI NAGAJAH	NO		IF SAME MENTION SAME	DRY LAND	NO	VARASATHVAM
46	MUTTEMBAKA	149-13	0.48	PATTA	NO	POLIPATI JAYAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
47	MUTTEMBAKA	114-1A1	0.24	PATTA	YES	ADI DELAIAH (P) ADI FANAJAH (A)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM

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63	MUTTEMBAKA	114-2	0.22	PATTA	NO	NALLAREDDY RAMIREDDY (P) CHITTEI NAGAJAH (A)	YES		IF SAME MENTION SAME	WET LAND	NO	CIFS
64	MUTTEMBAKA	152-B	7.21	PATTA	YES	PELLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SELLETMENT
65	MUTTEMBAKA	152-A	1.91	PATTA	YES	PELLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSO KONUGOLU
66	MUTTEMBAKA	151-B	6.09	PATTA	NO	PELLURU PRASHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSO KONUGOLU
67	MUTTEMBAKA	131-A	0.79	PATTA	YES	PELLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SELLETMENT
68	MUTTEMBAKA	131-P	3.54	PATTA	YES	BURLA CHAKRADHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	YES	RSO KONUGOLU
69	MUTTEMBAKA	131-D	4	PATTA	YES	BURLA LAUTHAMMA	YES	GADDAM SREENIVASULU (LEASE)	NO DOCUMENTS	DRY LAND	YES	RSO KONUGOLU
70	MUTTEMBAKA	131-B	4	PATTA	YES	BURLA LAUTHAMMA	YES	GADDAM SREENIVASULU (LEASE)	NO DOCUMENTS	DRY LAND	YES	VARASATHVAM
71	MUTTEMBAKA	4A1A	0.75	PATTA	YES	NADIPATI EESWARAJAH	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
72	MUTTEMBAKA	4A1B	0.78	PATTA	YES	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
73	MUTTEMBAKA	4-B1	0.26	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
74	MUTTEMBAKA	4-C1	0.2	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
75	MUTTEMBAKA	4C2	0.31	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
76	MUTTEMBAKA	4C3	0.35	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
77	MUTTEMBAKA	4D	0.42	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM

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48	MUTTEMBAKA	114-1A2	0.14	PATTA	NO	CHINAGA SUBRAMANYAM (P) ADI SUBRAMANYAM (A)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
49	MUTTEMBAKA	114-1A3	0.14	PATTA	NO	PANDI PENCHALAIAM (P) ADI SUBRAMANYAM (A)	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
50	MUTTEMBAKA	114-1A4	0.15	PATTA	NO	VANIVAKA CHENGALAIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
51	MUTTEMBAKA	114-1A5	0.17	PATTA	NO	RACHAGALLU CHENGAMMA (P) ADI SUBRAMANYAM (A)	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
52	MUTTEMBAKA	114-1A6	0.1	PATTA	NO	ADI NAGAMMA (P) ADI PAPAIAH (A)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
53	MUTTEMBAKA	114-1A7	0.46	PATTA	NO	VANIVAKA CHENGALAIAM	NO		IF SAME MENTION SAME	WET LAND	NO	OWN
54	MUTTEMBAKA	114-1A8	0.72	PATTA	NO	ADI POLAMMA (P) ADI PAPAIAH (A)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
55	MUTTEMBAKA	114-1A9	0.13	PATTA	NO	VANIVAKA CHENGALAIAM (P) VANIVAKA MANAIAM (A)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
56	MUTTEMBAKA	114-1A10	0.22	PATTA	NO	ADI NAGAMMA (P) ADI PAPAIAH (A)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
57	MUTTEMBAKA	114-1A11	0.06	PATTA	NO	VANIVAKA CHENGALAIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
58	MUTTEMBAKA	114-1A12	0.06	PATTA	NO	VANIVAKA CHENGALAIAM (P) PANDI RAGALAIAM (A)	NO		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
59	MUTTEMBAKA	114-1A13	0.1	PATTA	NO	ADI POLAMMA (P) ADI PAPAIAH (A)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM
60	MUTTEMBAKA	114-1A14	0.33	PATTA	NO	IPPAGUNTA NAGARAJU (P) ADI PAPAIAH (A)	YES		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
61	MUTTEMBAKA	114-1A15	0.12	PATTA	NO	VANIVAKA CHENGALAIAM (P) CHINAGA CHENGALAIAM (A)	YES		IF SAME MENTION SAME	WET LAND	NO	SADABAINAMA
62	MUTTEMBAKA	114-1A16	0.15	PATTA	NO	ADI POLAMMA (P) ADI PAPAIAH (A)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHVAM

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78	MUTTEMBAKA	4E	0.48	PATTA	NO	NADIPATI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	RSI KONUGOLU
79	MUTTEMBAKA	4-F1	0.3	PATTA	YES	NADIPATI EESWARAIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
80	MUTTEMBAKA	4-F2	0.32	PATTA	YES	NADIPATI EESWARAIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
81	MUTTEMBAKA	150-D	1.5	PATTA	NO	NEDURUMALLI UDAYSEKHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
82	MUTTEMBAKA	150-E	1.5	PATTA	NO	NEDURUMALLI BHANU SEKHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
83	MUTTEMBAKA	150-E2	5.17	PATTA	NO	POCHAREDDY SAMPATH REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KONUGOLU
84	MUTTEMBAKA	150-B	19.8	PATTA	YES	NEDURUMALLI UDAYSEKHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SETTLEMENT
85	MUTTEMBAKA	150-E1	25.22	PATTA	NO	POCHAREDDY BALAJI	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KONUGOLU
86	MUTTEMBAKA	150-C	1.5	PATTA	NO	NEDURUMALLI RAVISEKHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
87	MUTTEMBAKA	150-B3	3.2	PATTA	NO	PELLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KONUGOLU
88	MUTTEMBAKA	129-13	3.77	PATTA	NO	SHAIK HANEEM	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KONUGOLU
89	MUTTEMBAKA	148-1C	0.62	PATTA	NO	SANNAREDDY KRISHNAREDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
90	MUTTEMBAKA	148-1D	0.25	PATTA	NO	SANNAREDDY PRASAD REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
91	MUTTEMBAKA	148-1D	0.5	PATTA	NO	SANNAREDDY PRASAD REDDY (P) MUNGATARAJU SUBRAMANYAM (A)	YES		IF SAME MENTION SAME	DRY LAND	NO	SADABAINAMA
92	MUTTEMBAKA	130-13B-1	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU

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93	MUTTEBAKA	136-1-2B-2	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
94	MUTTEBAKA	136-1-2B-3	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
95	MUTTEBAKA	136-1-2B-4	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
96	MUTTEBAKA	136-1-2B-5	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
97	MUTTEBAKA	136-1-2B-6	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONUGOLU
	<b>TOTAL</b>	<b>97</b>	<b>160</b>									

*A. Dhanasekhar*  
Village Revenue Officer  
THIRUMURU SACHIVALAYAM  
Vakadu (M), SPSR Nellore Dist.

**A.P. POLLUTION CONTROL BOARD****Inspection Report format for computerized allocation of Inspections**  
(Compliance inspection under Water Act, 1974 & Air Act, 1981 and HW Rules)

01	a. Name and address of the Industry	Divi's Laboratories Limited, (Unit-II)																																																										
	b. E-mail	sbalaji@divislaboratories.com,																																																										
	c. Mobile	8978799449																																																										
2	Date of Inspection Name of the Inspector	23-11-2020. <b>Ravindra Babu, EE, APPCB.</b>																																																										
3	Name and Designation of the person contacted	Sri. S. Balaji, DGM.																																																										
4	Line of Activity & Category	Bulk drugs and Bulk drug intermediates, Red Category																																																										
5	Status of operation (operational/non-operational/ closed/ any other-if non-operational-reason and period of non-operation)	Operational																																																										
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	Bulk drugs and Bulk drug intermediates –Red APPCB-11022/30/2019-TEC-CFO-APPCB, Dated: 10.09.2020																																																										
7	a. Name of the product(s) and by-products manufactured with quantity (per day or month or annum).	The Board permitted to manufacture 93 products with maximum production capacity of 10739.5 TPA. Consented products list enclosed as <b>Annexure-I</b>																																																										
	b. Comments on whether the products are permitted products and production is within the permitted capacity (Duly verifying Excise returns of 6 months):	As per the production details for the period of last 6 months, the industry has manufactured 34 products. Production Qty is 5824 tons. Annual Production Capacity is 10739.5 tons. Production details enclosed as <b>Annexure-II</b> .																																																										
8	Name of major raw materials with quantity (per day or month or annum)	The industry is using various chemicals and solvents for production of bulk drugs and intermediates. <b>List enclosed.</b>																																																										
9	a. Details of the water consumption and flow meters status.	<b>As per CFO dated 10.09.2020 (KLD)</b> <table border="1"> <thead> <tr> <th rowspan="2">S. No</th> <th rowspan="2">Purpose</th> <th colspan="3">Quantity applied as per application</th> </tr> <tr> <th>Fresh</th> <th>Recycled</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>652</td> <td>0</td> <td>652</td> </tr> <tr> <td>2.</td> <td>Washings</td> <td>400</td> <td>0</td> <td>400</td> </tr> <tr> <td>3.</td> <td>Boiler feed</td> <td>700</td> <td>800</td> <td>1500</td> </tr> <tr> <td>4.</td> <td>Cooling</td> <td>490</td> <td>510</td> <td>1000</td> </tr> <tr> <td>5.</td> <td>Softener/DM plant/RO Plant</td> <td>500</td> <td>0</td> <td>500</td> </tr> <tr> <td>6.</td> <td>Domestic and Township</td> <td>600</td> <td>0</td> <td>600</td> </tr> <tr> <td>7.</td> <td>Others (incinerator scrubbing)</td> <td>50</td> <td>0</td> <td>50</td> </tr> <tr> <td>8.</td> <td>For green belt</td> <td>700</td> <td>540</td> <td>1240</td> </tr> <tr> <td></td> <td>Sub Total</td> <td>4092</td> <td>1850</td> <td>5942</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>5942.0</td> <td></td> </tr> </tbody> </table>	S. No	Purpose	Quantity applied as per application			Fresh	Recycled	Total	1.	Process	652	0	652	2.	Washings	400	0	400	3.	Boiler feed	700	800	1500	4.	Cooling	490	510	1000	5.	Softener/DM plant/RO Plant	500	0	500	6.	Domestic and Township	600	0	600	7.	Others (incinerator scrubbing)	50	0	50	8.	For green belt	700	540	1240		Sub Total	4092	1850	5942		Total		5942.0	
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		The industry has provided flow meters to record the water consumption at various locations i.e. process QC, and R&D, DM plant, softener, domestic & canteen, Town ship and dining hall. The industry is recording the daily water consumption and maintains the records.																											
	b. Flow meter readings	<table border="1"> <thead> <tr> <th>Usage</th> <th>Flow meter reading in M<sup>3</sup> as on 23.11.2020</th> </tr> </thead> <tbody> <tr> <td>Process</td> <td>438274</td> </tr> <tr> <td>Washings</td> <td>103672</td> </tr> <tr> <td>Boiler feed</td> <td>1286804</td> </tr> <tr> <td>Cooling towers</td> <td>91196</td> </tr> <tr> <td>Township</td> <td>324428</td> </tr> <tr> <td>Domestic</td> <td>240996</td> </tr> <tr> <td>Green belt</td> <td>911684</td> </tr> </tbody> </table>	Usage	Flow meter reading in M <sup>3</sup> as on 23.11.2020	Process	438274	Washings	103672	Boiler feed	1286804	Cooling towers	91196	Township	324428	Domestic	240996	Green belt	911684											
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10	a. Details of the effluent generation and flow meters status.	<p>The industry has installed flow meters at the following locations and maintaining daily records of meter readings. During the inspection flow meter readings are noted below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Outlet Description</th> <th>As per CFO dated 10.09.2020 (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>797</td> </tr> <tr> <td>2.</td> <td>Washings(floor)</td> <td>400</td> </tr> <tr> <td>3.</td> <td>Boiler Blow</td> <td>850</td> </tr> <tr> <td>4.</td> <td>Cooling bleed</td> <td>600</td> </tr> <tr> <td>5.</td> <td>Softener / DM</td> <td>500</td> </tr> <tr> <td>6.</td> <td>Domestic and</td> <td>540</td> </tr> <tr> <td>7.</td> <td>Others</td> <td>50</td> </tr> <tr> <td colspan="2">Total</td> <td>3737 (1850 KLD reused + 1887 KLD marine discharge)</td> </tr> </tbody> </table>	S. No	Outlet Description	As per CFO dated 10.09.2020 (KLD)	1.	Process	797	2.	Washings(floor)	400	3.	Boiler Blow	850	4.	Cooling bleed	600	5.	Softener / DM	500	6.	Domestic and	540	7.	Others	50	Total		3737 (1850 KLD reused + 1887 KLD marine discharge)
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11	a. Details of the Effluent Treatment systems and disposal	<p>HTDS stream and High COD Stream: The industry has provided stripper (15kl/hr), MEE (13.5kl/hr) &amp; ATFD (3.5 kl/hr).</p> <p>Disposal: Stripper for separation of organic compounds and separated organics sent to cement plants for co-processing &amp; Stripped effluents forced evaporated in MEE.</p>																											

		<p>Condensate from MEE &amp; ATFD sent to further treatment in ETP. MEE Concentrate sent to ATFD and ATFD salts to TSDF.</p> <p>Low TDS stream: treated in ETP consisting of Physical chemical &amp; Biological treatment and STP.</p> <p>Domestic: treated in STP consisting of aeration tanks and will be reused for gardening.</p> <p>Disposal: disposed in to sea after meeting the marine discharge standards.</p> <p>Utility effluent: treated in neutralization and central monitoring basin and disposed in to Sea after meeting the marine discharge standards.</p>																								
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		3	NOx	12.8	80		
		4	SO2	10.8	80		
		5	VOC	0.18	-		
		6	NH3	7.74	400		
13	Details of solid and hazardous waste generation, storage and disposal.	As per the records the hazardous waste generated, disposal and storage quantities for the month of <b>October-2020</b> is as follow:					
		S No	Type of Waste	Quantity generated (kgs)	Qty Disposed (kgs)	Qty Stored (kgs)	
		1	Process residue	164919	168240	30309	
		2	Spent carbon	29228	-	36429	
		3	Off specified & Discarded raw materials, lab chemicals & products	629.5	667.5	435.5	
		4	Multiple effect evaporation or forced evaporation salts.	20020	-	73535	
		5	ETP sludge	11400	-	68830	
		6	Incineration ash	495	-	1830	
		7	Mixed spent solvent	1049.97Kl	1008.49 Kl	61.826 Kl	
		8	Spent acids	1838.20 Kl	1953.40 Kl	63.750 Kl	
		9	Spent catalysts	2674	2674		
		10	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	689	600	255	
		11	Used Oil / Waste lubricant Oil	310	400	605	
		The industry is generating about 40 TPD of boiler ash is being disposed to brick manufacturers.					
14	Furnish details of any deviation/Non- compliance observed from consent / authorization / directions	The Board reviewed the non compliances of the CFO conditions and issued directions to the industry vide order dt 07-09- 2020 for compliance.					
15	Other relevant information regarding the industry, including complaints.	The industry complied with the SOPs issued by the Board for marine discharge units. The marine disposal system is under lock & key with APPCB officials and the disposal is permitted only after ensuring the compliance with the standards.The industry made good efforts in development of green belt within the premises and outside the premises					
16	Recommendations:	1. The industry shall ensure continuous compliance of					

		consent order conditions and standards. 2. The industry shall comply the directions issued by the Board and submit the periodical reports to RO. 3. The industry shall provide online VOC monitoring system for continuous monitoring of the vapor levels at Solvent recovery unit and at bulk storage facility.
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Date: 23-11-2020 Name & Designation of Inspection Officer: D. Ravindra Babu  
Environmental Engineer, HO



Place : Vijayawada

Signature of inspection officer.



**Andhra Pradesh Coastal Zone Management Authority (APCZMA)**  
**Andhra Pradesh**  
**Ministry of Environment Forests & Climate Change**  
**Government of India**  
 D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamavari Street, Kasturibaipet, Vijayawada-520010

**Letter No. 233/CRZ/IND/2020**

**Date: 04.02.2021**

**To**

The Member Secretary,  
 State level Environment Impact Assessment Authority (SEIAA),  
 D.No.33-26-14 D/2, Near Sunrise Hospital,  
 Pushpa Hotel Centre, Chalamavari Street,  
 Kasturibaipet, Vijayawada - 520010, A.P.

Sir,

**Sub:** APCZMA - CRZ - M/s. Divis Laboratories Limited, Krishnapatnam Unit, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh - Proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline - Recommendation of No Objection under the provisions of CRZ Notification, 2011- Communicated - Reg.

**Ref:** 1. M/s. Divi's Laboratories Limited, Krishnapatnam Unit of SPSR Nellore district, letters received on 25.08.2020 & 29.10.2020  
 2. NOC from the APPCB Order dated: 28.10.2020.  
 3. APCZMA meeting held on 30.12.2020 at APPCB, Head office, Vijayawada

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In the reference 1<sup>st</sup> cited, M/s. Divis Laboratories Limited, Krishnapatnam Unit has submitted the proposal for discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline at survey no. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam village, Kota Mandal, SPSR Nellore district, Andhra Pradesh and sought CRZ clearance under the provisions of CRZ Notification, 2011. The estimated capital cost of the project is indicated as Rs.150 Crores.

2. The Project proposal of M/s. Divis Laboratories Limited, Krishnapatnam Unit was placed in the Andhra Pradesh Coastal Zone Management Authority (APCZMA) meeting held on 30.12.2020 at APPCB, Head office, Vijayawada. After examination on the remarks,

comments/suggestions received from the Members, the Authority **decided to send the recommendations of No Objection to SEIAA, A.P.** pertaining to the proposal of M/s. Divis Laboratories Limited for **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** under CRZ Notification 2011 with the following specific and general conditions:

**PART A: Specific Conditions:**

- (i) The Consultant viz., M/s. Indomer Coastal Hydraulics (P) Ltd., has to supervise the construction of the proposed pipeline and on completion, submit a certificate to the APPCB that the pipeline is constructed as per the design conditions and the conditions imposed in the clearances.
- (ii) The following mitigation measures suggested in the Marine EIA report shall be complied with:
  - a) To mitigate the Impact on marine environment during lying of pipeline, the industry shall take the following measures to minimize the disturbance to pipeline working corridor.
    - (i) Laying operation shall be done in shortest duration.
    - (ii) Barricading the water has to be avoided.
    - (iii) Installation of marker buoy to warn the fishermen.
    - (iv) Installation of proper marker lights indicating obstructions if any.
    - (v) The outfall pipeline may be laid on the sea floor without causing hindrance to fishing and navigation. The pipeline should be anchored to the bed for good stability.
  - b) To mitigate the Impact on marine environment during the installation of diffuser in sea, the industry shall take the following measures:
    - (i) The outfall diffuser has to be designed with proper number and size of ports, which would enhance the jet mixing of the plume discharge which in this case will be 3 nos. x 150 mm dia. ports with one spare port, and be placed on the seabed and the top of the ports should remain well below the water sea surface, should not have any sharp projection.
    - (ii) Regular monthly monitoring of seawater quality, seabed sediment quality and biological parameters are to be carried out.
    - (iii) A marker buoy has to be placed close to the outfall as per the norms of Directorate General of Lighthouses and Lightships. This will help boats to avoid collision while en route.
    - (iv) The route of pipelines laid on the seafloor has to be furnished to Naval Hydrographic Office, Dehradun in order to mark on the Naval Hydrographic Charts as a warning for navigation

- c) To mitigate the Impact on marine environment during discharge of treated effluents, the industry shall take the following measures to minimize the impact on marine environment:
- (i) The industry shall comply with the standards stipulated by APPCB in the CFE / CFO Order for discharge of treated effluents.
  - (ii) To mitigate the impact on marine environment due to discharge of treated effluent and to ascertain the effectiveness of ETP in treating the raw wastewater, the industry has to plan sampling program during the discharge and non-discharge time at three locations close to outfall point to ascertain that the water quality parameters are within the acceptable limits for coastal waters on both the occasions.
- d) During accidental breakage of pipeline, the necessary mitigation measures like immediately attending the repair of pipeline has to be taken up. Necessary spares of pipeline segments with bends/tees and divers with experience in salvation operation irrespective of sea condition have to be kept ready always within the industrial unit.
- (iii) The industry should install flow meters to record the quantities of treated effluents discharge. Regular annual monitoring of coastal waters is to be carried-out by the reputed institutions, like NIO / NEERI for water quality near the proposed outfall locations.
  - (iv) A Continuous monitoring system should be put in place by the applicant to find out the impact on marine life/flora/fauna, due to discharge.
  - (v) The project Proponent shall conduct the bio-assay test for the treated effluent discharges from the marine outfalls as per the MoEF&CC Guidelines. Bio-assay analysis shall be conducted every six months to establish the toxicity levels and report to be submitted to APPCB.
  - (vi) The Project Proponent shall treat the effluents before discharging into sea duly complying with the APPCB and MoEF&CC norms.
  - (vii) The activity is a continuous and every day the industry discharges for about 8-10 hours. Over a long period, the industry should ensure all the precautions mentioned and also see that this activity should not create any bacterial and virus vectors.

**PART B: General Conditions:**

- (i) A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre

and District Collector Office/ Mandal Revenue Office for 30 days.

- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.
- (iii) Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (iv) Consent for Establishment (CFE) and Consent for Operation (CFO), as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.

- (v) Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.
- (vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.
- (vii) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (viii) All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.
- (ix) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.

- (x) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.
- (xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xii) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.
- (xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board Regional Office, APCZMA and APPCB by e-mail.
- (xiv) The project activity shall be carried out strictly as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna. The Project Proponent shall submit the half - yearly compliance reports of CRZ regulations compliance duly audited by the accredited consultants detailing the degree of compliance by the project proponent during and after construction of the project.
- (xv) No construction or reconstruction of the existing structures may be taken up in the No Development Zone. The proponent to submit a compliance report in this regard every six month duly audited by an accredited third-party agency. However, if any permitted activity is to be taken up, the proponent may apply to the competent authority separately.
- (xvi) The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.
- (xvii) There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.
- (xviii) The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.
- (xix) No permanent labour camp, machinery and material storage shall be allowed in CRZ area
- (xx) There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.

- (xxi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

3. In view of the above, **Recommendation of No Objection** for the proposal of **M/s. Divis Laboratories Limited, Krishnapatnam Unit** for the **discharge of treated effluent (1727 KLD) by Laying of treated effluent discharge pipeline** into the sea, subject to the fulfillment of safety norms and the norms stipulated for the marine discharge of treated effluent, in accordance with CRZ Notification, 2011 and subject to the conditions as mentioned at Para No.2 above, is hereby communicated to the State level Environment Impact Assessment Authority (SEIAA), Andhra Pradesh for further necessary action.

Yours faithfully,  
Sd/-  
**Member Secretary**  
**APCZMA**

Encl:

1. CRZ Form-I
2. EIA Report
3. Marine EIA Report
4. LTL- HTL and CRZ demarcation report
5. Copy of the Minutes of the APCZMA Meeting

Copt to the Secretary, Ministry of Environment and Forests and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi - 110 003 for information.

✓ Copy to the Sri Madhu Sudhana Rao Divi, Director Projects, M/s Divi's Laboratories Limited, 1-72/23(P)/Divis/303, Divi's Towers, Cyber hills, Gachibowli, Hyderabad-500032, Telangana for information

**// T.C.F.B.O //**



**Joint Chief Environmental Engineer, UH-I**

**HON'BLE SRI JUSTICE M. VENKATA RAMANA**

**W.Ps.No.43661 of 2017, 23134 of 2011, 31088 of 2016, 43830 of 2016 and 43937 of 2016**

**COMMON ORDER:**

Heard Sri S.Satya Prasad, learned Senior Counsel for Sri Prakash Buddarapu, learned counsel for the petitioners in all the writ petitions, Sri Ghanta Rama Rao, learned Senior Counsel for Sri Ghanta Sridhar, learned counsel for the 7<sup>th</sup> respondent and Sri Rama Chandra Reddy, learned Standing Counsel for the 4<sup>th</sup> respondent and learned Assistant Government Pleader for Assignment for learned Government Pleader for Revenue representing the official respondents.

2. In terms of G.O.Ms.No.12, Industries and Commerce (Infra) Department, dated 04.03.2021 the 7<sup>th</sup> respondent has deposited in all Rs.10,00,000/- per acre as is set out in the memos filed by it and also on behalf of the 4<sup>th</sup> respondent. The petitioners in all these writ petitions are not disputing this fact. Last of such instalment was deposited by means of a cheque for Rs.12,02,11,000/- in favour of the District Collector, East Godavari District, drawn on 27.04.2021 by the 7<sup>th</sup> respondent and it was duly acknowledged by the office of the District Collector, East Godavari District. Copies of the same are enclosed to the memo dated 27.04.2021 filed on behalf of the 7<sup>th</sup> respondent.

3. G.O.Ms.No.12 itself sets out settlement of the claims of various parties that included the petitioners in all these writ petitions. Now, the contention of the learned Senior Counsel appearing for the parties is that in terms thereof and having regard to the fact that the amount has already been deposited by the 7<sup>th</sup> respondent, all these writ petitions be disposed of directing the District Collector, East Godavari District(5<sup>th</sup> respondent) to distribute and disburse the amount so deposited as per

the entitlement of the petitioners in all these writ petitions. Several other pleas raised by the petitioners and contentions of the respondents, in this context, are not pressed on behalf of these parties as per the representation of learned Senior Counsel and learned Standing Counsel appearing for the 4<sup>th</sup> respondent.

4. Since the matter has attained finality and reached a status of quietus, in these circumstances, all these writ petitions are disposed of subject to following directions:

1. The 5<sup>th</sup> respondent District Collector, East Godavari District is directed to disburse and distribute the amount deposited by the 7<sup>th</sup> respondent, viz. M/s.Divis Laboratories Limited/the 3<sup>rd</sup> and 4<sup>th</sup> respondent APIIC to the petitioners in all these writ petitions as per their entitlement and in accordance with law;

2. No further claims of the petitioners in respect of the lands concerned to these writ petitions shall remain or be entertained in whatsoever manner for award of any compensation or otherwise;

3. Consequently, the status quo orders till now in force, in these writ petitions stand vacated; and

4. No costs. All pending petitions, stand closed.

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**M. VENKATA RAMANA, J**

**Dt:05.05.2021**

Note: Registry to upload the order  
today itself.

B/o  
Rns

**Inspection Report Format for computerized allocation of inspections**

1.	A. Name of the Industry	M/s. Divis Laboratories Ltd., Unit - II
	B. Address of the Industry	Sy. Nos. 52, 134, 138, 139, 140, 159, 160 to 168, 168/1, 183 and 184 of Chippada Village and Sy. Nos. 1 to 4, 6, 45, 46 & Sy. Nos. 107, 158, 168 to 172 of Chippada and Annavaram Villages, Annavaram Mandal & Bheemunipatnam Mandal, Visakhapatnam District
	C. E-mail	<a href="mailto:mail@divislaboratoreis.com">mail@divislaboratoreis.com</a> <a href="mailto:siripurapu.balaji99@gmail.com">siripurapu.balaji99@gmail.com</a> <a href="mailto:sbalaji@divislaboratories.com">sbalaji@divislaboratories.com</a>
	D. Mobile	8978799449
	E. Telephone	---
2.	Date of Inspection	17.06.2021
3.	Name and Designation of the person contacted	Sri Balaji, General Manager
4.	Line of Activity	Bulk drug & Intermediates
5.	Status of Operation	Operational
6.	Status of consent under the Water & Air Acts & HW Authorization	CFO & HWA Order No. APPCB/VSP/VSP/12368/HO/CFO/2021-, dated 19.03.2021 valid up to 30.11.2026.
7.	a. Name of the Product (S) and by-products manufactured with quantity	As per CFO order:

SNo.	Product Name	Consented Qty. (MTA)
1	DL-NAPROXEN	1000
2	NAPROXEN	1800
3	NAPROXEN (SODIUM)	2000
4	GABAPENTIN	2500
5	IBUPROFEN	10
6	CARBAMAZEPINE	50
7	CARBAMIC ACID	50
8	SIGMA-I WITH ISA & ISB (DEXTROMETHORPHAN HBR INTERMEDIATES)	350
9	ATIPADICHLORIDE/ IOHEXOL	350
10	LEVODOPA	250
11	IMPALA WITH BAH & 3-HAP	125
12	MESALAMINE	400
13	SITAGLIPTIN PHOSPHATE & KETOAMIDE	200
14	KETOENAMINE /BOC-CORE SUCCINATE/ BCS	10
15	CHLOROPURINE/CIS(1S,4R)-1-AMINO-4-(HYDROXYMETHYL)-2-CYCLOPENTENE.HCL / AMINO ALCOHOL	50
16	LOSARTAN	100
17	VALSARTAN/Sacubital Valsartan	600
18	LAMOTRIGINE	90
19	BETA-CAROTENE (as 100%)	109
20	ASTAXANTHIN (as 100%)	150
21	RALTEGRAVIER	50
22	PREGABALIN	400
23	INTERMEDIATE OF LEVETIRACITAM	5
24	CARBIDOPA	70
25	CAPECITABINE	20
26	ORLISTAT	30
27	SIMVASTATIN	20

28	4-CPCCA	30
29	IRBESARTAN	5
30	RANOLAZINE	10
31	2,4- WING ACTIVE ESTER	1
32	CKE (As 100%)	20
33	LYCOPENE (as 100%)	15
34	DIHYDROXY PYRIDONE CARBOXYLIC ACID METHYL ESTER	5
35	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	5
36	VENLAFAXINE	15
37	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID	10
38	DCAM	10
39	ASCORBYL PALMITATE	10
40	ALENDRONIC ACID	10
41	MOC-VALINE	2
42	ESOMEPROZOLE	2
43	ABACAVIR	1
44	OLMISARTAN	5
45	R-AMINO BUTANOL	1
46	DTTA SALT	5
47	5-AMINO-2-METHYL BENZENE SULFONAMIDE	1
48	BUPROPION HCL	1
49	Z-L VALINE	1
50	Entacopine	-
50	VIGABATRINE	5
51	CANTHAXANTHIN (as 100%)	10
52	BOSENTAN MONOHYDRATE	5
53	SUVOREXANT HCL	10
54	PROPAN-2-YL(2R)-2-{{{(R)-((2R,3R,4R,5R)-4-CHLORO-5-[2,4-DIOXO-3,4-DIHYDRO PYRIMIDIN-1(2H)-YL]-3-HYDROXY-4-METHYLOXOLAN-2YL)METHOXY)(PHENOXY) PHOSPHORYL}AMINO}PROPANOATE	5
55	SUMATRIPTAN	2
56	ETHYLESTER	15
57	DOULTEGRAVIR	2
58	HYDROXY METHYL TRIAZOLINONE (HMT)	7
59	DEXTROMETHORPHAN HBR	2
60	TRIPROLIDINE HCL	5
61	(2R,3R)-3-(2,5-DIFLUOROPHENYL)-3-HYDROXY-2-METHYL-4-(1H-1,2,4-TRIAZOL-1-YL) BUTANETHIOAMIDE	2
62	APOCAROTENOL	2
63	LUTEIN	2
64	2-(((1,5-BIS (BENZHYDROXY)-4-OXO -1,4-DIHYDROPYRIDIN-2-YL)METHOXY) ISOINDOLINE-1,3-DIONE	2
65	LACOSAMIDE	25
66	D-11	1
67	ATOVAQUINE	1
68	(2R)-AMINO (2,3-DIHYDRO-1H-INDEN-2YL) ETHANOIC ACID	1
69	DIAL	1
70	4-ISOPROPYL-3- METHYL PHENOL/ IPMP	1
71	3-(PROPAN-2-YL)-5-(TRICHLOROMETHYL)-1,2,4-OXADIAZOLE	1
72	4-[[5-METHYLPYRIDIN-2-YL)METHOXY]ANILINE DIHYDROCHLORIDE	1
73	(1S)-2-AMINO-1-{3-[3-(BENZYLOXY) PROPOXY]PHENYL}ETHANOL HYDROCHLORIDE	1

74	LEVODOPA ETHYLESTER SUCCINATE	1
75	PHTHALAZINONE	1
76	5-BROMO-[1,2,4] TRIAZOL [1,5-A]PYRIDINE-2-YL AMINE	1
77	ENOXAPARIN SODIUM	1
78	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI-O-GLUCO PYRANOSYLURONATE) BETA-D-GLUCOPYRANOSE	1
79	ALLOGLIPTIN	1
80	MERABAGRAN	1
81	VILDAGLIPTIN	1
82	LINAGLIPTIN	1
83	VILAZODONE HCL	1
84	PIPREQUINE	1
85	SOFOSBUVIR	1
86	4-CHLORO-6-METHOXY-7(3-MORPHOLIN-4-YLPROPOXY) QUINOLINE	1
87	F MOC OSU	1.5
88	TICAGRELOR	10
89	MK-4482 API (Molnupiravir)	300
90	FAVIPIRAVIR	200
91	HYDROXY CHLOROQUINE	100
92	REMEDSVIR	100
93	R&D PRODUCTS	100
	Total	11,887.5 TPA or 32.6 TPD

The total production quantity shall not exceed 11,887.5 TPA or 32.6 TPD as mentioned in the EC order dated 08.12.2020 and CFE order dated 22.01.2021.

S.No	Name of the Products manufactured (Tons)	Permitted quantity (MTA) as per CFO	Dec, 20	Jan, 21	Feb, 21	March, 21	April, 21	May, 21
1.	DL-Naproxine	1000.0	103.86	82.59	104.15	21.31	0.00	7.99
2.	Naproxen	1800.0	150.32	175.06	172.19	147.87	0.00	0.00
3.	Sodium Neproxin	2000.0	118.27	170.96	165.30	200.44	157.54	193.01
4.	GABAPENTIN	2500.0	200.43	165.74	195.53	208.33	174.78	127.55
5.	Carbamazepine	50.0	0.00	0.00	3.45	3.73	7.34	7.42
6.	SIGMA-1 WITH ISA&ISB (DXTROMETHORPHAN HBR INTERMEDIATES)	350.0	39.50	40.83	34.94	36.77	25.19	12.00
7.	ATIPA(ATIPADICHLORIDE)	350.0	19.72	19.96	12.98	9.97	14.90	19.87
8.	Levodopa	250.0	18.16	15.07	20.48	18.79	11.98	12.98
9.	IMPALA WITH BAH & 3-HAP	125.0	11.96	12.02	5.81	9.29	5.17	4.49
10.	MESALAMINE	400.0	10.58	14.67	12.89	16.03	8.07	0.00
11.	Sitagliptan phasphate	200.0	16.49	10.39	11.25	0.00	9.49	13.82
12.	Valsartan	600.0	47.07	54.37	51.76	27.75	27.41	50.39
13.	lamotrigine	90.0	8.44	6.73	7.24	8.44	7.23	7.91
14.	Beta carotone	109.0	7.11	7.81	1.82	0.00	0.00	0.00
15.	ASTAXANTHIN	150.0	8.14	9.19	10.11	1.70	7.39	9.89
16.	Raltagraviar	50.0	4.15	4.22	4.60	3.13	0.00	1.09
17.	Pregabalin	400.0	18.22	14.83	14.80	15.67	1.78	0.00
18.	Carbidopa	70.0	0.00	5.50	4.80	6.61	6.20	5.25
19.	CAPECITABINE	20.0	2.44	2.19	1.08	2.41	1.46	0.00
20.	Orlistat	30.0	3.11	0.00	0.00	0.00	0.00	0.00
21.	4-CPCCA(KEY)	30.0	0.54	4.82	1.87	0.00	0.00	0.00
22.	CKE	20.0	0.00	6.50	7.75	0.00	0.00	5.10
23.	Lycopene	15.0	1.26	1.35	1.03	0.92	1.16	1.05
24.	Dial	1.0	0.00	0.00	0.00	0.00	1.00	0.00
25.	DCAM	10.0	0.00	2.63	2.01	0.00	3.01	2.39

26.	Canthaxanthin	10.0	0.46	0.00	0.18	0.00	0.93	0.29
27.	Nano	2.0	0.00	0.58	0.30	0.00	0.51	0.59
28.	AMINE HCL	10.0	2.50	2.51	0.95	0.00	0.00	0.00
29.	Tripolidine Hcl	5.0	0.41	0.00	0.00	0.00	0.00	0.00
30.	1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydropyridine-3-carboxylic acid	10.0	0.38	4.04	1.64	0.00	0.00	0.00
31.	D-11	1.0	0.00	0.00	0.00	0.15	0.00	0.00
32.	MK-4482 API (Molnupiravir)	300.0	0.00	0.00	0.00	0.00	10.77	9.76
33.	Ethyle Ester	15.0	0.00	0.00	0.00	0.00	1.04	3.18
34.	2,3-DIMETHYL-6-AMINO-2-H-INDAZOLE	5.0	0.00	0.00	0.00	0.00	1.08	1.56
35.	EF-9 [3-O-ACETYL-1,6-ANYHDRO-2-AZIDO-2-DEOXY-4-O-(METHYL 2,3-DI O-GLUCO	1.0	0.00	0.00	0.00	0.00	0.00	0.14
36.	SUMATRIPTAN	2.0	0.00	0.00	0.00	0.00	0.00	1.16
37.	Venlafaxine	15.0	0.00	0.00	0.00	0.00	0.00	2.56
	<b>Total</b>		<b>793.5</b>	<b>834.6</b>	<b>850.9</b>	<b>739.3</b>	<b>485.4</b>	<b>501.4</b>

	b. Comments on whether the products are permitted products and production is within the permitted capacity	The industry is manufacturing consented products within the consented capacity.																																																																													
8.	a. Details of water consumption and flow meter readings.  b. Flow meter readings	<p>As per the CFO order, the water consumption details are as follows:</p> <table border="1"> <thead> <tr> <th rowspan="2">S No.</th> <th rowspan="2">Purpose</th> <th colspan="3">Quantity (KLD)</th> </tr> <tr> <th>Fresh</th> <th>Recycled</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>1294</td> <td>0</td> <td>1294</td> </tr> <tr> <td>2.</td> <td>Washings</td> <td>500</td> <td>0</td> <td>500</td> </tr> <tr> <td>3.</td> <td>Boiler feed</td> <td>870</td> <td>1130</td> <td>2000</td> </tr> <tr> <td>4.</td> <td>Cooling</td> <td>364</td> <td>1906</td> <td>2270</td> </tr> <tr> <td>5.</td> <td>Softener/DM plant/RO Plant</td> <td>850</td> <td>0</td> <td>850</td> </tr> <tr> <td>6.</td> <td>Domestic and Township</td> <td>1000</td> <td>0</td> <td>1000</td> </tr> <tr> <td>7.</td> <td>Others (incinerator scrubbing)</td> <td>50</td> <td>0</td> <td>50</td> </tr> <tr> <td>8.</td> <td>For green belt</td> <td>1450</td> <td>1670</td> <td>3120</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>6378</b></td> <td><b>4706</b></td> <td><b>11084</b></td> </tr> </tbody> </table> <p>The water consumption details for the last six months is submitted below:</p> <table border="1"> <thead> <tr> <th>S No</th> <th>Month</th> <th>Quantity (KL)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dec, 20</td> <td>91724</td> </tr> <tr> <td>2.</td> <td>Jan, 21</td> <td>95462</td> </tr> <tr> <td>3.</td> <td>Feb, 21</td> <td>83544</td> </tr> <tr> <td>4.</td> <td>Mar, 21</td> <td>96575</td> </tr> <tr> <td>5.</td> <td>April, 21</td> <td>112055</td> </tr> <tr> <td>6.</td> <td>May, 21</td> <td>130102</td> </tr> <tr> <td></td> <td><b>Consented Quantity</b></td> <td><b>11084</b></td> </tr> </tbody> </table> <p>The industry has provided flow meters to record water consumption for process, washings, boiler feed, softner /cooling towers, canteen domestic, Hostel and town ship. The flow meter readings recorded at the time of inspection are 595917, 146688, 1405258, 177822, 286273 and 371362 respectively.</p>	S No.	Purpose	Quantity (KLD)			Fresh	Recycled	Total	1.	Process	1294	0	1294	2.	Washings	500	0	500	3.	Boiler feed	870	1130	2000	4.	Cooling	364	1906	2270	5.	Softener/DM plant/RO Plant	850	0	850	6.	Domestic and Township	1000	0	1000	7.	Others (incinerator scrubbing)	50	0	50	8.	For green belt	1450	1670	3120		<b>Total</b>	<b>6378</b>	<b>4706</b>	<b>11084</b>	S No	Month	Quantity (KL)	1.	Dec, 20	91724	2.	Jan, 21	95462	3.	Feb, 21	83544	4.	Mar, 21	96575	5.	April, 21	112055	6.	May, 21	130102		<b>Consented Quantity</b>	<b>11084</b>
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10.	<p>a. Details of effluent generation and flow meter readings.</p>	<p>As per the CFO order, the waste water generation details are as follows:</p> <table border="1" data-bbox="703 213 1466 2107"> <thead> <tr> <th data-bbox="703 213 784 278">Outlet No.</th> <th data-bbox="784 213 963 278">Outlet Description</th> <th data-bbox="963 213 1190 278">Max Daily Discharge KLD</th> <th data-bbox="1190 213 1466 278">Point of Disposal</th> </tr> </thead> <tbody> <tr> <td data-bbox="703 278 784 806">1.</td> <td data-bbox="784 278 963 806">           High COD &amp; High TDS Effluents (COD / TDS) &gt; 15,000 mg/lit            i. High TDS &amp; High COD - 1039.9 KLD            ii. Others (Incinerator scrubbing) - 50.0 KLD         </td> <td data-bbox="963 278 1190 806">1089.9</td> <td data-bbox="1190 278 1466 806"> <ul style="list-style-type: none"> <li>• Pretreatment followed by stripping of effluents in the Stripper for recovery of organics.</li> <li>• Stripped bottom to evaporate in MEE.</li> <li>• MEE &amp; ATFD condensate to ETP.</li> <li>• MEE concentrates to ATFD.</li> <li>• ATFD salts shall be routed through M/s. Andhra Pradesh Environment Corporation (APEMC) so as sent to TSDF.</li> </ul> </td> </tr> <tr> <td data-bbox="703 806 784 1115">2.</td> <td data-bbox="784 806 963 1115">           Low COD &amp; Low TDS Effluent (COD / TDS) &lt; 15,000 mg/lit            i. Process - 171.8 KLD            ii. Washings - 500 KLD         </td> <td data-bbox="963 806 1190 1115">671.80</td> <td data-bbox="1190 806 1466 1115">The treated waste water shall be discharged into the sea through marine outfall duly meeting the standards stipulated.</td> </tr> <tr> <td data-bbox="703 1115 784 1488">3.</td> <td data-bbox="784 1115 963 1488">           i. Boiler Blow Down - 1950 KLD            ii. Cooling tower blow down - 1226 KLD            iii. Softner / DM plant / RO plant - 850 KLD         </td> <td data-bbox="963 1115 1190 1488">4026.0 KLD</td> <td data-bbox="1190 1115 1466 1488">• To reuse as far as possible. After treatment in ETP, remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.</td> </tr> <tr> <td data-bbox="703 1488 784 1733">4</td> <td data-bbox="784 1488 963 1733">NACL effluent - 383.9 KLD</td> <td data-bbox="963 1488 1190 1733">383.9 KLD</td> <td data-bbox="1190 1488 1466 1733">• The treated effluent shall be discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board</td> </tr> <tr> <td data-bbox="703 1733 784 1978">5</td> <td data-bbox="784 1733 963 1978">Domestic and Township</td> <td data-bbox="963 1733 1190 1978">920.0 KLD</td> <td data-bbox="1190 1733 1466 1978">• After treatment in STP, the treated waste water shall be used onland for irrigation, within the industry premises duly meeting the Board discharge standards.</td> </tr> <tr> <td data-bbox="703 1978 784 2107">6</td> <td data-bbox="784 1978 963 2107">Desalination Plant Reject</td> <td data-bbox="963 1978 1190 2107">12.0 MLD</td> <td data-bbox="1190 1978 1466 2107">• The Desalination Plant Rejects shall be discharged into sea through marine outfall.</td> </tr> </tbody> </table>	Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal	1.	High COD & High TDS Effluents (COD / TDS) > 15,000 mg/lit i. High TDS & High COD - 1039.9 KLD ii. Others (Incinerator scrubbing) - 50.0 KLD	1089.9	<ul style="list-style-type: none"> <li>• Pretreatment followed by stripping of effluents in the Stripper for recovery of organics.</li> <li>• Stripped bottom to evaporate in MEE.</li> <li>• MEE &amp; ATFD condensate to ETP.</li> <li>• MEE concentrates to ATFD.</li> <li>• ATFD salts shall be routed through M/s. Andhra Pradesh Environment Corporation (APEMC) so as sent to TSDF.</li> </ul>	2.	Low COD & Low TDS Effluent (COD / TDS) < 15,000 mg/lit i. Process - 171.8 KLD ii. Washings - 500 KLD	671.80	The treated waste water shall be discharged into the sea through marine outfall duly meeting the standards stipulated.	3.	i. Boiler Blow Down - 1950 KLD ii. Cooling tower blow down - 1226 KLD iii. Softner / DM plant / RO plant - 850 KLD	4026.0 KLD	• To reuse as far as possible. After treatment in ETP, remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.	4	NACL effluent - 383.9 KLD	383.9 KLD	• The treated effluent shall be discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board	5	Domestic and Township	920.0 KLD	• After treatment in STP, the treated waste water shall be used onland for irrigation, within the industry premises duly meeting the Board discharge standards.	6	Desalination Plant Reject	12.0 MLD	• The Desalination Plant Rejects shall be discharged into sea through marine outfall.
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b. Flow meter readings	<p>Out of total effluent generation of 7300 KLD, 4706 KLD recycled/reused, 1881.4 KLD Marine discharge, 332.26 KLD Spent to vendors + 380.24 KLD to Desalination plant / RO plant.</p>																													

The wastewater generation details for the last six months is submitted below:

S No	Month	HTDS		LTDS	Utilities	RO rejects	NACL	Total	Marine Discharge (KL)
		Existing	New						
1.	Dec, 20	7354	0	13472	1275	3512	2992	21251	21994
2.	Jan, 21	8419	0	11600	1074	2518	3588	18780	17057
3.	Feb, 21	7274	0	11541	1073	3152	2665	18431	19758
4.	Mar, 21	7949	534	16338	1923	783	2923	21967	22093
5.	April, 21	8305	2616.45	16844	1676	0	4510	23030	23565
6.	May, 21	8721	1498.7	21869	1815	0	4498	28182	26945
<b>Average (KLD)</b>		292.62		509.24	49.08	55.36	117.64	735.40	730.06
<b>Consented Quantity (KLD)</b>		1089.9		671.80	4026	850	383.9		

The industry is maintaining log records of the flow meter and the flow meter reading noted at the time of inspection is ETP inlet / guard pond inlet - 341934,, RO rejects - 131309, Non process - 193383, Stripper feed - 226581, MEE feed - 193708, ATFD feed - 55469, MEE distillate - 170239, ATFD distillation - 319108, Marine discharge flow meter - 338348.78, STP I outlet - 1205627, STP II outlet - 564367, STP III outlet - 537096, STP IV outlet - 74204.

11. a. Details of effluent Treatment Systems and disposal.

I. Outlet No. 1	HTDS
Stream Details	: Process,
Treatment unit's details.	: MEE (13.5 KL/hr) & ATFD (3.5 Kl/hr) MEE condensate and ATFD condensate mixed with low TDS effluents.
Point of disposal	: The treated water is being discharged into the Sea through marine outfall.
ii. Outlet No. 2	: High COD
Stream Details	: Process
Treatment units details	: Stripper (15 KL/hr) Stripper condensate to cement industries. Stripped off effluent to ETP.
Point of disposal	: The treated water is being discharged into the Sea through marine outfall.
iii. Outlet No. 3	: HTDS &HCOD
Stream Details	: Process
Treatment units details	: Stripper ( 15 KL/hr) MEE ( 13.5 KL/hr) & ATFD (3.5 Kl/hr) Stripper,MEE condensate and ATFD condensate mixed with low TDS effluents
Point of disposal	: The treated water is being discharged into the Sea through marine outfall.
iii. Outlet No. 4	LTDS
Stream Details	Process, Washing
Treatment units details	The industry is treating wastewater in the ETP. ETP consists of Oil & Grease traps, Equalisation cum neutralisation tanks (4 Nos.), Primary settling tanks, Aeration tanks (4 Nos.), Settling tanks (4 Nos.), Sludge drying beds, Temporary storage tanks (4 Nos.), Guard ponds (6 Nos. x 1838 cum), RO Plant (4 Nos. x 25 m3 /annum)

	<p>b. Compliance with standards stipulated based on Board data /online monitoring systems:</p>	<table border="1"> <tr> <td data-bbox="678 97 976 260">Point of disposal</td> <td data-bbox="976 97 1523 260">The treated water is being discharged into the Sea through marine outfall after meeting with the marine discharge standards / standards prescribed by APPCB</td> </tr> <tr> <td data-bbox="678 260 976 690">           iii. Outlet No. 5             Stream Details             Treatment units details             Point of disposal         </td> <td data-bbox="976 260 1523 690">           LTDS             Boiler blow down, Cooling tower blow down &amp; DM plant/ Raw RO Plant rejects             The industry proposed to treat wastewater in the central monitoring basin.            To reuse as far as possible. Remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.         </td> </tr> <tr> <td data-bbox="678 690 976 999">           iii. Outlet No. 6             Stream Details             Treatment units details             Point of disposal         </td> <td data-bbox="976 690 1523 999">           NACL effluent             NACL effluent after neutralization             Neutralization tank.             The treated effluent is being discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board         </td> </tr> <tr> <td data-bbox="678 999 976 1097">Domestic</td> <td data-bbox="976 999 1523 1097">Shall be used for greenbelt development after treatment in STP's (5 STP's of total capacity 1000 KL).</td> </tr> </table>	Point of disposal	The treated water is being discharged into the Sea through marine outfall after meeting with the marine discharge standards / standards prescribed by APPCB	iii. Outlet No. 5  Stream Details  Treatment units details  Point of disposal	LTDS  Boiler blow down, Cooling tower blow down & DM plant/ Raw RO Plant rejects  The industry proposed to treat wastewater in the central monitoring basin. To reuse as far as possible. Remaining treated waste water after conforming to marine discharge standards / standards prescribed by the Board shall be discharged into sea through marine outfall.	iii. Outlet No. 6  Stream Details  Treatment units details  Point of disposal	NACL effluent  NACL effluent after neutralization  Neutralization tank.  The treated effluent is being discharged into the Sea through marine outfall after meeting the marine discharge standards / standards prescribed by the Board	Domestic	Shall be used for greenbelt development after treatment in STP's (5 STP's of total capacity 1000 KL).	<p>Comments :</p> <p>The industry has commissioned Mansas Premises i.e., a dedicated area consisting of treatment facilities for HTDS, LTDS, solvent recovery activities in the month of March. At present the industry is also utilizing the facilities existing in the present treatment systems by treating part of the effluents both HTDS and LTDS to commission the treatment systems in the new premises slowly to their designed capacity.</p> <p>The industry is discharging the treated LTDS effluents along with NaCL effluents and effluents from utilities through marine discharge. The industry has provided 2 X 3 MLD desalination plant and the rejects are directly discharged into the sea through a separate pipeline.</p> <p>The industry has provided 4 nos of STPs and utilizing the treated sewage for greenbelt. The industry has laid pipelines for utilization of treated sewage for green belt.</p> <p>The HTDS effluents are treated in stripper followed by MEE and ATFD. The MEE condensate and ATFD condensate are taken to ETP for treatment along with LTDS effluents.</p>				
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12.	a. Details of sources of air pollution and control equipment and systems	<table border="1"> <thead> <tr> <th data-bbox="678 1947 743 2017">S. No.</th> <th data-bbox="743 1947 1109 2017">Description of chimney</th> <th data-bbox="1109 1947 1523 2017">Control equipment provided</th> </tr> </thead> <tbody> <tr> <td data-bbox="678 2017 743 2120">1.</td> <td data-bbox="743 2017 1109 2120">Attached to Hazardous waste Incinerator (Diesel - 0.6 KLD) - 9,000 kg/day</td> <td data-bbox="1109 2017 1523 2120">Spray dryer, Quencher, Scrubber, dust collector &amp; bag filters</td> </tr> <tr> <td data-bbox="678 2120 743 2223">2.</td> <td data-bbox="743 2120 1109 2223">Attached to 2x16 TPH Coal Fired Boilers (1 No. of 16 TPH standby)</td> <td data-bbox="1109 2120 1523 2223">Electrostatic precipitator</td> </tr> <tr> <td data-bbox="678 2223 743 2359">3.</td> <td data-bbox="743 2223 1109 2359">Attached to 24 TPH coal fired boiler Attached to 1x24 TPH coal fired boiler</td> <td data-bbox="1109 2223 1523 2359">Electrostatic precipitator</td> </tr> </tbody> </table>	S. No.	Description of chimney	Control equipment provided	1.	Attached to Hazardous waste Incinerator (Diesel - 0.6 KLD) - 9,000 kg/day	Spray dryer, Quencher, Scrubber, dust collector & bag filters	2.	Attached to 2x16 TPH Coal Fired Boilers (1 No. of 16 TPH standby)	Electrostatic precipitator	3.	Attached to 24 TPH coal fired boiler Attached to 1x24 TPH coal fired boiler	Electrostatic precipitator	
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		(Attached to 3x8 TPH FBC out of which 1 No. of 8 TPH is standby)	
		4. Attached to 6 TPH Coal Fired Boiler Attached to 2 x 4 TPH boilers (Standby)	Multi cyclones to the boilers 6 TPH & 2 TPH(at present not in operation).
		5. Attached to 1x24 TPH coal fired boiler Attached to 6 TPH Coal Fired Boiler (standby)	Electrostatic precipitators Bag filter
		6. Attached to process vents	Water scrubbers and Alkali scrubbers, Vents, condensers and sub coolers All vents of solvent storage tanks are dipped into water drum.
		7. Attached to 8x1250 KVA, 22x1500 KVA, 4x320 KVA, 1x125 KVA, 1x1000 KVA & 1X500 KVA D.G Sets	Silencers and acoustic enclosures
	b. Compliance with standards stipulated based on Board data / Monitoring systems.	Stack monitoring was conducted for 24 TPH boilers in the existing premises and also Mansas premises and analysis report is awaited.	
13.	Details of solid and hazardous waste generation, storage and disposal.	As per CFO Order, the hazardous waste details are as follows:	

#### HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
<b>Utilizable waste</b>				
1.	Process residue	28.1 of Schedule - I	16.064 TPD	Shall be routed through APEMC so as to dispose to preprocessors / cement plants for co-processing to cement plants. (as utilizable waste) (or) for incineration at site (as incinerable waste) / TSDF Parawada, Visakhapatnam district for landfill (as landfill waste)
2.	Spent carbon	28.3 of Schedule-I	1.699 TPD	
3.	Off specified & Discarded raw materials, lab chemicals & products	28.5 of Schedule-I	100 Kg/day	
<b>Recyclable waste</b>				
4.	Spent solvents	28.6 of Schedule-I	542.9 KLD	Shall be recovered within the premises / Shall be routed through APEMC so as to send to authorized re-processors or recyclers (as utilizable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
5.	Mixed spent solvent	28.6 of Schedule-I		
6.	Spent acids	28.4 of Schedule-I	208.3 KLD	Shall be routed through APEMC so as to send to authorized agencies (as utilizable waste).
7.	Spent catalysts	28.2 of Schedule-I	10,050 kg/month	Shall be routed through APEMC so as to send to supplier for recovery (as recyclable waste).

8.	Containers & Container liners of Hazardous chemicals & Hazardous wastes.	33.1 of Schedule-I	Containers - 6000 Nos/Month Liners - 6000 kg/Month	Shall be routed through APEMC so as to disposed of to outside agencies after detoxification (as recyclable waste).
9.	Used Oil / Waste lubricant oil	5.1 of Schedule-I	2000 lts/month	Used as lubricant within the premises / Shall be routed through APEMC so as to send to authorized recyclers / re-processors (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste).
<b>Landfillable waste</b>				
10.	Multiple effect evaporation or forced evaporation salts	35.3 of Schedule - I	64.1 TPD	Shall be routed through APEMC so as to dispose to CWMP, Parawada, Visakhapatnam for secured land fill (as landfillable waste)/ sent to preprocessors / cement industries for co-processing (as utilizable waste).
11.	ETP Sludge	35.3 of Schedule - I	2500 kg/day	/ cement industries for co-processing (as utilizable waste).
12.	Process salts	28.1 of Schedule - I	25.847 TPD	Shall be routed through APEMC so as to dispose to authorized re processors /recyclers (as recyclable waste) / sent to preprocessors / cement industries for co-processing (as utilizable waste) /TSDf for landfill (as landfill waste).
13.	Incineration ash	37.2 of Schedule-I	130 kg/day	Shall be routed through APEMC so as to dispose to TSDf for secured land filling (as landfill waste).
14.	Insulation waste and Puff		2 TPD	Shall be routed through APEMC so as to disposed to TSDf for landfill (as landfillable waste) / to pre-processors / cement industries for coprocessing (as utilizable waste).

The details of Hazardous waste disposed in last 6 months and onsite storage is submitted below:

S.No	Name of the Hazardous Waste		Generation	Disposal	Onsite storage
1	ETP Sludge	Kg's	121350	134590	34430
2	Containers i) M.S Drums	No's	2053	1855	253
	ii) HDPE Drums	No's	1608	1365	283
	iii) Carbouys	No's	908	896	42
	iv) Container Liners	No's	757	784	0
3	MEE salts	Tons	1285.70	1231.64	109.32
4	Insulation Waste	Tons	331.11	334.41	9.08
5	Process residue	Kg's	1569492	1482210	105685
6	Spent Carbon	Kg's	191129	230580	26140

		Cyanide (as CN)	0.1	
		Fluoride (as F)	15.0	
		Sulphide (as S)	5.00	
		Phenoile compounds (as C <sub>6</sub> H <sub>5</sub> OH)	1.00	
		Bioassay test	90 percent survival of fish after 96 hours in 100% effluent	
		Manganese (as Mn)	2.00	
		Iron (as Fe)	3.00	
		Vanadium (as V)	0.20	
		Nitrate Nitrogen	20.0	
		Phosphate	5.0	
	5	pH	5.50 - 9.00	
		Total Suspended Solids (TSS at 103 - 105 <sup>0</sup> C)	<100.00	
		Oil and Grease	10.00	
		Biochemical Oxygen Demand (BOD <sub>3</sub> at 27 <sup>0</sup> C)	30.00	
		Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml	
7.		The effluent discharged shall comply with the tolerance limits as per MoEF notification dated 09.07.2009 prescribed for Pharmaceutical (Manufacturing and Formulation) industry.		Complying.
8.		The industry shall regularly operate Stripper, MEE, ATFD and ETP and the consolidated daily records on the details of effluent generated, quantity of treated, effluents evaporated in the Forced Evaporation system, quantity of condensate generation & characteristics, solid waste generation shall be submitted to the Regional office, Visakhapatnam for every month.		Complying.
9.		The industry shall segregate the effluents into above streams as mentioned in outlets for discharge of effluents.		Complying.
10.		The industry shall regularly monitor the effluent quality before discharge into the sea through guard ponds. The treated effluent shall be discharged into sea, only if it meets the Board's Standards otherwise the effluent shall be pumped back to ETP for further treatment to meet the Board standards.		Complying.
11.		The industry shall maintain necessary arrangements to carry out Bio assay test continuously for treated effluent and shall be conducted as per IS:6582-1971, before the marine discharge immediately.		Complying.
12.		The industry shall regularly monitor bore wells / open wells around 500 Mtrs radius to assess the water quality.		Complying and submitting reports.
13.		Rain water shall not be allowed to mix with either trade or domestic effluents.		Storm water drains are dry and the industry has provided collection and pumping arrangements for collection of 1 <sup>st</sup> flush rain water.
14.		The industry shall maintain hourly meters in addition to separate energy meters to all the units of ETP and incinerator and maintain the energy consumption records.		Complied. Hourly meters are not provided.
15.		The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.		Provided in all the production blocks

16.	The industry shall comply with the SOPs issued by the APPCB to the Marine Discharge Industries.	Complying.																																										
17.	The industry shall furnish the compilation report of bioassay test results with type of fish and sizes tested, to the Regional office / Board office once in every six months.	Complying.																																										
18.	The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and other subsequent directions regarding installation of online effluent monitoring systems.	Complying.																																										
19.	<p>AIR POLLUTION: The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td rowspan="13">1*</td> <td>Particulates</td> <td>50 mg/Nm<sup>3</sup></td> </tr> <tr> <td>HCl</td> <td>50 mg/Nm<sup>3</sup></td> </tr> <tr> <td>SO<sub>2</sub></td> <td>200 mg/Nm<sup>3</sup></td> </tr> <tr> <td>CO</td> <td>100 mg/Nm<sup>3</sup></td> </tr> <tr> <td>Total Organic Carbon</td> <td>20 mg/Nm<sup>3</sup></td> </tr> <tr> <td>HF</td> <td>4 mg/Nm<sup>3</sup></td> </tr> <tr> <td>NO<sub>x</sub></td> <td>400 mg/Nm<sup>3</sup></td> </tr> <tr> <td>Hydrocarbons</td> <td>10 PPM</td> </tr> <tr> <td>Dioxins/Furans</td> <td>0.1 ng TEQ/Nm<sup>3</sup></td> </tr> <tr> <td>Metals</td> <td></td> </tr> <tr> <td>Cd + Th (and its compounds)</td> <td>0.05 mg/Nm<sup>3</sup></td> </tr> <tr> <td>Hg (and its compounds)</td> <td>0.05 mg/Nm<sup>3</sup></td> </tr> <tr> <td>Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V (and its compounds)</td> <td>0.5 mg/Nm<sup>3</sup></td> </tr> <tr> <td>2 to 5</td> <td>Particulate matter</td> <td>115.mg/Nm<sup>3</sup></td> </tr> <tr> <td rowspan="4">Process vents</td> <td>Acid Mist</td> <td>35 mg/Nm<sup>3</sup></td> </tr> <tr> <td>NH<sub>3</sub></td> <td>15 mg/Nm<sup>3</sup></td> </tr> <tr> <td>Hcl Chlorine</td> <td>35 mg/Nm<sup>3</sup></td> </tr> <tr> <td></td> <td>15 mg/Nm<sup>3</sup></td> </tr> </tbody> </table> <p>* The industry shall comply with emission limits for hazardous waste incinerator as per the Notification G.S.R.481 (E), dated 26.06.2008 under the Environment (Protection) Act Rules, 1986.</p>	Chimney No.	Parameter	Emission Standards	1*	Particulates	50 mg/Nm <sup>3</sup>	HCl	50 mg/Nm <sup>3</sup>	SO <sub>2</sub>	200 mg/Nm <sup>3</sup>	CO	100 mg/Nm <sup>3</sup>	Total Organic Carbon	20 mg/Nm <sup>3</sup>	HF	4 mg/Nm <sup>3</sup>	NO <sub>x</sub>	400 mg/Nm <sup>3</sup>	Hydrocarbons	10 PPM	Dioxins/Furans	0.1 ng TEQ/Nm <sup>3</sup>	Metals		Cd + Th (and its compounds)	0.05 mg/Nm <sup>3</sup>	Hg (and its compounds)	0.05 mg/Nm <sup>3</sup>	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V (and its compounds)	0.5 mg/Nm <sup>3</sup>	2 to 5	Particulate matter	115.mg/Nm <sup>3</sup>	Process vents	Acid Mist	35 mg/Nm <sup>3</sup>	NH <sub>3</sub>	15 mg/Nm <sup>3</sup>	Hcl Chlorine	35 mg/Nm <sup>3</sup>		15 mg/Nm <sup>3</sup>	Stack monitoring was conducted for 24 TPH boilers in the existing premises and also Mansas premises and analysis report is awaited.
Chimney No.	Parameter	Emission Standards																																										
1*	Particulates	50 mg/Nm <sup>3</sup>																																										
	HCl	50 mg/Nm <sup>3</sup>																																										
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	HF	4 mg/Nm <sup>3</sup>																																										
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20.	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10 microns) - 100 micro gram/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 microns) - 60 micro gram/ m<sup>3</sup>; SO<sub>2</sub> - 80 micro gram/ m<sup>3</sup>; NO<sub>x</sub> - 80 micro gram/m<sup>3</sup>, Ammonia - 400 micro gram/ m<sup>3</sup> at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	-----																																										
21.	The industry shall operate three (3) CAAQM stations for monitoring SPM, SO <sub>2</sub> , NO <sub>x</sub> , VOCs, Ammonia with recording facility and connected to PCB website.	Complied.																																										
22.	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection)	-----																																										

	Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	
23.	The evaporation losses in solvents shall be controlled by taking suitable measures, which include: i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere. ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling. iii. Closed centrifuges/ANFDs be used due to which solvent losses are reduced drastically. iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours. v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.	Complying i to iv but vent condensers are not provided to storage tanks. Instead of vent condensers, Nitrogen blanketing and flame arresters are provided.
24.	The industry shall install online stack analyser for 24 TPH boiler in addition to existing 3 stacks i.e., 2 X 24 TPH, 2 X 16 TPH & 1 X 24 TPH boilers, incinerator and same connected to the APPCB website.	Complied.
25.	The industry shall operate the two stage scrubbers with online pH meters to scrub process emissions at all emission sources. The details of chemicals consumption used in the scrubber shall be recorded & kept accessible for the inspecting officials of the Board.	The industry has provided 36 double stage scrubbers out of 122 and provided online pH meters connected to data loggers. The industry has to upgrade other single stage scrubbers.
26.	The industry shall take adequate measures to avoid smell nuisance in the surroundings. Industry shall follow the recommendations of the CSIR-NEERI report on odour assessment study after submission of the report.	CSIR-NEERI has conducted the study and yet to give the report to the industry.
27.	The emissions containing Bromine gases shall be routed through water scrubber, caustic scrubber provide in series. The vent of the caustic scrubber shall be dipped into dilute caustic soda lye for effective removal of Bromine in the emissions.	Bromine plant is currently not in operation.
28.	GENERAL: The industry shall not manufacture new products and not exceeding the consented quantity without CFE /CFO of the Board.	Complying.
29.	The drums containing chemicals / solvents / wastes shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit. There shall not be any spillages of chemicals / effluents on ground. In no case the drums shall be stored on the naked open ground.	Complying.
30.	The industry shall maintain drum storage yard & drum washing facility with impervious liner.	Complying.
31.	The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Daily production details (ER-1 Central Excise Returns). b. Quantity of Effluents generated, treated, recycled/reused. c. Log Books for pollution control systems. d. Characteristics of effluents and emissions. e. Hazardous/non hazardous solid waste generated and disposed. f. Inspection book. g. Manifest copies of effluents / hazardous waste.	Complying.
32.	The industry shall provide multi gas sensors in production blocks and SRU.	The industry has provided multi gas sensors.
33.	The industry shall submit AAQ monitoring reports conducted by reputed agencies every month.	Complying.

34.	The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activities as per requirement of industry.	Complying.
35.	The industry shall maintain records on source of intermediates for each product-wise, inventory of solvents and the consolidated records shall be submitted to R.O., Visakhapatnam for every month along with invoice copies of the intermediates outsourced.	Records are maintained.
36.	The industry shall evaluate the performance of solvent recovery system regularly for each stream-wise and shall maintain the solvent recovery efficiency more than 95% for every stream.	Work order dated 13.05.2021 given to CSIR- NEERI.
37.	The industry shall submit quarterly compliance report for the Standard Operating Procedures of CPCB prescribed for SRP(Captive utilization) along with monitoring reports carried out by NABL accredited or EPA approved Laboratories.	Work order dated 13.05.2021 given to CSIR- NEERI.
38.	The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export: i. Chlordecone, ii. Hexabromobiphenyl, iii. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE), iv. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE), v. Pentachlorobenzene, vi. Hexabromocyclododecane and vii. Hexachlorobutadine.	The industry informed that they are not using these chemicals.
39.	The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	The industry has valid PLI policy up to 09.11.2021.
40.	The industry shall take all safety measures and provide firefighting equipment in the plant.	Complying and obtained NOC from AP State Disaster Response and Fire Service Department.
41.	Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.	Complying. Electrical safety drill conducted.
42.	The industry shall submit copy of mock drill report carried out once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and also to the APPCB.	The industry has carried out 6 no of mock drills in the previous calendar year.
43.	System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.	Informed to be complying.
44.	The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.	The industry informed that they are not using Ozone Depleting Substance.
45.	The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.	Complying.
46.	The industry shall submit half-yearly compliance report for the schedule A, B & C conditions stipulated in CFO & HWA order audited through NABL / MoEF accredited laboratories.	Complying.
47.	The industry shall comply with all the conditions stipulated in the EC order dated 08.12.2020 & CFE (Expansion) order No.196/APPCB/CFE/RO-VSP/HO/2012, dated 22.01.2021.	Submitting the compliance orders to the Board.

48.	Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.	-----
49.	<u>Special conditions:</u> The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.	Complying and obtained NOC from AP State Disaster Response and Fire Service Department vide letter dated 16.09.2020.
50.	The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Safety audit report prepared and submitted to Joint Chief Inspector of Factories and submitted a copy to the Board.
51.	The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and identify major accident hazard chemicals, and the details shall be furnished to the Factories Department and the Regional Office, APPCB time to time duly certifying the same by the industry. Further, the industry shall extend training to the working personnel while handling hazardous chemicals for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	The industry informed that they are giving specialized training for the staff involved.
52.	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, RegionalOffice.	Complied and submitted report.
53.	The industry shall install fluorescent Wind Vane at the highest point in the industry premises.	Complying.
54.	VOC meters with real time data transmission facility through internet of things (IoT) shall be installed near the production blocks and near the chemical storage tanks and link to the servers of APPCB and CPCB, within 3 months.	VOC meters connected to data loggers are provided in all the production blocks and the industry is also having 2 nos of hand held VOC meters.

<b>16.</b>	<b>Furnish details of any deviation / Non - Compliance observed from consent / authorization / directions.</b>	
	1. The industry has to upgrade all the single stage scrubbers to double stage and provide online pH meters. 2. The industry shall maintain record of the treated sewage being utilized for gardening.	
17.	Other relevant information regarding the industry, including complaints.	---
18.	Recommendations.	The industry may be directed to commission the full-fledged operations of the new Waste Management premises (Mansas) and to upgrade single stage scrubbers.

Date : 19.06.2021

Name & Designation of P. Ravindra Nadh  
Inspecting Officer : SEE, ZO, Visakhapatnam

Place : Visakhapatnam

Signature of Inspecting  
Officers


Photos of M/s. Divis Laboratories Ltd., Unit - II



**Guard pond**



**ETP**



**Stack**



**Hazardous waste storage room**



**Scrubbers**



**Scrubbers**



**Marine flow meter**



**Online pH meter**



**STP**



**MEE in the new premises (Mansas)**



**Storm water drain with pumping system to collect first flush of storm water**



**Marine discharge pipelines and Desalination intake and rejects discharge pipelines before leaving the premises**



**Scrubber provided to ATFD vent**



**One of the Hazardous chemical storage yard**



**Desalination product water storage tank**



**One of the Desalination unit**

## ANNEXURE-I

Divis Laboratories Ltd, Unit-II

## Hazardous Waste Manifest Details

S.No	Date	Manifest No	Vehicle No	Qty(kgs)	Send to Vender	Material Name
1	01.05.2021	19155	AP21W3122	17170	CWMP	MEE Salts
2	01.05.2021	19156	AP16TV4568	18210	CWMP	MEE Salts
3	03.05.2021	5796	AP16TE0749	32060	The India Cements Ltd	Spent Carbon
4	03.05.2021	5797	AP31TB6369	25860	Ozpech Chemical Industrial	Mixed Spent solvent
5	03.05.2021	5798	CG07CB0732	23300	Amidhara	Mixed Spent solvent
6	03.05.2021	5799	AP31TA6468	22840	Amidhara	Mixed Spent solvent
7	03.05.2021	5800	AP27TW9899	24510	Sagar Cements Ltd	Process Residue
8	03.05.2021	19219	AP16TV4568	13270	CWMP	MEE Salts
9	03.05.2021	19224	AP21W3122	12660	CWMP	MEE Salts
10	03.05.2021	2526	MH04KF3346	25220	ML Chemical Industry	Mixed Spent solvent
11	03.05.2021	2527	AP24TB2348	18880	Prateek Industries	Mixed Spent solvent
12	03.05.2021	2528	MH04JK5156	26400	Prateek Industries	Mixed Spent solvent
13	03.05.2021	2529	AP31TF5189	18390	Prateek Industries	Mixed Spent solvent
14	03.05.2021	2530	MH04KF3348	18010	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
15	04.05.2021	2531	AP31TU2525	22400	Vardhaman Chemical Industries	Mixed Spent solvent
16	04.05.2021	2532	AP39TL2499	29510	Vardhaman Chemical Industries	Mixed Spent solvent
17	04.05.2021	2533	MH04JU9250	24230	Prateek Industries	Mixed Spent solvent
18	04.05.2021	2534	MH46AF1441	16740	Sree Leo Enterprises	Mixed Spent solvent
19	04.05.2021	2535	AP39TJ4959	24150	ML Chemical Industry	Mixed Spent solvent
20	04.05.2021	2536	MH04HD5754	17770	Prateek Industries	Mixed Spent solvent
21	04.05.2021	2537	MH04HD2132	23190	Sree Leo Enterprises	Mixed Spent solvent
22	04.05.2021	2538	MH46AF1441	4360	Prateek Industries	Mixed Spent solvent
23	04.05.2021	2539	MH04JU2017	22720	Sree Leo Enterprises	Mixed Spent solvent
24	05.05.2021	5809	AP39W3989	32120	Sagar Cements Ltd	Process Residue
25	05.05.2021	5813	AP16TE7017	30900	The India Cements Ltd	Process Residue
26	05.05.2021	19354	AP16TY2496	17320	CWMP	MEE Salts
27	05.05.2021	19355	AP16TV4568	18500	CWMP	MEE Salts
28	05.05.2021	2540	GJ16AU2717	19860	Sree Leo Enterprises	Mixed Spent solvent
29	05.05.2021	2541	NL01AE4518	25130	Prateek Industries	Mixed Spent solvent
30	05.05.2021	2542	MH04HD2768	27260	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
31	05.05.2021	2543	GJ16Z7117	18380	Sree Leo Enterprises	Mixed Spent solvent
32	06.05.2021	19397	AP16TV4568	18370	CWMP	MEE Salts
33	06.05.2021	19395	AP16TY2496	19100	CWMP	MEE Salts
34	07.05.2021	2544	MH04KF2096	9930	Prateek Industries	Mixed Spent solvent
35	07.05.2021	2545	AP39TS9799	9410	Prateek Industries	Mixed Spent solvent
36	07.05.2021	2546	AP39TS9799	13220	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
37	07.05.2021	2547	MH04GF0614	21080	Sree Leo Enterprises	Mixed Spent solvent
38	07.05.2021	2548	MH46AR5170	23460	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
39	07.05.2021	2549	MH04KF2096	16560	Sree Leo Enterprises	Mixed Spent solvent
40	07.05.2021	2550	AP39TQ2588	24010	Prateek Industries	Mixed Spent solvent
41	08.05.2021	19499	AP31TG7506	14260	CWMP	MEE Salts
42	08.05.2021	19505	AP16TY8787	21550	CWMP	MEE Salts
43	10.05.2021	5842	AP16TG4676	30630	The India Cements Ltd	Process Residue
44	10.05.2021	19604	AP16TY2496	17000	CWMP	MEE Salts
45	10.05.2021	19606	AP16TV4568	15720	CWMP	MEE Salts
46	10.05.2021	2551	GJ16AU8951	23070	Sree Leo Enterprises	Mixed Spent solvent
47	10.05.2021	2552	AP39TL2499	25980	Sree Leo Enterprises	Mixed Spent solvent
48	10.05.2021	2553	MH04FU6205	18940	Prateek Industries	Mixed Spent solvent
49	10.05.2021	2554	MH04JU9145	22550	ML Chemical Industry	Mixed Spent solvent
50	11.05.2021	5843	AP16TY8896	25870	The India Cements Ltd	Process Residue
51	11.05.2021	5847	WB11B9061	24980	Amidhara	Mixed Spent solvent
52	11.05.2021	19673	AP16TV4568	18560	CWMP	MEE Salts
53	11.05.2021	19671	AP16TY2496	17940	CWMP	MEE Salts
54	11.05.2021	2555	MH04JU9144	30300	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
55	11.05.2021	2556	MH04JU9338	22750	Prateek Industries	Mixed Spent solvent
56	11.05.2021	2557	MH43Y4681	25200	ML Chemical Industry	Mixed Spent solvent
57	11.05.2021	2558	AP31TH1269	18460	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent

S.No	Date	Manifest No	Vehicle No	Qty(kgs)	Send to Vender	Material Name
58	11.05.2021	2559	AP31TU2525	20190	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
59	11.05.2021	2560	AP24TB2348	23120	Prateek Industries	Mixed Spent solvent
60	12.05.2021	5855	AP16TJ5019	34700	Zuari Cements Ltd	Process Residue
61	12.05.2021	19707	AP09W8146	18780	CWMP	MEE Salts
62	12.05.2021	19708	AP16TY2496	16330	CWMP	MEE Salts
63	12.05.2021	2561	MH04KF1460	25120	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
64	12.05.2021	2562	GJ16Z9794	21270	Sree Leo Enterprises	Mixed Spent solvent
65	12.05.2021	2563	AP39TQ2688	20550	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
66	13.05.2021	19752	AP31TW7893	17040	CWMP	MEE Salts
67	13.05.2021	2564	MH43Y8421	20590	ML Chemical Industry	Mixed Spent solvent
68	13.05.2021	2565	AP31TG5351	25920	Vardhaman Chemical Industries	Mixed Spent solvent
69	13.05.2021	2566	AP39X4732	27570	Vijetha Labs Pvt Ltd	Mixed Spent solvent
70	13.05.2021	2567	MH04KF1462	24390	Sree Leo Enterprises	Mixed Spent solvent
71	13.05.2021	2568	MH04FJ4900	18550	Sree Leo Enterprises	Mixed Spent solvent
72	14.05.2021	5866	AP271W9899	24610	Zuari Cements Ltd	Process Residue
73	14.05.2021	5871	AP39TG6779	24970	Amidhara	Mixed Spent solvent
74	14.05.2021	19816	AP31TG7506	14850	CWMP	MEE Salts
75	14.05.2021	19823	AP16TY2496	17430	CWMP	MEE Salts
76	15.05.2021	19871	AP31TG7488	14800	CWMP	MEE Salts
77	15.05.2021	19878	AP16TY8787	19170	CWMP	MEE Salts
78	15.05.2021	19873	AP31TW7897	10290	CWMP	MEE Salts
79	15.05.2021	19880	AP31TW7893	17790	CWMP	MEE Salts
80	17.05.2021	5884	AP16TY8497	28270	Zuari Cements Ltd	Process Residue
81	17.05.2021	19954	AP31TG7488	14000	CWMP	MEE Salts
82	17.05.2021	19955	AP16TY2496	15690	CWMP	MEE Salts
83	17.05.2021	2569	AP28TE5424	18760	Sree Leo Enterprises	Mixed Spent solvent
84	17.05.2021	2570	AP39TS9799	13840	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
85	17.05.2021	2571	AP39TS9799	15710	Prateek Industries	Mixed Spent solvent
86	17.05.2021	2572	MH43BP9758	29310	Prateek Industries	Mixed Spent solvent
87	17.05.2021	2573	MH04HD2795	19040	Sree Leo Enterprises	Mixed Spent solvent
88	17.05.2021	2574	TS07UC9520	23080	Sree Leo Enterprises	Mixed Spent solvent
89	17.05.2021	2575	NL01AA9766	21210	ML Chemical Industry	Mixed Spent solvent
90	17.05.2021	2576	MH04KF8669	28670	Sree Leo Enterprises	Mixed Spent solvent
91	18.05.2021	20013	AP09W8146	15490	CWMP	MEE Salts
92	18.05.2021	20014	AP16TY2496	15400	CWMP	MEE Salts
93	18.05.2021	2577	MH04FU2373	21420	Prateek Industries	Mixed Spent solvent
94	18.05.2021	2578	GJ16AU9677	17180	Sree Leo Enterprises	Mixed Spent solvent
95	18.05.2021	2579	UP15PT2769	30710	ML Chemical Industry	Mixed Spent solvent
96	18.05.2021	2580	MH04JU8492	24020	Sree Leo Enterprises	Mixed Spent solvent
97	18.05.2021	2581	MH43BP4216	21470	Sree Leo Enterprises	Mixed Spent solvent
98	18.05.2021	2582	MH04KF3348	24850	ML Chemical Industry	Mixed Spent solvent
99	18.05.2021	2583	MH04JU1907	22830	ML Chemical Industry	Mixed Spent solvent
100	18.05.2021	2584	MH04GR9303	3760	Prateek Industries	Mixed Spent solvent
101	18.05.2021	2585	MH04GR9303	15670	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
102	18.05.2021	2586	MH04GR9303	3710	Sree Leo Enterprises	Mixed Spent solvent
103	19.05.2021	20082	AP09W8146	17400	CWMP	MEE Salts
104	19.05.2021	20081	AP16TY2496	16230	CWMP	MEE Salts
105	19.05.2021	2587	AP31TD6999	20110	Prateek Industries	Mixed Spent solvent
106	19.05.2021	2588	MH04JU2023	20190	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
107	19.05.2021	2589	AP31TF5737	30960	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
108	19.05.2021	2590	MH04JK8285	20890	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
109	19.05.2021	2591	MH04DS1703	19700	Prateek Industries	Mixed Spent solvent
110	19.05.2021	2592	NL01AE6958	4640	Prateek Industries	Mixed Spent solvent
111	19.05.2021	2593	NL01AE6958	24130	Sree Leo Enterprises	Mixed Spent solvent
112	20.05.2021	20121	AP05TT9239	11650	CWMP	MEE Salts
113	20.05.2021	20120	AP31TG7488	11350	CWMP	MEE Salts
114	20.05.2021	5906	AP39TS9397	30040	Zuari Cements Ltd	Process Residue
115	20.05.2021	20147	AP31TW7894	17540	CWMP	MEE Salts
116	20.05.2021	20146	AP31TW7896	10900	CWMP	MEE Salts
117	20.05.2021	2594	MH04HD6339	18130	Sree Leo Enterprises	Mixed Spent solvent

S.No	Date	Manifest No	Vehicle No	Qty(kgs)	Send to Vender	Material Name
118	21.05.2021	5909	AP16TG4676	31150	The India Cements Ltd	Process Residue
119	21.05.2021	5912	AP31TA6468	21510	Amidhara	Mixed Spent solvent
120	21.05.2021	20196	AP21W3122	7970	CWMP	Insulation Waste
121	21.05.2021	2595	MH04GC4939	20530	ML Chemical Industry	Mixed Spent solvent
122	21.05.2021	2596	AP31TG5351	25690	Vardhaman Chemical Industries	Mixed Spent solvent
123	21.05.2021	2597	MH04HD2768	27160	Sree Leo Enterprises	Mixed Spent solvent
124	24.05.2021	5927	AP16TE7017	31110	The India Cements Ltd	Process Residue
125	24.05.2021	5928	AP27TW9899	25750	Zuari Cements Ltd	Process Residue
126	24.05.2021	20366	AP21W3122	13620	CWMP	ETP Sludge
127	24.05.2021	20365	AP16TY2496	15640	CWMP	MEE Salts
128	24.05.2021	2598	MH46AR5170	23290	ML Chemical Industry	Mixed Spent solvent
129	24.05.2021	2599	GJ16AU1059	19540	Sree Leo Enterprises	Mixed Spent solvent
130	24.05.2021	2600	MH04KF8478	25510	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
131	25.05.2021	5934	AP16TE7034	31690	The India Cements Ltd	Process Residue
132	25.05.2021	20425	AP05TT9239	16300	CWMP	MEE Salts
133	25.05.2021	20436	AP16TY2496	18680	CWMP	MEE Salts
134	25.05.2021	2601	MH04KF8942	24400	Prateek Industries	Mixed Spent solvent
135	25.05.2021	2602	GJ16Z5945	19620	Sree Leo Enterprises	Mixed Spent solvent
136	25.05.2021	2603	MH04KF7802	26220	Prateek Industries	Mixed Spent solvent
137	25.05.2021	2604	PB10DZ8925	23820	Prateek Industries	Mixed Spent solvent
138	26.05.2021	20489	AP27W6586	19290	CWMP	MEE Salts
139	26.05.2021	20493	AP21W3122	6630	CWMP	Insulation Waste
140	26.05.2021	20502	AP16TY6485	9810	CWMP	Insulation Waste
141	26.05.2021	2605	MH04KF1954	13440	Prateek Industries	Mixed Spent solvent
142	26.05.2021	2606	MH04JU7916	25030	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
143	26.05.2021	2607	MH43Y5701	8170	Prateek Industries	Mixed Spent solvent
144	26.05.2021	2608	NL01AE6957	26320	Prateek Industries	Mixed Spent solvent
145	26.05.2021	2609	MH04HD5682	22150	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
146	26.05.2021	2610	MH04FJ3623	22050	Prateek Industries	Mixed Spent solvent
147	26.05.2021	2611	MH43Y5701	11430	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
148	26.05.2021	2612	AP31TF5737	29170	Prateek Industries	Mixed Spent solvent
149	27.05.2021	5949	AP16TY8896	26490	The India Cements Ltd	Process Residue
150	27.05.2021	20550	AP16TY2496	13530	CWMP	MEE Salts
151	27.05.2021	2613	MH04KF3346	24280	ML Chemical Industry	Mixed Spent solvent
152	27.05.2021	2614	MH04KF7363	24200	Prateek Industries	Mixed Spent solvent
153	27.05.2021	2615	MH03CV2877	23130	Sree Leo Enterprises	Mixed Spent solvent
154	27.05.2021	2616	MH04FJ3715	18320	Sree Leo Enterprises	Mixed Spent solvent
155	27.05.2021	2617	AP16TY7254	14220	Prateek Industries	Mixed Spent solvent
156	27.05.2021	2618	AP16TY7254	5630	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
157	27.05.2021	2619	MH04KF8563	31360	Vardhaman Solvents & Chemicals Pvt Ltd	Mixed Spent solvent
158	28.05.2021	2620	NL01AE1226	24110	Prateek Industries	Mixed Spent solvent
159	30.05.2021	20718	AP31TW7893	12220	CWMP	MEE Salts
160	30.05.2021	20719	AP31TW7894	12650	CWMP	ETP Sludge
161	31.05.2024	5963	WB11B9061	25140	Amidhara	Mixed Spent solvent

ANNEXURE-II

**BST-I**

License NO: P/HQ/AP/15/3184(P19751)

Validity: 31.12.2021

Class A : 560 KL

Class B : 20 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	2-BST-1001	Ethyl Acetate	20 KI	MS	Class A
2	2-BST-1002	Iso Propyl Alcohol	20 KI	MS	Class A
3	2-BST-1003	Petroleum Ether 90-100	20 KI	MS	Class A
4	2-BST-1004	Ethanol	20 KI	MS	Class A
5	2-BST-1005	Ethanol	20 KI	MS	Class A
6	2-BST-1006	Ethylene Di Chloride	50KI	MS	Class A
7	2-BST-1007	Ethylene Di Chloride	50KI	MS	Class A
8	2-BST-1008	Toluene	50 KI	MS	Class A
9	2-BST-1009	Toluene	50 KI	MS	Class A
10	2-BST-1010	Methylene Chloride	50 KI	MS	Class A
11	2-BST-1011	Methanol	50 KI	MS	Class A
12	2-BST-1012	Methanol	50 KI	MS	Class A
13	2-BST-1013	Methanol	50 KI	MS	Class A
14	2-BST-1014	Acetone	20 KI	MS	Class A
15	2-BST-1015	Cyclohexanone	20 KI	MS	Class A
16	2-BST-1016	O-Xylene	20 KI	MS	Class A
17	2-BST-1022	Diesel	20 KI	MS	Class B

**Below Safety measures taken**

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading

## BST-II

License NO: P/HQ/AP/15/3502(P199925)

Validity: 31.12.2022

Class A : 820 KL

Class B : 140 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	SEZ-BST-2001	Ethanol	50 KL	MS	Class A
2	SEZ-BST-2002	Secondary Butanol	50 KL	MS	Class A
3	SEZ-BST-2003	Toluene	50 KL	MS	Class A
4	SEZ-BST-2004	Toluene	50 KL	MS	Class A
5	SEZ-BST-2005	Methanol	50 KL	MS	Class A
6	SEZ-BST-2006	Methanol	50 KL	MS	Class A
7	SEZ-BST-2007	Chloroform	50 KL	MS	Class A
8	SEZ-BST-2008	IPA	50 KL	MS	Class A
9	SEZ-BST-2009	Ethyl Acetate	50 KL	MS	Class A
10	SEZ-BST-2010	Acetone	50 KL	MS	Class A
11	SEZ-BST-2011	Cyclohexane	50 KL	MS	Class A
12	SEZ-BST-2012	1,2 Di Methoxy Ethane	50 KL	MS	Class A
13	SEZ-BST-2014	MCL	20 KL	MS	Class A
14	SEZ-BST-2015	IP Acetate	50 KL	MS	Class A
15	SEZ-BST-2016	Petroleum Ether 90-100	50 KL	MS	Class A
16	SEZ-BST-2017	MTBE	50 KL	MS	Class A
17	SEZ-BST-2018	MCL	50 KL	MS	Class A
18	SEZ-BST-2021	Kerosine	20KL	MS	Class B
19	SEZ-BST-2022	Diesel	50 KL	MS	Class B
20	SEZ-BST-2023	Diesel	50 KL	MS	Class B
21	SEZ-BST-2024	Diesel	20KL	MS	Class B

### Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

## BST-III

License NO: P/HQ/AP/15/3932(P276070)

Validity: 31.12.2022

Class A : 300 KL

Class B : 100 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	DSN-BST-3001	Methanol	50 KL	MS	Class A
2	DSN -BST-3002	Toluene	50 KL	MS	Class A
3	DSN -BST-3003	Ethyl Acetate	50 KL	MS	Class A
4	DSN -BST-3004	Acetone	50 KL	MS	Class A
5	DSN -BST-3005	Ethanol	50 KL	MS	Class A
6	DSN -BST-3006	IPA	50 KL	MS	Class A
7	DSN -BST-3011	Diesel	50 KL	MS	Class B
8	DSN -BST-3012	Diesel	50 KL	MS	Class B

### Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

## BST-IV

License NO: P/HQ/AP/15/4088(P359860)

Validity: 31.12.2023

Class A : 450 KL

Class B : 50 KL

SR No	Storage Tank NO	Material Description	Storage Capacity	MS/SS	Remarks
1	SEZ-BST-4001	Methanol	50 KL	MS	Class A
2	SEZ-BST-4002	Methanol	50 KL	MS	Class A
3	SEZ-BST-4003	Toluene	50 KL	MS	Class A
4	SEZ-BST-4004	Toluene	50 KL	MS	Class A
5	SEZ-BST-4005	Ethanol	50 KL	MS	Class A
6	SEZ-BST-4006	MTBE	50 KL	MS	Class A
7	SEZ-BST-4007	IPA	50 KL	MS	Class A
8	SEZ-BST-4008	Acetone	50 KL	MS	Class A
9	SEZ-BST-4009	Ethyl Acetate	50 KL	MS	Class A
10	SEZ-BST-4010	Secondary Butanol	50 KL	MS	Class B

### Below Safety measures taken

- Water sprinkler systems available around the BST
- Lighting arresters available
- All materials MSDS available
- All material Raw Material information matrix available
- All RM stored according to their material comparability
- Nitrogen blanketing system available for flammable materials
- All storage tanks have containment bunds with dike valves
- All storage tanks and hose pipes are color coded
- Neutralizing agents available
- Sorbents pads are available to remove the spilled material
- Spill leak collecting containers available
- All drains are covered properly
- All pathways are free from obstructions
- Daily and weekly leaks Surveillance followed
- Earthing interlock for pump and motor available
- Leak collecting pit available
- Trained employees handle the activity
- Check list followed for tanker unloading.

 नमो भगवते वासुदेवाय	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP /VSP/IND/07/2020/1971/157.09/153.11-318 . Dt:28.06.2021**

13.09.2021  
DESPATCH

**Sub: SEIAA, A.P. – M/s. Divi's Laboratories Limited at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your EC application submitted through online on 01.07.2020 (SIA/AP/IND2/153518/2020), seeking Environmental Clearance for manufacturing of **Bulk Drugs Manufacturing Unit** at Sy.Nos. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District in favour of **M/s. Divi's Laboratories Limited**. The nearest human habitation viz., Yamadhinnepalem (V) exists adjacent to project site from the premises. The total area of the site is 81.74 Ha (202.0 Acres). The total cost of the project is Rs.150 Crores. The details of the production capacities of the project is as follows:

**List of products and Quantities:**

S. No.	Product Chemical name	Production Capacity (MTPA)
1.	1-(6-methoxy-2-naphthyl)ethanone	5000
2.	2-(S) - Acetoxy propionylchloride	72
3.	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-(1-cyclohexenyl)ethylamine	540
7.	Octamandalate	780
8.	Dextromethorphan HBr	420
9.	4-(4-chlorophenyl) cyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2(n-butyl)-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13.	C10-Dialdehyde	150
14.	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15.	N-Hydroxysuccinimide	60
16.	Dimethylacetylene di carboxylate	60

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S. No.	Product Chemical name	Production Capacity (MTPA)
17.	DL-2,2-dimethylcyclopropane carboxylic acid	10
18.	ACETONIDE	132
19.	I-Pentanol	84
20.	Astaxanthin	60
21.	B-Carotene	150
22.	Beta-iolidine ethyl triphenyl phosphene bromide	380
23.	Lycopene	25
24.	Canthaxanthin	5
25.	APO Carotenol	25
26.	Lutein	50
	<b>Total</b>	<b>10483</b>

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 04.03.2021 & 05.03.2021. The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug & Intermediates– 10483 TPM. This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " *All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.*" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020. The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports. The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance. Now, the representative of the project proponent and their Consultant M/s. Ramky Enviro Services Pvt Ltd., have attended the meeting. The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014. The committee noted that regarding CRZ clearance, the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021, issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. The Committee after examining the project proposal, presentations, MoEF&CC' OMs, APCZMA recommendations and detailed deliberations recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline. The committee in the appraisal

report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 20.06.2021 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC for production of **Bulk Drug and intermediates for production quantity - 10483 TPA**. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

### III a Part A. Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - d. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
2. The industry shall comply with the provisions of CRZ Notification,2011 and its amendments thereof.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of stream consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

### Part B. Specific Conditions:

#### 1) Air & Noise Environment:

1. The emissions from the coal fired Boiler of capacity – 1 x 24 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Adequate stack height shall be provided for D.G. Sets - 5 x 1500 KVA, 4 x 1250 KVA, 1 x 1000 KVA, 1 x 320 KVA as per CPCB norms & for hazardous waste incinerator – 9.0 TPD.

2. The process emissions containing the HBr, HCl, NH<sub>3</sub>, HF, H<sub>2</sub>S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

#### **Water Environment:**

10. The total water requirement shall not exceed 3200 KLD (Fresh water – 2500 KLD & Recycled water – 700 KLD) which includes for Process - 810 KLD, Reactor and Floor Washings – 200 KLD, Boiler – 500 KLD, Cooling Tower - 700 KLD, RO / DM plant– 200 KLD, Domestic Needs – 100 KLD, Hostels - 170 KLD, & for Greenbelt – 520 KLD.

#### **Waste water generation:**

11. The total waste water generation is 2470 KLD, Out of that; 1002 KLD is from Process; Reactor and Floor Washings – 180 KLD, Boiler – 425 KLD, Cooling Tower - 420 KLD, RO / DM plant– 200 KLD, Domestic Needs – 90 KLD, Hostels - 153 KLD shall be treated effluent meeting sea discharge limits shall be disposed into sea through a dedicated marine outfall.
12. High COD & Low TDS shall be sent to incinerator / stripper, Low COD & Low TDS shall be sent to conventional ETP and the Low COD & High TDS effluents are routed to-MEE and rejects of MEE shall be sent to ATFD. High TDS & High COD effluents

shall be sent to Stripper with scrubber followed by MEE & ATFD, Stripper condensate shall be sent to authorized vendors/cement plants. The condensate of the MEE shall be sent to RO/ conventional ETP and treated along with LTDS & LCOD Effluents. The permeate from the RO plant shall be used in the plant and rejects to MEE/Conventional ETP. The domestic waste water shall be disposed into the septic tank followed by soak pit

13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

#### Solid Wastes:

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof.
18. The Process residue – 11739 kg/day shall be sent to the authorized cement plants for co-processing/ incineration at onsite / TSDf; Process Salts - 1152 kg/day shall be sent to TSDf/ Authorized Vendors; ETP Sludge – 200 kg/day Shall be sent to TSDf for secured land filling; Multiple effect evaporation or forced evaporation salts – 13658 kg/day shall be sent to TSDf Authorized vendors; Incineration Ash – 75 kg/day shall be sent to TSDf; Containers & Container liners of Hazardous chemicals & hazardous Wastes - Container 2000 no's/month and Liners 5000 no's/ month shall be sent to outside agencies / authorized vendors after detoxification; Spent Carbon – 134 kg/day Shall be recovered within the premises / to authorized re processors or recyclers; Used oil/Waste lubricant oil - 100 Ltrs/month shall be sent to authorized re processors /recyclers; Spent Solvents - 200 kl/day Shall be sent to recovered within the premises / to authorized re processors or recyclers; Mixed spent Solvent - 40 kl/day Shall be sent to authorized agencies / for Co-incineration in cement industries; Spent acids - 187 kl/day Shall be sent to authorized agencies; Spent Catalysts - 200 kg/day Shall be sent to authorized re processors/ recyclers; Ash (fly and bottom) - 30 Tons/day Shall be given to Brick/Tile/Cement manufacturers.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.

20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

**Environment:**

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

**Part C: General Conditions:**

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA.
3. The project proponent shall submit the copies of the Environmental Clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The Prior Environmental Clearance issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its Environmental Policy approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.3050.0 Lakhs & Recurring cost of Rs.275.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.

11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the Form-1/2 of the application; and approved EMP, for the purpose of all compliances.
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
16. Personnel working in dusty/polluted areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit Half-yearly reports on the status of compliance of the stipulated Environmental Clearance Conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.

22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

**MEMBER SECRETARY,  
SEIAA, A.P.**

Sd/-

**MEMBER,  
SEIAA, A.P.**

Sd/-

**CHAIRMAN,  
SEIAA, A.P.**

**To**

M/s. Divis Laboratories Limited.  
Sri Madhusudhan Rao Divi, Director (Projects),  
7-1-77/E/1/303, Divi Towers,  
Dharam Karan Road, Hyderabad,  
Telangana-500015.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

*P. Mura Swamy Reddy*  
**SENIOR ENVIRONMENTAL ENGINEER (EC)**

# **Pre-Feasibility Report**

**for**

**Proposed**

**Bulk Drugs & Intermediates manufacturing unit  
at Krishnapatnam Industrial Area, Kothapatnam (V),  
Kota (M), SPSR Nellore (D), Andhra Pradesh**

**Submitted to**

**Ministry of Environment, Forests & Climate Change,  
GOI, New Delhi**

**Submitted by**

**M/s Divi's Laboratories Limited,  
1-72/23(P)/Divis/303, Cyber hills, Gachibowli, Hyderabad –  
500032, Telanagana**

**Environmental Consultant**

**Ramky Enviro Services Private Limited,  
Ramky Grandiose, Ramky Towers, 12<sup>th</sup> Floor, Gachibowli,  
Hyderabad – 500032, Telangana  
(NABET/EIA/1619/RA 0046)**

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## Pre - Feasibility Report

### 1.0 Executive Summary

The Divi's Laboratories Limited was established in the year 1990, with Research & Development as its prime fundamental. Divi's Laboratories focused on developing new processes for the production of Active Pharmaceutical Ingredients (APIs) & Intermediates. The company in a matter of short time expanded its breadth of operations to provide complete turnkey solutions to the domestic Indian pharmaceutical industry. With five years of experience, expertise and a proven track-record of helping many companies with its turn-key and consulting strengths, Divi's Laboratories established its first manufacturing facility in 1995, built on a 500 acres site at Hyderabad (Unit-I). The plant comprises of 13 multi-purpose production blocks and has space for further growth and expansion. Divi's Laboratories had set up its second manufacturing facility at Visakhapatnam (Unit-II) in the year 2002 in a 350 acres site. The site has 14 multipurpose production blocks. Divi's Laboratories is planning to establish a few more units in Andhra Pradesh. As a part of this, one unit has been planned at Ontimamidi Village, East Godavari District in Andhra Pradesh for which necessary permission was obtained and for the other unit planned at Kothapatnam Village, SPSR Nellore District, appropriate lands have been identified and process of obtaining necessary clearance from statutory authorities is in progress.

The proposed Divi's Laboratories Limited Unit in Krishnapatnam Industrial area is a commercial facility for manufacturing APIs & intermediates with a firm commitment towards environmental care. This proposed manufacturing facility would be established in Krishnapatnam Industrial area with an area of 81.74 Ha (202 Acres) identified for establishing multipurpose production blocks in Kothapatnam village, Kota mandal, SPSR Nellore District of Andhra Pradesh.

**Table 1 - Site Features**

Name of the Project	Divi's Laboratories Limited, Krishnapatnam Industrial area
Land Area	81.74 Ha (202 Acres)
Survey Numbers	397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709
Land Coordinates	1. 14°10'05.82"N, 80° 05'55.00"E 2. 14° 9'43.56"N, 80° 05'51.80"E 3. 14° 9'43.74"N, 80° 06'24.21"E 4. 14°10'13.64"N, 80° 06'29.57"E 5. 14°10'16.20"N, 80° 06'16.88"E 6. 14°10'05.53"N, 80° 06'14.13"E
Nearest village	Yamadhinnepalem, Kothapatnam SE (adjacent)
Nearest Railway Station	Venkatachalam 26 km NW
Nearest City	Nellore (District Head Quarters) 33 km NW

Nearest Airport	Sri Venkateswara Airport, Renigunta 84 km SW
Nearest Highway	NH 16 (NH5) 25 km SW
Water Supply	Nearby Surface Water/Bore wells
Manpower Required	2200 (1000 supervisory and 1200 non-supervisory)
Working Hours	On shift basis, industries to run 24 Hours
Estimated Cost	Rs. 150 Crores

## 2.0 Introduction of the Project / Background Information

### 2.1 Identification of the Project and Project Proponent

As per EIA Notification S.O. No. 1533 issued on 14<sup>th</sup> September, 2006 and its subsequent amendments, the proposed project falls under Project/Activity 5(f) i.e. Synthetic Organic Chemicals Industry. This project/activity falls under Category 'A', as the project is proposed to be located outside the Notified Industrial Area/Estate and requires Environmental Clearance from Expert Appraisal Committee (EAC), Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi.

Mr. Rao Divi, the Project Proponent is the Director (Projects) of Divi's Laboratories Limited. He is a post-graduate in Structural Engineering from Mysore University. He started his career as a Senior Engineer with M/s Howe India and had executed several off-shore and on-shore construction projects such as Vizag Outer Harbour Project. He looks after environment management, project implementation, production planning and regulatory affairs. He is responsible for implementing the new projects under capital expenditure plans of the company, plant upgradation to comply with Food and Drug Administration (FDA) requirements, environment management and overseeing logistics at plant.

### 2.2 Brief description of nature of the project

M/s Divis Laboratories Limited has identified and purchased around 81.74 Ha (202 Acres) of land from Krishnapatnam infratech limited for establishing the proposed APIs and intermediates manufacturing facility at Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore (D), Andhra Pradesh. The site is in close proximity (aerially about 120 km) from Chennai, Sri Venkateswara Airport in Renigunta (at about 84 km SW) and Venkatachalam Railway station (at about 26 km NW). The nearest major town from the site is Nellore (located around 33 km NW) which is also the district headquarters.

The production and manufacturing of APIs and intermediates involves the use of various raw materials. In addition, chemical reactions like precipitation, substitution, addition reactions and physical processes like centrifugation, purifications, solvent recovery etc., are also involved.

The project site photographs are shown as **Figure 1**.

**Figure 1 – Site Photographs****East Side of the Site****North Side of the site****South side of the site****South side road to Yamainnepalem**

### **2.3 Need for the Project and Its Importance to the Country and Region**

Increase in population, continuous change in lifestyle and physical environment has resulted in the increased demand for drugs and medicines to address the well-being of mankind. The sustainable development of an Indian pharmaceutical industry is important in order to make India one of the largest global providers of quality medicines at reasonable prices. With huge experience, expertise and a proven track-record of helping many companies with its turnkey and consulting strengths, the establishment of new manufacturing units will enable easy availability, accessibility and affordability of drugs to all groups of people.

### **2.4 Demand-Supply Gap**

Divi's Laboratories Limited has intended to develop and manufacture intermediates for many MNC customers by undertaking contract research work for them. The project is envisaged to meet the demand-supply gap in both domestic market and export market, as API demand is increasing day by day.

## **2.5 Imports vs. Indigenous production**

The project shall reduce imports of some intermediate products and also enhance the foreign exchange reserves in view of the proposed exports of a few products.

## **2.6 Export Possibility**

Divi's have vast experience in the field of bulk drugs manufacturing and with all these capabilities, they are proposing to supply the products within India and abroad by establishing this bulk drug manufacturing unit.

## **2.7 Domestic / Export Markets**

The bulk drugs manufactured in the proposed unit are expected to meet the demand-supply gap in both domestic and export markets.

## **2.8 Employment Generation (Direct and indirect) due to the project**

The proposed project for manufacturing of synthetic organic chemicals – bulk drugs & intermediates requires substantial handling of raw materials, goods in process and finished goods. The proposed project is expected to generate direct and indirect employment to around 2200 persons under various categories (skilled, unskilled, managerial staff, etc.)

- Supervisory 1000
- Non-supervisory 1200

## **3.0 Project Description**

### **3.1 Location of the Project and Project Boundary**

The site for the proposed project is located at Krishnapatnam Industrial Area, Kothapatnam village, Kota mandal, SPSR Nellore District of Andhra Pradesh. The site is surrounded by KPIL land (towards Sea) in the East, road in the West, KPIL land & Reserved Forest in the North and village road in the South.

The location map of the project site is given as **Figure 2**. The 10 km radius google map of project site is given as **Figure 3**.

Figure 2 - Project location

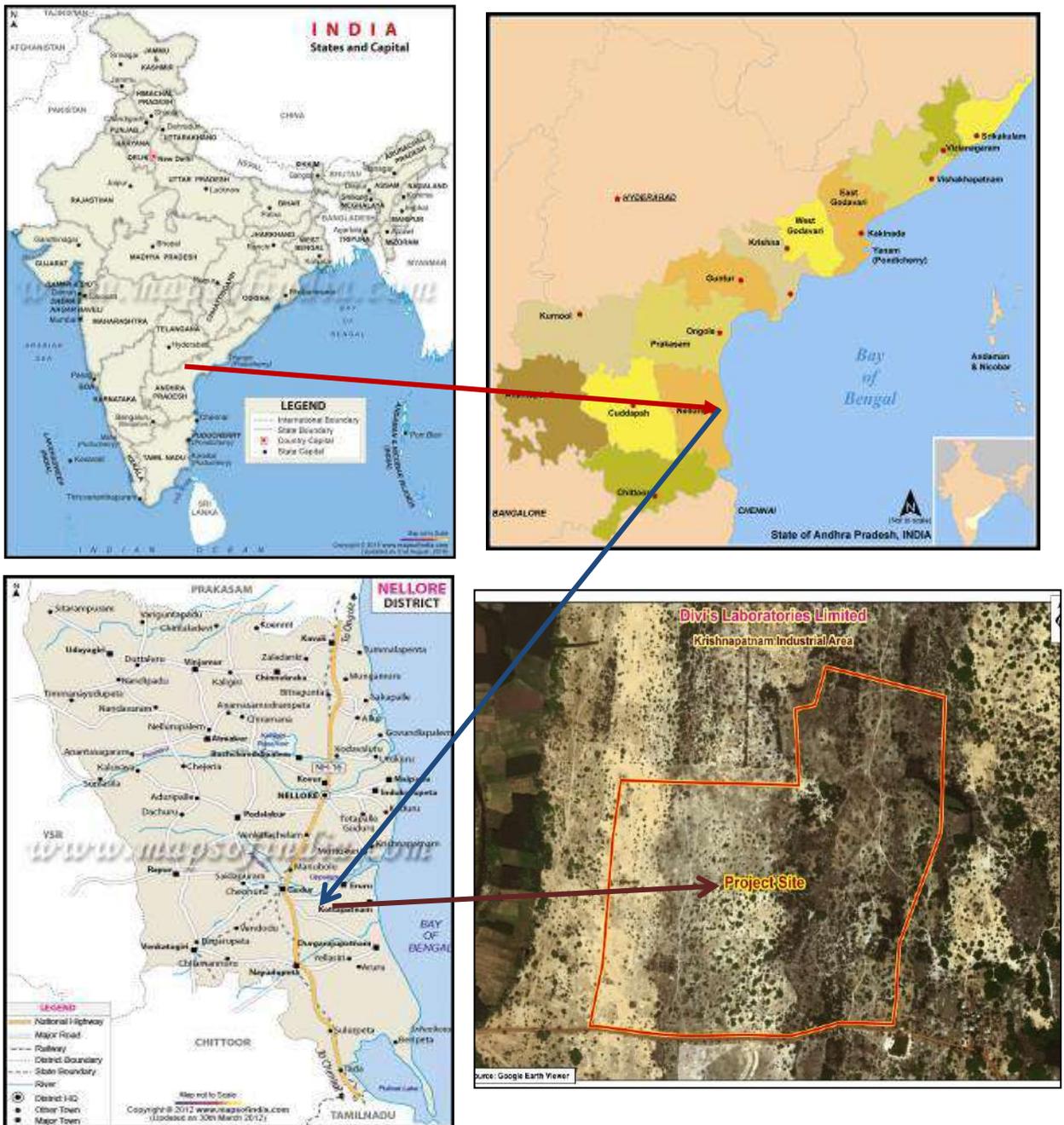
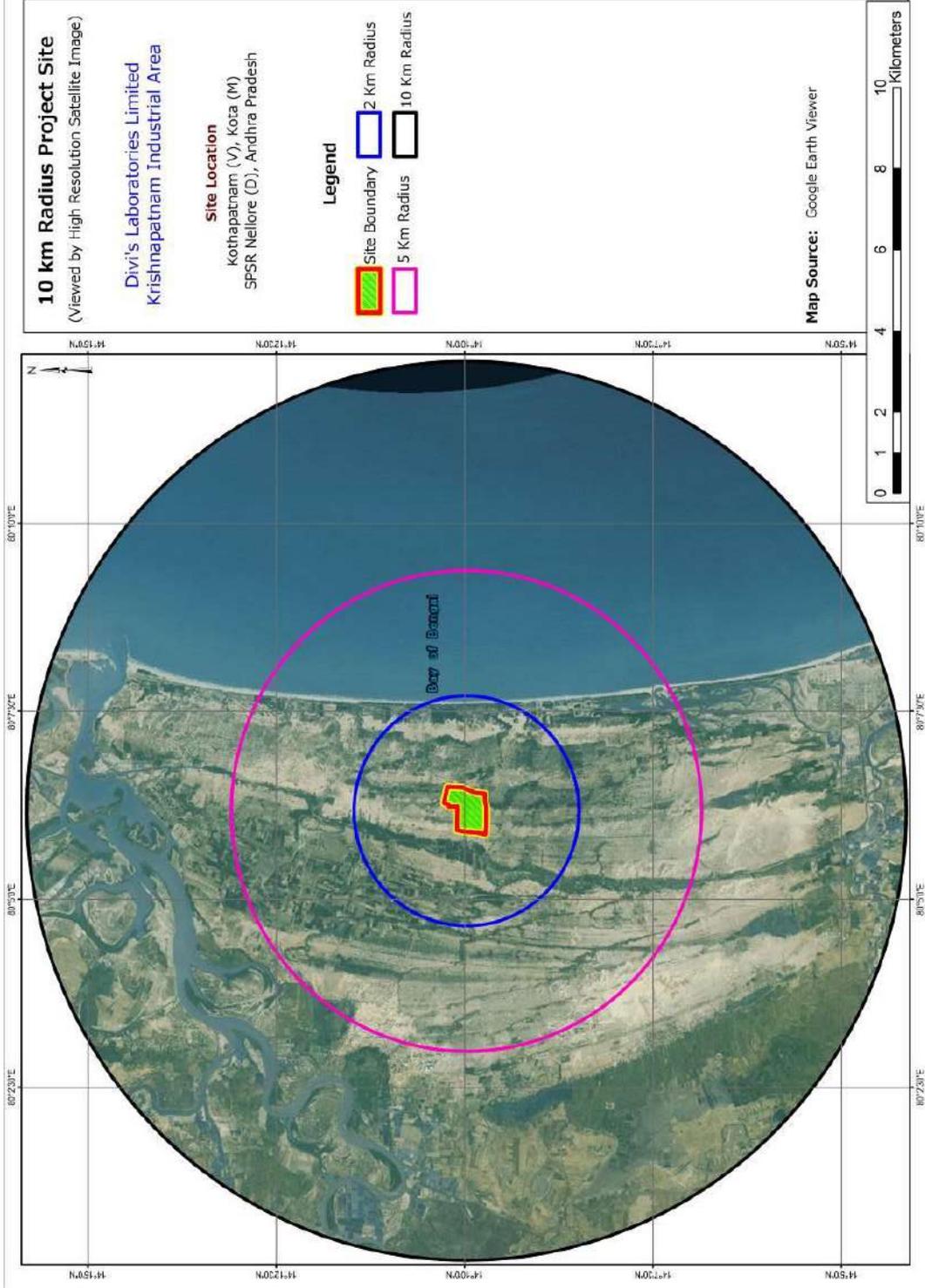


Figure 3 - Google map of the project site – 10 km radius



### 3.3 Details of Alternate Sites Considered and the Basis of Selecting the Proposed Site

For the proposed bulk drugs manufacturing unit, three sites have been identified at various places of Andhra Pradesh. After a detailed assessment of various environmental and financial implications, Kothapatnam village, Kota mandal, SPSR Nellore District of Andhra Pradesh has been identified as the most suitable site for the proposed project. The proposed site in Kothapatnam village is selected in view of environmental and economic perspectives.

**Table 2 - Comparison of alternate sites for the proposed project**

Details	Sitting Guidelines	Alternative Site - 1	Alternative Site - 2	Alternative Site - 3
<b>Land Coordinates (Latitude &amp; Longitude)</b>		1. 14°10'05.82"N, 80° 05'55.00"E 2. 14° 9'43.56"N, 80° 05'51.80"E 3. 14° 9'43.74"N, 80° 06'24.21"E 4. 14°10'13.64"N, 80° 06'29.57"E 5. 14°10'16.20"N, 80° 06'16.88"E 6. 14°10'05.53"N, 80° 06'14.13"E	17°07'55.97"N 82°23'35.90"E	17°14'19.70"N 82°30'56.20"E
<b>Location</b>	-	Kothapatnam (V), Kota (M), SPSR Nellore District , Andhra Pradesh	Kona papaya peta (V), Kottapalli (M), East Godavari District, Andhra Pradesh	Vamavaram (V), Thondangi (M), East Godavari District, Andhra Pradesh
<b>Ecological Sensitive Areas</b>	At least 25 km	None in the study area.	None in the study area	None in the study area
<b>Coastal Areas</b>	½ km from high tide line	Bay of Bengal 2.1 km, East	Bay of Bengal. <0.5 km, East and South East	Bay of Bengal. <1 km, East, South East and East
<b>Flood plain of Riverine system</b>	½ km from flood plain	There is no Riverine system in < 0.5 km. Buckingham Canal – 0.4 km West	There is no Riverine system in < 0.5 km.	There is no Riverine system in < 0.5 km.
<b>Transport &amp; Communication</b>	½ km from highway & railway	NH 16 (earlier NH-5) 25 km, South West Mannegunta-	NH-214; 10.6 km; North West Kakinada – Tuni Beach road ,	NH 16 (earlier NH-5) 10 km, North West Kakinada – Tuni

Details	Sitting Guidelines	Alternative Site - 1	Alternative Site - 2	Alternative Site - 3
		Kothapatnam Road, adjacent to site in South Railway station: Venkatachalam- 26 km, North West	adjacent, South-South East - East , NH 16 (earlier NH-5) 14.0 km, North West	Beach road, <0.1 km, North West and North.
<b>Major settlements (3 Lakhs population)</b>	At least 25 km	Kota Mandal Headquarters, 15 km South West	Kona papaya peta adjacent to the site, East	Vemavaram village, <0.2 km, North East
<b>Rehabilitation &amp; Resettlement (R &amp; R) issues</b>		Not required	Requires R & R	Requires R & R
<b>Type of land</b>	Avoid Prime Agri Land	Private land belonging to Krishnapatnam Infratech Limited falling in Krishnapatnam Industrial area	There are nearby hatcheries and villages	Low laying area, water stagnation during floods
<b>Remarks</b>	Apart from the above mentioned suitable criteria, <b>site 1</b> was selected for the establishment of proposed project as the site is part of proposed Industrial corridor of Visakhapatnam -Chennai- Bangalore at Krishnapatnam Node approved by Government of India. The site is also under the proposed Coastal Economic Zone.			

### 3.4 Size or Magnitude of Operation

The total area required for setting up of proposed project is **81.74 Ha (202 Acres)** and the proposed manufactured products are given below.

**Table 3 - List of products and manufacturing capacity**

S. No	Product Chemical name	Production Capacity (MTPA)
1	1-(6-methoxy-2-naphthyl)ethanone	5000
2	2-(S) - Acetoxy propionylchloride	72
3	ATIPA DICHLORIDE	300
4	3- Hydroxy acetophenone	320
5	p-methoxy phenyl acetic acid	780
6	2-(1-cyclohexenyl)ethylamine	540
7	Octamandalate	780

S. No	Product Chemical name	Production Capacity (MTPA)
8	Dextromethorphan HBr	420
9	4-(4-chlorophenyl)cyclohexanecarboxylic acid	50
10	Benzyladrinone HCl	500
11	2(n-butyl)-4-chloro-5-formyl imidazole	300
12	Z-L Valine	180
13	C10-Dialdehyde	150
14	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15	N-Hydroxysuccinimide	60
16	Dimethylacetylene di carboxylate	60
17	DL-2,2-dimethylcyclopropane carboxylic acid	10
18	ACETONIDE	132
19	I-Pentanol	84
20	Astaxanthin	60
21	B-Carotene	150
22	Beta-iolidine ethyl triphenyl phosphene bromide	380
23	Lycopene	25
24	Canthaxanthin	5
25	APO Carotenol	25
26	Lutein	50
<b>Total</b>		<b>10483</b>

### 3.5 Project description with process details (a schematic diagram/ flow chart showing the project layout, components of the project etc. should be given)

The project is proposed for manufacturing of bulk drugs and intermediates. The project consists of production blocks, facilities for the storage of raw materials, solvents and finished product, water storage tanks, waste material yards, cooling tower, service blocks, admin building, parking, canteen, ETP, STP, Coal storage yard, hostels etc. The layout also consists of greenbelt all along the boundary, roads for movement of vehicles and firefighting system. The site will have two entry and exit points. The detailed project layout is given in **Figure 4**.

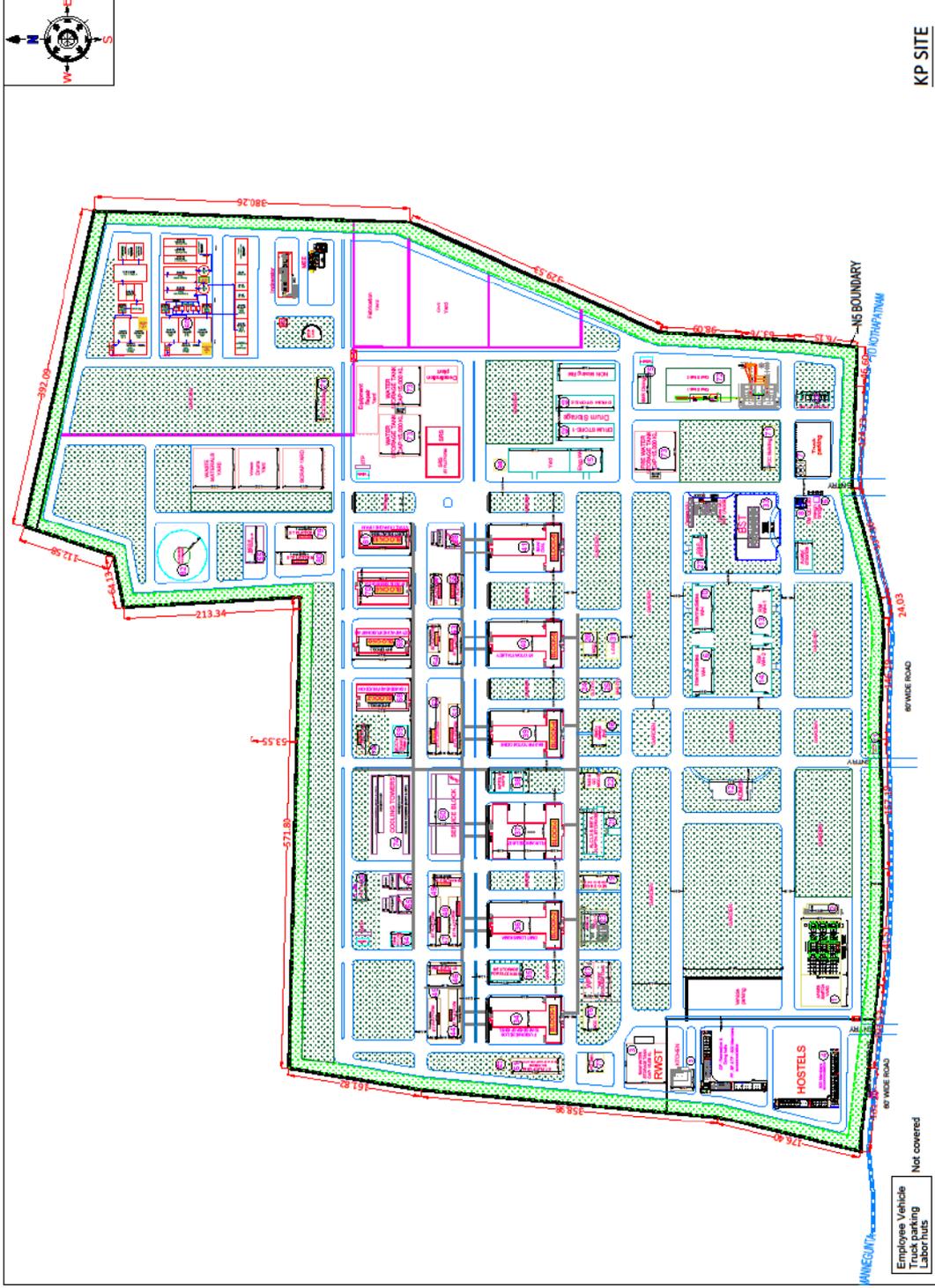
### 3.6 Raw material required along with estimated quantity likely source, marketing area of final product/s, mode of transport of raw material and finished product

All the raw materials required for manufacturing are mostly available in India. There are no banned chemicals/products proposed to be used in the project. It is proposed to enter into long term arrangements with some of the raw material suppliers both in India and overseas to avoid shortages at any time. The major mode of transportation of raw materials will be through road/rail; however, Krishnapatnam port which is 10 km towards north of the site will be used, if required.

### **3.7 Resource Optimization/ Recycle and Reuse**

New and creative approach will be adopted to enable less waste intensive production by regular up-gradation of process technology. The byproducts, spent acids, fly ash etc., will be given to authorized recyclers/reusers.

Figure 4 – Project layout



### 3.8 Availability of water its source, energy/power requirement and source should be given

#### Water

The total water requirement for the proposed project is 3200 KLD, which will be drawn from the bore wells and nearest surface water bodies. The detailed water balance is presented in **Table 4**. The schematic diagram of effluent treatment plant is given as **Figure 5**.

**Table 4 - Water requirement and wastewater generation**

Description	Water Requirement			Loss	Waste Water Generation
	Fresh	Treated	Total		
Process	810	--	810	--	1002
Reactor, Floor Washing etc	200	--	200	20	180
RO / DM Plant	200	--	200	--	200
Boiler	500	--	500	75	425
Cooling Tower	200	500	700	280	420
Domestic Needs	100	--	100	10	90
Hostels	170	--	170	17	153
Greenbelt	320	200	520	--	--
<b>Total</b>	<b>2500</b>	<b>700</b>	<b>3200</b>	<b>402</b>	<b>2470</b>

#### Source of Water

- Water required for the proposed project can be drawn from both surface and ground water sources
  - Ground water is available at the depth of 15-18 ft.
  - It is proposed to have three bore wells within the premises to meet the preliminary/ initial requirement.
  - Govt of AP accorded in principle approval to allocate 5-6 TMC of water from Kandaleru reservoir (dead storage) to the proposed industrial activities at Krishnapatnam.
  - Industrial water supply shall be requested from Govt of AP at the door step of the Unit as per the Industrial Development Policy of Govt of AP.
  - Alternative sources to meet the water requirement are
    - Supply from Kandaleru Reservoir through a combination of open channel/pipeline
- OR
- Supply from Somasila Reservoir through a pipeline along the riverbed through Sangam and Nellore Anicuts and further conveyance through Sarvepalli Channel

- Divis shall requisite the permission from the state government in this regard which will be taken in due course.
- Desalination of seawater is another alternative to ensure continuous and assured water supply to unit.

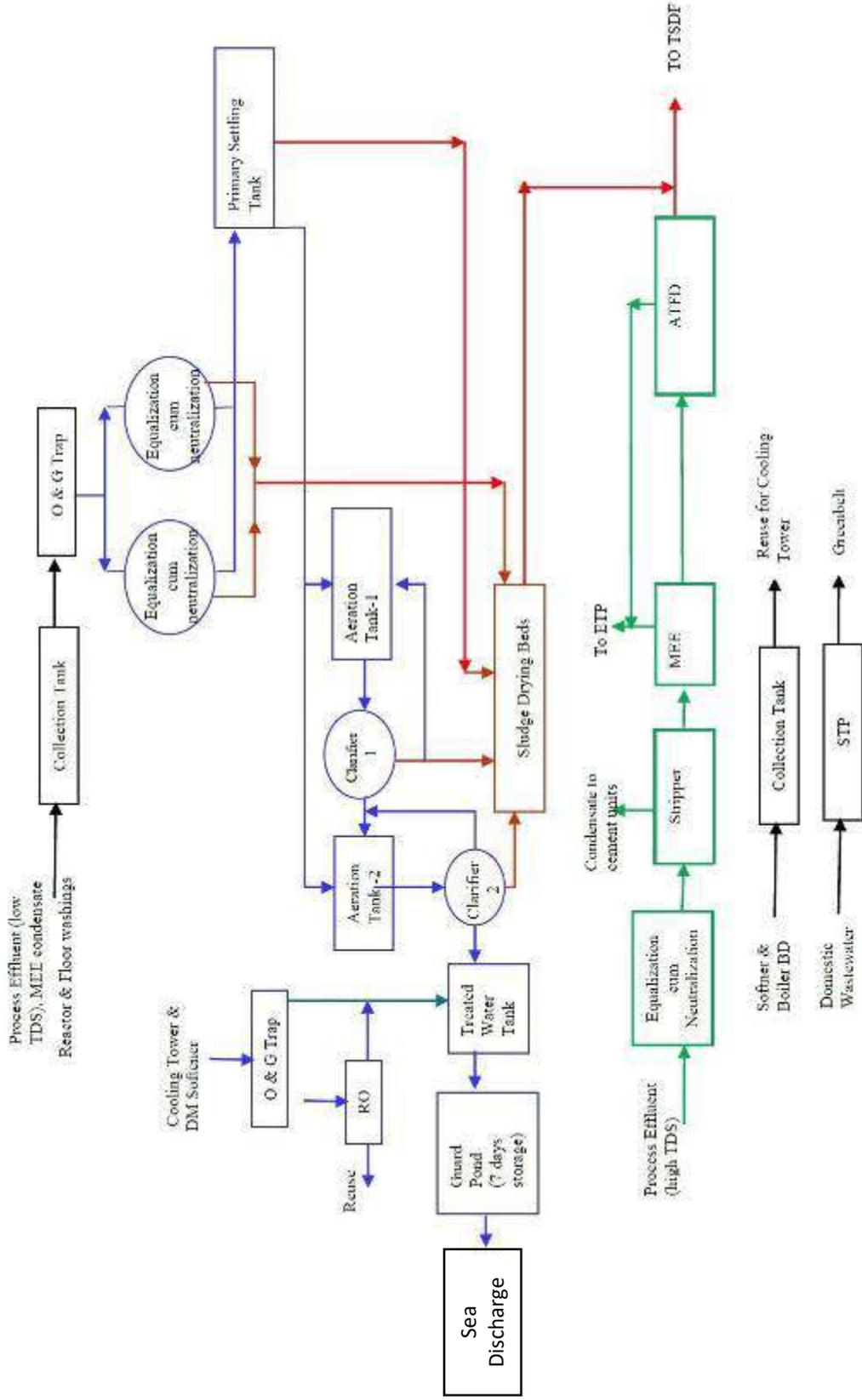
### Electricity

The electricity requirement will be fulfilled by the nearby APTRANSCO substation. Further requirement and power back up will be supported by proposed DG sets. The details of power requirement are given in **Table 5**.

**Table 5 - Power and fuel requirement**

S. No	Details	Capacity/Units	Remarks
1	Power	35 MW	APTRANSCO
2	DG Sets	5x1500 kVA 4x1250 kVA 1x1000 kVA 1x320 kVA	For emergency during power failure
3	Boiler	24 TPH	Coal consumption 120 TPD
4	Incinerator	9 TPD	For hazardous waste incineration

Figure 5 – Schematic diagram of ETP



**3.9 Quantity of wastes to be generated and Scheme for their Management/disposal**

The details of solid waste and hazardous waste generated from production blocks and ancillary facilities are given below in **Table 6**.

**Table 6 - Details of solid waste/ hazardous waste and disposal**

S. No	Type of Waste	Quantity	Method of Disposal
1	Process residue	11739 kg/day	Shall be sent to the authorized cement plants for co-processing (or) for incineration at onsite / TSDF
2	Process Salts	1152 kg/day	To TSDF/ Authorized Vendors
3	ETP Sludge	200 kg/ day	To TSDF for secured land filling.
4	Multiple effect evaporation or forced evaporation salts	13658 kg/ day	To TSDF / Authorized Vendors
5	Incinerated ash	75 kg/ day	To TSDF
6	Containers & Container liners of Hazardous chemicals & hazardous Wastes.	Container 2000 no's/month and Liners 5000 no's/ month	After detoxification, it shall be disposed to the outside agencies.
7	Spent Carbon	134 kg/ day	Shall be sent to the authorized cement plants for co-processing (or) for incineration at onsite / TSDF.
8	Used oil/Waste lubricant oil.	100 Ltrs/ month	Shall be sent to authorized re processors /recyclers
9	Spent Solvents	200 kl/day	Shall be recovered within the premises / to authorized re processors or recyclers
10	Mixed spent Solvent	40 kl / day	Shall be sent to authorized agencies / for Co-incineration in cement industries.
11	Spent acids	187 kl/day	Shall be sent to authorized agencies
12	Spent Catalysts	200 kg/day	Shall be sent to authorized re processors/ recyclers.
13	Ash (fly and bottom)	30 Tons/day	Shall be given to Brick/Tile/Cement manufacturers

### **3.10 Schematic Representation of the Feasibility Drawing for EIA Purpose**

For development of proposed project in Kothapatnam (V), site screening, pre-feasibility report, environmental impact assessment (EIA), environmental management plan (EMP) studies, etc. for obtaining environmental clearance and consent for establishment from statutory authorities are the main processes involved. The following procedures are involved in the schematic approach for obtaining environmental clearance.

- Zoning plan indicating type of industries which can be established considering the site location and market potential
- Submission of Form-1, prefeasibility report, draft ToR for appraisal to concerned authority (MoEF&CC)
- Obtaining official Terms of Reference from MoEF&CC
- Baseline data collection for one season, Draft EIA report preparation compliance with ToR
- Draft EIA report submission to SPCB for organizing public hearing
- Submission of final EIA report including public hearing minutes and action plan to MoEF&CC
- Obtaining EC from MoEF&CC
- Submission of CFE application to SPCB
- Obtaining CFE from SPCB

## **4.0 Site Analysis**

### **4.1 Connectivity**

The site is in close proximity (aerially 120 km) to Chennai and is about 84 km from the nearest airport, Sri Venkateswara airport at Renigunta. It is at a distance of about 26 km from Venkatachalam railway station in Nellore. Entry to the site is through an access road of about 10 km which can be the point of access that connects back towards Krishnapatnam Port.

The site is approachable from NH16 (earlier NH5) which is at about 25 km from site expanded into a four lane road as part of the Golden Quadrilateral scheme. Further, NHAI has the proposal to develop NH16 as six lane road (from Ichapuram to Tada) considering the present and projected traffic from the upcoming industrial activities in the coastal region of Andhra Pradesh.

The Krishnapatnam port, built and owned, all weather, deep water port is about 10 km from the proposed project site. The proposed connectivity with the port will ensure quick movement of goods and personnel. The impact on the existing traffic in the region is also minimum as there is an existing rail cum road corridor from Venkatachalam, connecting NH16 and the Chennai-Howrah trunk line to the port which can be used to assess the proposed project site. A four lane expressway is developed on NH16 to Krishnapatnam port from Venkatachalam. The area is well connected by the road network.

Buckingham Canal, which runs close to the project site is declared as the National Waterway (NW) and is used for transportation between Chennai in the South and Krishna river delta in the North. This waterway (NW4) is currently under redevelopment by the Inland Waterways Authority of India (IWA).

#### **4.2 Land Form, land Use and Land Ownership**

The land measuring 81.74 Ha (202 acres) has been bought by Divi's laboratories Limited for establishing the manufacturing unit of bulk drugs and intermediates.

Land of 202 acres is spread around several survey numbers and abetting on west side of site with an access to local road from the frontage and on South side is the proposed road. Abetting our site on East side is Yamadinnepalem village with a Reserved Forest on North side boundary. The site is part of proposed Industrial corridor of Visakhapatnam-Chennai-Bangalore at Krishnapatnam Node by Government of India. The site is also under the proposed Coastal Economic Zone.

#### **4.3 Topography (along with map)**

The Topographical map of study area has been prepared using Survey of India Topo Sheets (1:50,000 scale). The Topo sheet numbers are D44H15, D44H16, D44I3 and D44I4. The Topographical map of 10 km study area is given in **Figure 6**.

#### **4.4 Existing land use pattern**

The proposed site is located in Krishnapatnam Industrial Area, which is not a notified industrial area. The proposed land doesn't include any forest area and/or water bodies etc. Bay of Bengal is at a distance of 2.1 km in East direction from the site. The eco-sensitive map of the study area showing nearest eco-sensitive areas is shown as **Figure 7**.

#### **4.5 Existing Infrastructure**

There is no existing infrastructure in the proposed project site. However, required infrastructure such as roads, storm water drains, compound wall etc., will be developed after obtaining necessary permissions from statutory authorities.

#### **4.6 Soil classification**

The proposed site is located in Nellore District. Geomorphologically, the district can be broadly divided into 3 distinct units, viz., western hills, central pediplains and eastern deltaic & coastal plains. The proposed area falls under eastern deltaic and coastal plains. The master slope of the area is from west to east towards Bay of Bengal. The sandy coastal plain extends up to a distance of 5 - 6 km from sea coast. The predominant soils in the study area are lateritic sandy and alluvial soils.

Figure 6 – Topographical map of study area – 10 km radius

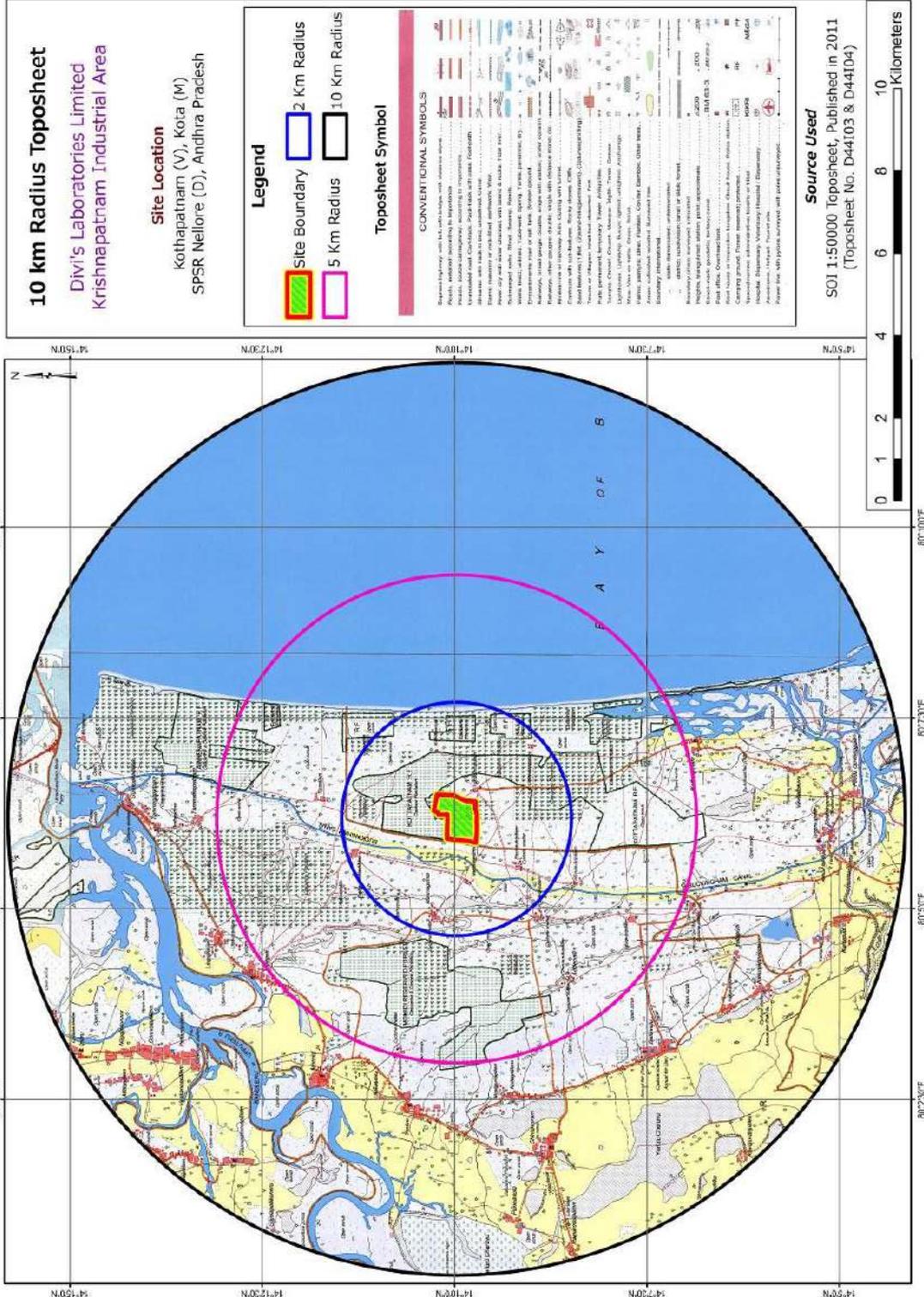
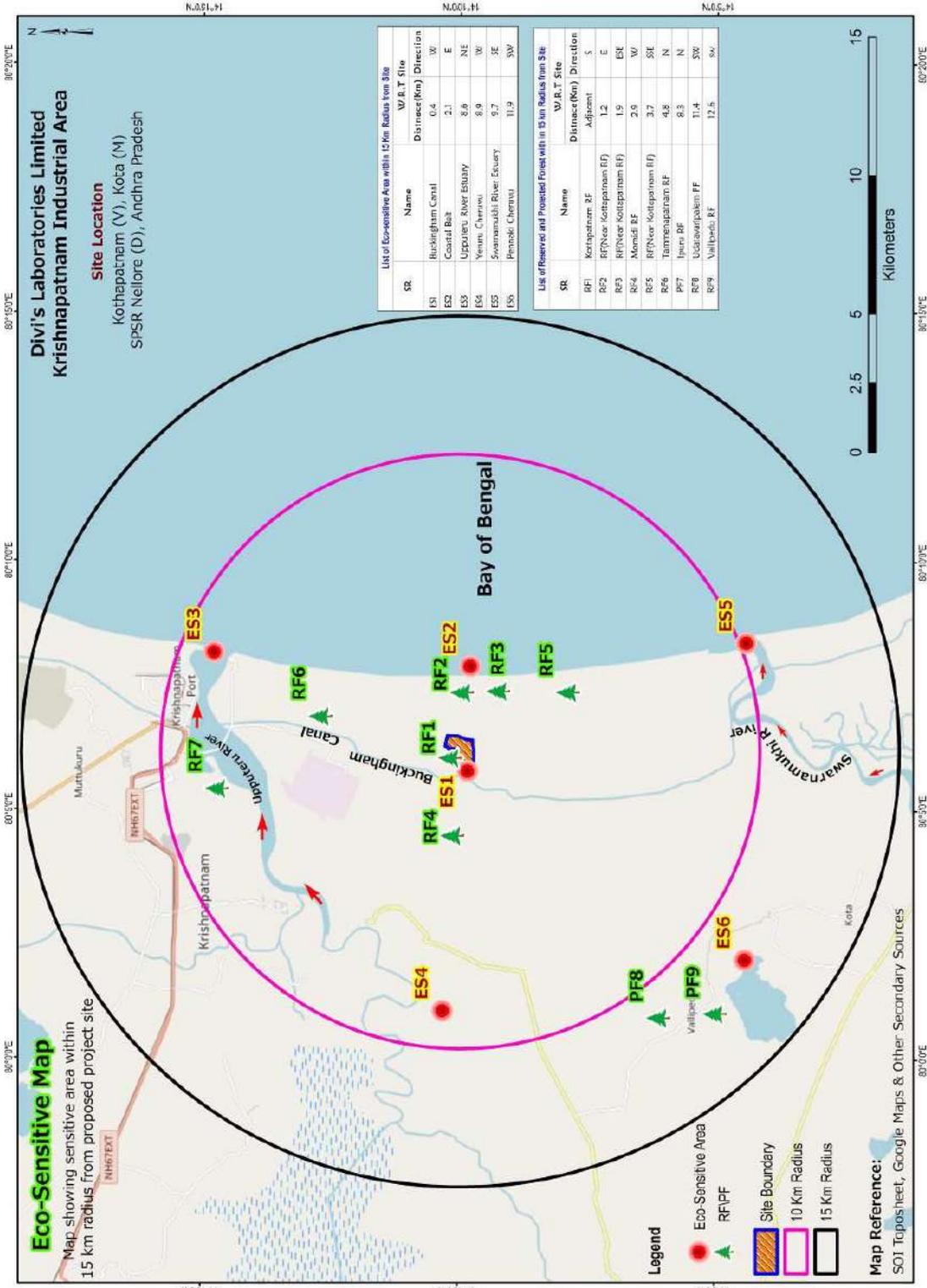


Figure 7 – Eco sensitive map



#### 4.7 Climate Data from Secondary Source

The climate of the district is moderate and is characterized by sub-tropical climate. The period from December to middle of February is generally the season of fine weather. Summer season extends from March to May which is followed by monsoon from June to September, then post monsoon from October to December and finally winter season from January to February. The annual normal rainfall of the district is 1084 mm. The peculiarity of monsoon in this district is that contribution of SW monsoon is far less than that of NE monsoon rainfall. About 70% of the annual rainfall is contributed by the NE monsoon. The mean daily maximum temperature in the district is about 39.9°C in May and the mean daily minimum temperature is about 20.7°C in January. Temperature in the district begins to rise from the middle of February till May. The relative humidity ranges from 63 to 86% in the mornings, whereas it varies from about 51 to 74% in the evenings. The climatological data of three decades obtained from the IMD station located in Nellore from 1981-2010 is given in **Table 7**.

**Table 7 - Climatological data – IMD station (Nellore)**

Month	Mean Temperature (°C)		Rainfall (mm)		Relative Humidity (%)		Mean wind speed (km/h)	Predominant wind directions (From)
	Daily Max.	Daily Min.	Total	No. of days	08:30	17:30		
Jan	29.9	20.7	26	1.2	86	64	4.5	E
Feb	32.4	22.0	1.7	0.2	82	61	5.4	SE
Mar	35.1	23.9	3.5	0.2	78	61	6.4	SE
Apr	37.8	26.2	8.7	0.4	71	62	7.5	SE
May	39.9	28.4	43.1	1.6	63	55	7.9	SE
Jun	38.2	28.5	28.9	3.0	64	51	8.6	W
Jul	36.0	27.2	85.9	6.1	69	56	8.2	W
Aug	35.1	26.7	96	6.4	71	56	8.2	W
Sep	35.1	26.4	97.2	5.4	74	62	6.5	W
Oct	32.8	25.2	287.1	8.7	82	71	4.9	NE
Nov	30.1	23.2	290.9	9.1	85	74	5.0	NE
Dec	29.0	21.5	100.4	3.7	86	71	5.2	NE

**Note – Source: IMD Climatological Tables (1981 – 2010)**

#### 4.8 Social Infrastructure available

All infrastructure facilities such as education, health and other social facilities are adequate at the district headquarters Nellore. Major surrounding villages are having basic requirements such as post offices, PHC's, banks etc.,

## 5.0 Planning Brief

### 5.1 Planning Concept (type of Industries, Facilities and Transportation)

The need for the environmental administration of India to become active in the field of environmental planning is founded in the Environment (Protection) Act, 1986, which authorizes the Central and State Government to have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution. Since the carrying capacity of the environment is not unlimited and some areas or ecosystems are more susceptible to adverse environmental impacts than others, the unplanned and haphazard location of industries might substantially increase the risk to the environment. Environmental planning is a proven tool for reducing the impacts from such risks. However, this tool has seldom been used in this country. Proper siting of newly planned industries and industrial estates is a strong pollution preventive instrument that ensures environmental soundness of the industrial development.

### 5.2 Population Projection

In 2011, SPSR Nellore had a population of around 29,63,557 of which, male and female constituted 14,92,974 and 14,70,583 respectively. The sex ratio of the district is 1000:985.

In 2017, SPSR Nellore had a population of around 31,59,152 (considering decadal growth of 11%)

### 5.3 Land Use Planning (break up along with Greenbelt)

The 81.74 Ha (202 Acres) land area for the proposed project is located in Krishnapatnam Industrial Area. The detailed land breakup for the proposed project is given in **Table 8**.

**Table 8 - Land breakup details**

Description	Area in Acres	Percentages
Built up area	42	20.8
Greenbelt Development	70	34.6
Road Network	20	9.9
Common Facilities Area	30	14.9
Future expansion	40	19.8
<b>Total Area</b>	<b>202</b>	<b>100</b>

### 5.4 Assessment of Infrastructure Demand (Physical & Social)

The project site is adjacent to Mannegunta- Kothapatnam road and is connected to NH 16 (earlier NH 5) which is around 25 km SW. The nearest railway station, Venkatachalam railway station is around 26 km NW, which falls under South Central railways of Vijayawada-Chennai section of Howrah-Chennai main line.

### **5.5 Amenities/Facilities**

The proposed project will develop all amenities required for safe handling of raw materials, finished products, treatment systems for wastewater, hazardous waste, gaseous pollutants etc.,

### **6.0 Proposed Infrastructure**

#### **6.1 Industrial Area (Processing Area)**

The proposed project is designed based on the market value potential and demand assessment study for sector of industries to be established in the proposed site. As per the categorization of industries by state pollution control board, the proposed project is placed under Red Category.

The processing area consists of production blocks, storage sheds, solvent storage yards, service blocks, coal storage, ETP etc.,

#### **6.2 Residential Area (Non processing area)**

In the proposed project hostel facilities will be provided to 800 workers including accommodation, kitchen, recreation and dining hall.

#### **6.3 Greenbelt**

Development of green belt as per MoEF&CC guidelines is conceived at the beginning of the project. The distance between two plants will be kept minimum for thick green belt. Regular maintenance of green belt will be done, dead plants will be replaced with new ones as and when necessary.

#### **6.4 Social Infrastructure**

The proposed project shall be made available with all infrastructures that are required for industrial purpose and also for the locals where they can be benefitted from the infrastructure of the proposed project. The infrastructure for the proposed project involves an establishment of centralized canteen, administration building, emergency medical centre, guest Rooms etc.

#### **6.5 Connectivity**

The Project Site is adjacent to Mannegunta- Kothapatnam road and is connected to NH 16 (earlier NH 5) which is around 25 km SW. Venkatachalam railway station, around 26 km NW, is the nearest railway station to the project site which belongs to the South Central railways of Vijayawada-Chennai section of Howrah-Chennai main line.

#### **6.6 Drinking Water Management Source and Supply of Water**

Water is considered as one of the major resources in industrial and domestic activities. It is used directly in production and also for other utilities like floor and equipment

washings, cooling, domestic purposes, green belt development etc. Provision of assured water supply is vital for achieving sustainability in any development.

### **6.7 Sewerage System**

Sewerage system is designed in proposed project according to the elevation and contour profile. Sewage water generated from common facilities are transferred through pipe line system and diverted to Sewage Treatment Plant. The treated water will be reused for green belt.

### **6.8 Industrial Wastewater Management**

The industrial wastewater will be segregated and treated in Effluent Treatment Plant consisting of Primary, Secondary and Tertiary treatment units, based on TDS and COD. Part of treated water will be reused for cooling tower, greenbelt etc., and the excess treated wastewater after meeting sea discharge standards will be disposed into sea through a dedicated marine outfall.

### **6.9 Solid Waste Management**

Industrial waste is classified as hazardous and non-hazardous. The Hazardous wastes will be treated as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Electronic waste will be processed as per E-waste Management and Handling Rules 2016 and the Batteries (Management and Handling) Rules, 2010 and its subsequent amendments.

### **6.10 Power Requirement and Supply/Source**

Total Power requirement for the entire plant will be acquired from APTRANSCO. In case of power failure, DG sets will be made available for respective units of proposed project.

### **7.0 Rehabilitation and Resettlement Plan (R&R)**

The proposed project does not envisage any disturbance of local community or the village since the land is purchased from Krishnapatnam infratech limited and fully owned by the Divi's laboratories Limited. The proposed project will not affect the home oustees, land oustees and landless laborers.

### **8.0 Project Schedule and Cost Estimates**

#### **8.1 Likely date of start of construction and date of completion (Time schedule for the project to be given).**

The factors which are responsible for timely implementation of the project are:

- Arrangement of proper finance for the project.
- Finalization of layout of the proposed plant.
- Design of utilities and services.
- Placement of orders for plant and machinery.
- Arrangements for Govt. sanctions and supply of power.

- Recruitment of personnel.

As per an initial estimate, around eight (8) months will be needed for implementation of the project from the starting date i.e. from the date of receiving all the statutory clearances for starting the project.

## 8.2 Estimated Project Cost along with analysis in terms of Economic Viability of the project

As per initial estimate, the cost of the project works out to be around Rs. 150 Crores. After examining the environmental feasibility, commercial and financial feasibility, it may be inferred that the project will have a positive impact. The detailed cost breakup of the project is given in **Table 9**.

**Table 9 - Project cost breakup details**

S. No	Details	In Rs. Crores	Remarks
1	Plant & Machinery	9.5	Cost towards production and ancillary units excluding land
2	Total Civil buildings	30.0	
3	Production Blocks	30.0	
4	Pipe lines & insulation	6.0	
5	Electricals & instrumentation	25.0	
6	Reservoir & cooling towers	2.0	
7	Services and roads	10.0	
8	Safety	3.0	
9	ETP, RO, MEE, Greenbelt, etc.,	20.0	Cost towards EMP
10	ETP drains, solar, Rain water harvesting etc.,	10.0	
11	Online Monitoring, AAQ Monitoring etc.,	0.5	
12	Corporate Social Responsibility and ESR	4.0	Cost towards CSR and ESR
<b>Total</b>		<b>150.0</b>	

## 9.0 Analysis of Proposal

### 9.1 Financial and Social Benefits with emphasis on the benefit to the local people including tribal population if any, in the area.

The proposed project is expected to bring significant socio-economic and environmental benefits to the study area as listed below:

#### Activities under CSR

- Social awareness programs on issues such as sanitation and hygiene, HIV Prevention Program etc., will be implemented
- Adult education and female education programmes are planned to the illiterate adults and backward females of the villages in the project surrounding area.

- Fishermen area development and fund for the development of infrastructure such as roads, lighting, drinking water etc., will be allocated

**Employment Potential**

The project is going to create employment. During this project activity, people in the project area will be recruited as skilled and semi-skilled workers by the company as per its policy. Therefore, employment and income are likely to be generated for the local people. So, the project will contribute in a positive manner towards direct employment in the project area.

Thus, the proposed project shall usher in the social and economic upliftment of the persons living in the vicinity of the project i.e. of society at large.



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**RESEARCH ARTICLE**
**STUDIES ON SOCIO-ECONOMIC PROFILE, PROBLEMS AND CONSTRAINTS OF SHRIMP FARMERS  
IN NELLORE DISTRICT OF ANDHRA PRADESH, INDIA**
\*<sup>1&2</sup> Srinivas, D., <sup>2</sup>Ch. Venkatrayulu, <sup>2</sup>Swapna, B., <sup>2</sup>Swathi, A.V. and <sup>2</sup>Venkateswarlu, V.<sup>1</sup>Department of Fisheries, Government of Andhra Pradesh, India<sup>2</sup>Department of Marine Biology, Vikrama Simhapuri University, Nellore, Andhra Pradesh., India**ARTICLE INFO****Article History:**Received 12<sup>th</sup> March, 2019

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06<sup>th</sup> April, 2019Accepted 26<sup>th</sup> May, 2019Published online 28<sup>th</sup> June, 2019**Key words:**Shrimp culture, *L.vannamei*, Nellore, Problems, Suggestions, Sustainability.**ABSTRACT**

Aquaculture over recent years has not only led to substantial socio-economic benefits such as increased nutritional levels, income, employment and foreign exchange, but has also brought vast un-utilized and under-utilized land and water resources under culture. Over the years this sector has witnessed impressive growth where culture practices have undergone considerable intensification. The Present study was carried out from 289 shrimp farmers in 32 revenue villages in 9 mandals of Nellore district. The study is aimed at analyzing the factors affecting the socio-economic status of shrimp farmers in Nellore District. The results revealed that, the Shrimp culture in these areas ignited a socio-economic change in the local economy and reflecting the same at the state level. However, the shrimp culture is facing many problems and constraints for like diseases outbreaks, quality seed etc sustainability. The farmers suggested that, availability of quality seed and other issues need to be addressed immediately. Sustainability of *L.vannamei* culture needs a integrated approach which requires understanding of disease problems, water quality parameters on one side and also to analyse the socio-economic problems of the shrimp farmers, farming practices, problems and constraints in shrimp culture on the other side with appropriate government interventions is required for social acceptable, economically viable and environmental friendly aqua culture practices which will help in win-win situation for the stakeholders and the government.

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**INTRODUCTION**

Aquaculture is the most rapidly growing food production sector in the world (FAO, 2000) and it accounted for 44.1% of the total fish production. Presently India is the second largest fish producing and second largest animal aqua culture nation in the world. India has quickly become a major player in the global shrimp industry, after the country initiated the culture of *L. vannamei* in 2009 by importing Specific Pathogen Free (SPF) brood stock. The export production of *L. vannamei* increased from 18247 to over 4,00,000 metric tonnes in the country during 2010-11 to 2017-18. (MPEDA, 2017). Shrimp farming is an important activity in coastal waters of Andhra Pradesh in India. The shrimp production has grown at phenomenal rate during the year 1992-1994 and later stated decreasing due disease outbreaks. The fresh water prawn, scampi was introduced as an alternative to *P. monodon* in 1999 was also faced disease problem.

After experimental studies in 2003, Government of India permitted *L.vannamei* (Boone, 1931) in 2009 through import of Specific Pathogen Free (SPF) brood stock. The *L.vannamei* culture has grown significantly from 2009 in AP both in area and production; more than half of the country's production comes from this state only. Presently, the shrimp farming is synonymous with *L.vannamei* culture in Andhra Pradesh. Nellore district which is the Aqua capital of the state with 8123.35 hectares under culture is a significant contributor to the State Shrimp Production. The mandal wise total area under culture along with number of farmers is shown in Table 1. The *L. vannamei* culture in Nellore district gradually replaced the *P. monodon* culture. Like monodon culture, vannamei culture is also facing various problems and threats and is struggling for sustainability as many diseases have been already reported. Further, lack of availability of quality seed, problem of inbred brood stock, production of seed from unregistered hatcheries, high feed cost, spurious drugs, chemicals, usage of banned antibiotics and probiotics, container rejections, issue of traceability, unregistered farming, international market price fluctuations and other related problems also upsetting the

\*Corresponding author: Srinivas, D.,

Department of Marine Biology, Vikrama Simhapuri University, Nellore, Andhra Pradesh., India

farmers. Very few studies have been carried out on problems and constraints in shrimp culture, along with issues related sustainability of *L.vannamei* culture. Therefore, the Present study was carried out from 289 shrimp farmers in 9 mandals of 32 revenue villages in Nellore district. The study is aimed at analyzing the factors affecting the socio-economic status of shrimp farmers in Nellore District, problems and constraints and also to identify the various issues from farmers point of view, which in turn may help in drawing policy decisions for the sustainability of shrimp aquaculture sector.

As these three regions are with predominantly culture areas, the present study was under taken, to analyse disease occurrence and socioeconomic profile of farmers and issues of sustainability of *L.vannamei* culture.

**MATERIALS AND METHODS**

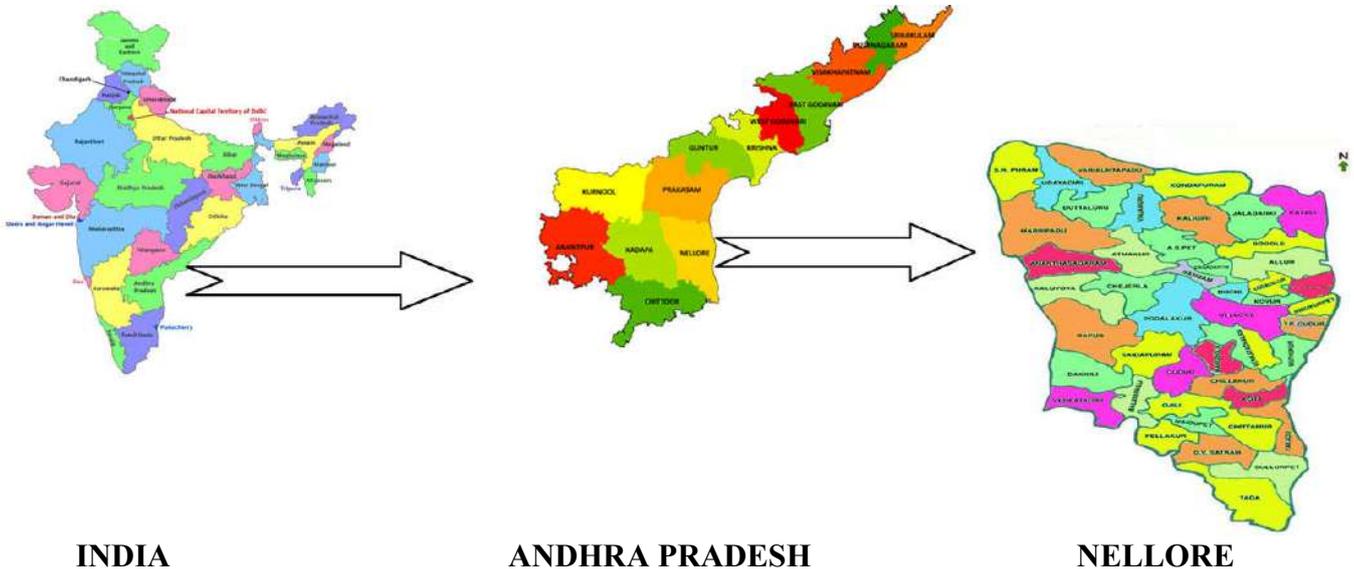
**Sample design of the Study:** The study was adopted in three stage stratified purpose random sampling. In the first stage, revenue mandals were selected based on the presence of

**Table 1. Details Showing Mandal wise Brackish water area under culture area registered and unregistered in Nellore District (Area in Ha)**

S. No	Name of the Mandal	No. of farmers Registered	Culture Area Registered	Culture Area Un Registered	Total Area Culture
1	Kavali	210	261.72	100	361.72
2	Bogole	300	538.25	189.55	727.8
3	Vidavaluru	194	628.82	57.64	686.46
4	Allur	109	550.45	183.75	734.2
5	Indukurupet	551	703.72	53.24	756.96
6	T.P. Gudur	146	1019.37	85.17	1104.54
7	Muthukuru	48	88.95	61.85	150.8
8	Venkataachalam	188	221.7	36.39	258.09
9	Chilkur	310	907.74	426.76	1334.5
10	Vakadu	199	494.42	184.28	678.7
11	Kota	163	330.87	100	430.87
12	Manubolu	286	252.13	304.11	556.24
13	Chittamuru	111	216.87	215.6	432.47
	Total	2815	6215.01	1998.34	8213.35

(Source: Dept. of Fisheries, AP, 2016)

S.No.	Study location	No. of villages covered	Number of shrimp farmers covered	Total culture area covered (ha)
1	Kavali – Allur	11	96	396.8
2	Nellore	9	98	313.6
3	Gudur-Kota	12	95	294.7
Total		32	289	1005.1



**Study area:** Nellore district is known as Aqua capital of India, where the shrimp production and culture area is significant. The district lies between 13-30’ and 15-6’ of the Northern latitude and 70-5’ and 80-15’ of the Eastern Longitude and extending over an area of 13076 Sq.Kms. The district is having a coast line of 169 Kms and most of the coastal aqua farmers depend on marine shrimp culture sector. For the study purpose, the Nellore district is divided into three locations; Location 1: Kavali – Allur: 11 villages and 96 farmers and 396.8 hectares area were selected. Location 2: Nellore region: 9 villages and 98 farmers and 313.6 hectares area were selected were selected. Location 3: Gudur-Kota: 12 villages and 95 farmers and 294.7 hectares area were selected.

brackish water area and areas of low salinity where shrimp is cultivated. For the study, data was collected from 289 randomly chosen shrimp farmers using pre-tested questionnaire from 32 revenue villages spread over in 9 mandals of three locations in Nellore district of AP for a period of two ears i.e., from 2014 to 2016.20. Meetings with various stakeholders were also held to assess the impacts of shrimp farming in the study area on the basis of shrimp culture practices and its impact on their Socio-economic life.

**Surveys and data Collection:** The present study made the use of secondary as well as primary data. The methods adopted for this study include pre determined schedule, meetings, rapid

appraisal and surveys. The brief summary of the impact assessment methods adopted by this study are presented in Table- 2.

**Table 2. Impact assessment methods adopted by the study**

Sl. No.	Description of the method	Description of the Units Covered
1	Survey Method a) Farmers registered with CAA b) Sample Survey	All farmers in the 32 villages Selected shrimp farmers and non farmers or other stakeholders
2	Rapid Appraisal Method a) Focus group discussions b) Semi Structured interview with key stakeholders / informants	Farmers and Non farmers 1. Various farmers associations members at Village, mandal and state levels 2. Village elders, Community leaders and Knowledgeable Persons 3. Government officials 4. Non Governmental Organisations (NGOs)

**Sources of the data:** The primary data is collected by interviewing the farmers, who are presently doing the culture and also from the farmers who have abandoned the culture recently. The opinions of the stake holders including, feed manufacturers, seed suppliers, hatcheries operators, farm labourers, operators and owners of processing and storage plant units are also taken. Certain information is also gathered from the shrimp exporters. The secondary data is collected from the Department of Fisheries (DoF), Government of AP, Marine Products Export Development Authority, (MPEDA), Ministry of Commerce and Industry Government of India, National Fisheries Development Board (NFDB) Department of Animal Husbandry & Dairying and Fisheries, Ministry of Agriculture, Government of India, Food and Agricultural Organisation (FAO) and Office of the Joint Director of Fisheries, Nellore district. The collected data was verified with data MPEDA and statistics of Department of Fisheries, Government of Andhra Pradesh for better reliable statistics. As the brackish water culture is mostly in private sector and the culture is a dynamic environment, the actual figures some times vary with the data collected from the respondents.

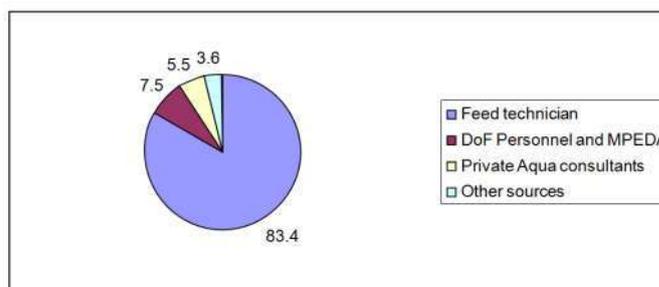
## RESULTS AND DISCUSSIONS

**Socio – Economic Profile:** A brief profile of the shrimp farmers of the study areas in Nellore district is presented in Table-3.1. It is evident that 43.3% of shrimp farmers had education level of below 10th class (SSC), 35.6% were SSC, 12.8% are Intermediate, 8.0 % are graduate and 0.3% is above graduation level. About more than three fourths of the farmers (89.6 %) had other occupations (agriculture and business sectors) in addition to shrimp farming and only 10.4 % have aquaculture as only occupation. Most of the farmers are small farmers, having a farm size of less than 2 Ha (49.5%) and about 50.5 % of them were large farmers with more than 2 Ha farming area. We can conclude that, shrimp culture is basically a enterprise of small and marginal farmers in Nellore district. The findings are in tune with the statistics of MPEDA and Department of Fisheries. Most of the farmers had more than five years of farming experience (90.4%). The villagers reported that, the development of shrimp farming helped to increase their income.

**Table 3. Details Showing Socio- economic profile of shrimp farmers in Nellore District**

Profile Characteristics	Frequency	Percentage
a) Education		
Below SSC	125	43.3
SSC	103	35.6
Inter	37	12.8
Graduation	23	8.0
Above Graduation	1	0.3
Total	289	100.0
b) Occupation		
Aquaculture + Others	259	89.6
Aquaculture only	30	10.4
c) Farm size		
1= < 2 Ha	143	49.5
2= 2-5 Ha	101	34.9
3=>5 Ha	45	15.6
d) Experience in culture		
< 5 years	28	9.6

More than two-third of the farmers had regular contact with feed suppliers and extension personnel of the Department of Fisheries (DoF) and other fisheries institutional agencies. The topics of the discussion included issues such as seed quality, disease management and feed management. Their major sources of information related to farming activity were feed technicians, MPEDA and DoF personnel and others. The farmers of 4.2 % only had received training in shrimp farming related areas conducted by State Institute of Fisheries Technology (SIFT), Kakinada and Marine Products Export Development Authority (MPEDA). Most of them wished to have training in disease prevention, seed quality detection, water quality management, application of probiotics and other advances in shrimp farming management practices. The main sources of the information received in related to shrimp farming by the farmers are given in Fig. 1.



**Figure 1. Showing sources of information**

Fig 1 depicts that 83.4% of shrimp farmers indicated that local feed technicians and feed traders were their main source of information related to farming. The local feed traders, due to their sharing arrangement with shrimp farmers, regularly visited farmers and provided all necessary information. About 7.5 % of respondents reported that institutional information sources like MPEDA and the Department of fisheries provided them necessary information. 5.5% of farmers indicated that their information sources are from private aqua consultants, printed literature like brochures, newsletters and leaf lets from feed companies. The potential for high and quick returns on investments makes the shrimp aquaculture industry very attractive to farmers (Kim Nguyen *et al.*, 2005) The shrimp culture in the district had made tremendous impact on the life styles of the labour. It provided better standard of living and improved their socio-economic status. Development of shrimp farming has contributed enormously to the local economy as well as that of the state (Kumaran *et al.*, 2003).

The development of shrimp farming led to development of local infrastructure like link roads, transport, communication facilities etc had been possible because of shrimp farming in coastal areas. Similar results were also obtained by H.Vadher and Kapila Manoj, (2014) in their study on socio-economic profile of shrimp farmers of Gujarat state, India. The development of infrastructure facilities like roads, approach roads to the farms and transport facilities made situation more favourable to the labour. The labour reported that every year their standard of living has been improved resulting in increase of income to a tune of 10 to 20%. Shrimp culture has been listed as one of the priority sectors in India by the government for increasing exports and thereby contributing to the foreign exchange reserves (Swathi Lekshmi *et al.*, 2013). The important positive consequence of the shrimp aquaculture is that, it provides regular employment to the men and addition employment to the women directly. It also provides indirect employment to both men and women due to growth of ancillary and allied farm material needs. Aquaculture provides an employment for the period of 6-8 months in a year. The wages in the shrimp culture is generally double the wages in agriculture and most of the labour prefers to work in shrimp farms thus development of shrimp farming in Nellore district has resulted in increasing the income of the farmers. The study revealed in shrimp culture development, there is a growth of shrimp ancillary industries particularly hatcheries and feed plants along with development in feed and feed supplements shops, JCB rental agencies, construction equipments, small feed plants, etc. The Shrimp culture in these areas ignited a socio-economic change in the local economy and reflecting the same at the state level resulting in transformation of livelihoods.

**Problems, Constraints and Suggestions:** Aquaculture in these regions became a way of life. Though the entrepreneurship skills and hard work abilities of shrimp farmers will attend many challenges, new set of problems will arise from time to time in shrimp farming. This became a continuous cycle. The small and marginal farmers are mostly affected with problems and constraints. The study revealed that 66 % of the farmers consider diseases occurrence is a main problem in culture which is also a main constraint. Disease is now recognised as one of the most important constraints to efficient and sustainable aquaculture production, impacting on food security, socio-economic development, profitability and trade (Subasinghe and Phillips 2002). Besides disease problem the other problems faced by the farmers are non availability of quality seed, high feed cost poor water quality, lack of cooperation among farmers, current/power tariff cost lack of credit and insurance and lack of timely government support. Lack of availability of quality shrimp seed from hatcheries is of great concern to 50% of the farmers. The percentage of high feed cost (49%), poor cooperation among farmers (29 %), poor water quality (21%), and power tariff for shrimp culture (16%), lack of credit and insurance (11%) and lack of government support (7%). Similar findings of lack of availability of quality seed was also reported by Rehaman *et al.*, 2013. The small and marginal farmers are more affected with due to spurious seeds and high feed cost owing to their poor bargaining power. Middlemen are making the situation from bad to worse for these farmers. Quacks are fishing in these troubled waters. About 50% of culture ponds in Kavali region are affected with disease problems, it is 64% in Gudur and 74% in Nellore region. In the entire region diseases occurrence is a common phenomenon and many

diseases are reported in the culture ponds. White Spot Syndrome Virus (WSSV), Black Gill Disease (BGD), Running Mortality Syndrome (RMS), Loose Shell Syndrome (LSS), White Faecal Syndrome (WFS), White Muscle Disease (WMD) and vibriosis are found in *L.vannamei* culture ponds of all the three divisions of the Nellore district. White spot disease is the biggest threat to shrimp farming in these regions. The first recorded observation of white spot syndrome outside East Asia appears to have been in India in early 1993, but the outbreak was not regarded as serious at the time (Rajendran and Vijayan 2000). The first serious epizootic commenced in November–December 1994 in Nellore, Andhra Pradesh on the east coast of the subcontinent (Mohan *et al.* 1998).

**Suggestions:** Farmers gave various suggestions for overcoming their problems and constraints. The various suggestions given by the farmers are shown in fig 2. More than fifty percent (53%) of the farmers suggested that quality seed from hatcheries should be ensured from registered hatcheries by Coastal Aquaculture Authority (CCA). The quality of shrimp seed from hatcheries is also the great concern for the majority of farmers. Access to healthy and disease free seeds were one of the major requirements of successful farming. The finding is in line with the report given by Kumaran *et al.*, (2003) in his study on shrimp farming practices and its socio-economic consequences in East Godavari District and also report given by Dona *et al.*, (2016) in his study on occupational needs of shrimp farmers in Kerala. The other suggestions include, need to control the feed rates by the government. ensuring the contents and proximate composition of chemicals and Probiotics on the label of the packet to be used for shrimp farming, timely credit and insurance, Price information dissemination to farmers, establishment of disease diagnostic labs and provision of mobile labs at village level, electric tariff concession, technical guidance in BMPs and Government support of extension services. Further, shrimp farmers felt that, the farmers should be educated on the importance of Better Management Practices (BMPs) particularly on water quality and they also felt that a separate reservoir pond should be maintained for drawl of water and filtration of water by every farmer. These findings are tune with the similar problems/constraints presented by Mohan Kumar 2007. The studies by Chanratchakool *et al.*, 2002 also revealed more or less similar findings.

**Issues of Sustainability:** Pillay (1998) has defined aquaculture sustainability as “the wise and productive methods of culturing aquatic animals and plants, using natural resources in a manner that is environmentally non-degrading, technically appropriate, economically viable and socially acceptable; using the attainment and continued satisfaction of critical human needs for the present and future generations”. Development of shrimp farming in Nellore district has resulted in increasing the income of the farmers. It provided better standard of living and improved their socio-economic status. Along shrimp culture development, there is a growth of shrimp ancillary industries particularly hatcheries, feed plants and aqua shops. Shrimp farming is highly resilient in Nellore district. The farming system in the district has unique features such that the shrimp culture is practiced in low saline waters to creek based waters besides in medium and high salinity waters. There will be mixing of bore well and creek waters with fresh irrigation water for shrimp culture which leads to social tensions and pollution issues at times. The issues of common water drain, inlet and separate outlet have not been

resolved in many areas of the district. In spite of positive impacts of shrimp culture, the negative effects like salinisation of soils, conversion of agriculture fields into shrimp culture ponds, pollution issues related to farms and shrimp ancillary industries are causing social tensions. Studies by Bailey 1988; Primavera 1993; Baird & Quarto 1994; Barraclough & Finger Stich, 1996 shown that, modern shrimp farming has socio-economic costs besides from ecological consequences. The sustainability of *L.vannamei* farming is mainly depended on the quality seed produced in the hatchery from the specific pathogen free brood stock. The study on various issues and problems in *L.vannamei* farming reveals that there is urgent need to create awareness among the farmers to sustain the culture. The farmers should stock healthy disease free seed procured from registered hatcheries only. Implementing Better Management Practices (BMPs) in field level and following strictly the bio-security measures are very important for sustainable *L.vannamei* farming in the state. In this connection it was suggested that a mechanism for seed certification by the state fisheries department has to be developed to ensure supply of healthy and quality shrimp seed. Clear zonation of aquaculture and agriculture areas is the need of the hour. There is need to bring a comprehensive legislation on the practice of BMPs in general and quality of seed in particular in the shrimp farming. Barring few negative consequences, the study reveal that the shrimp culture in these areas ignited a socio-economic change in the local economy and reflecting the same at the state level.

## Conclusion

The results of the present study reveal that for sustainability of *L.vannamei* culture an integrated approach is required by understanding disease problems, water quality parameters on one side and also to understand the socio-economic problems of the shrimp farmers, farming practices, problems and constraints in shrimp culture on the other side with appropriate government interventions is required for social acceptable, economically viable and environmental friendly aqua culture practices which will help in win-win situation for the stakeholders and the government.

## Acknowledgements

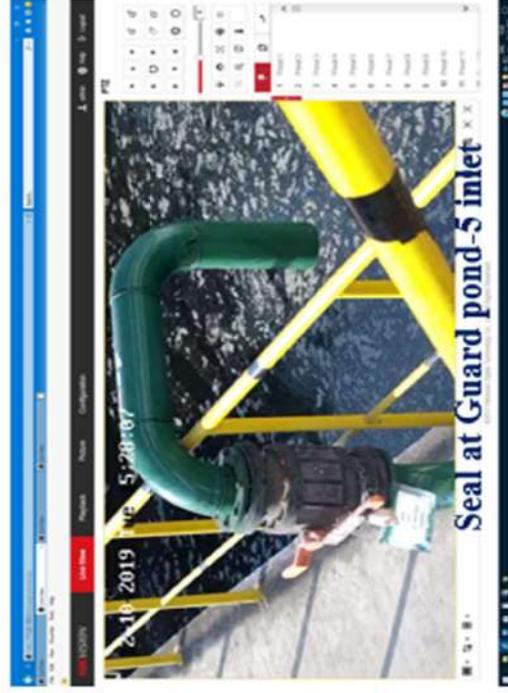
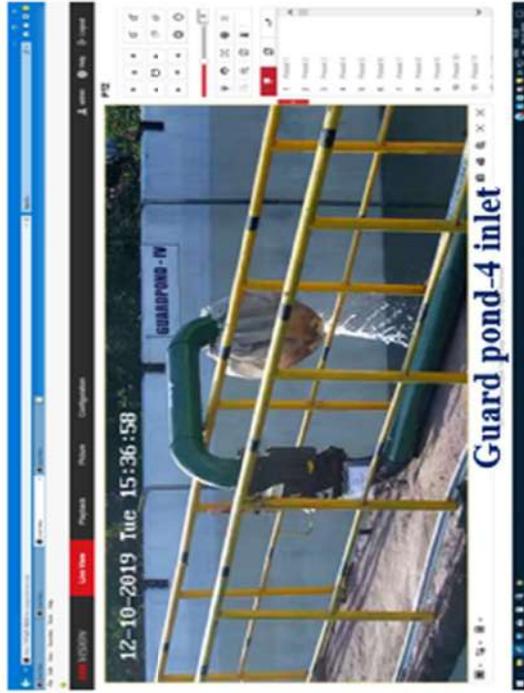
The authors express deep thanks to the Principal, Vikrama Simhapuri University, Nellore for his constant support. We are also grateful to Marine Products Export Development Authority (MPEDA, Kochi), Joint Director of Fisheries, Nellore district and to Sri. Rama Sankar Naik, IAS, Commissioner of Fisheries, Andhra Pradesh, India.

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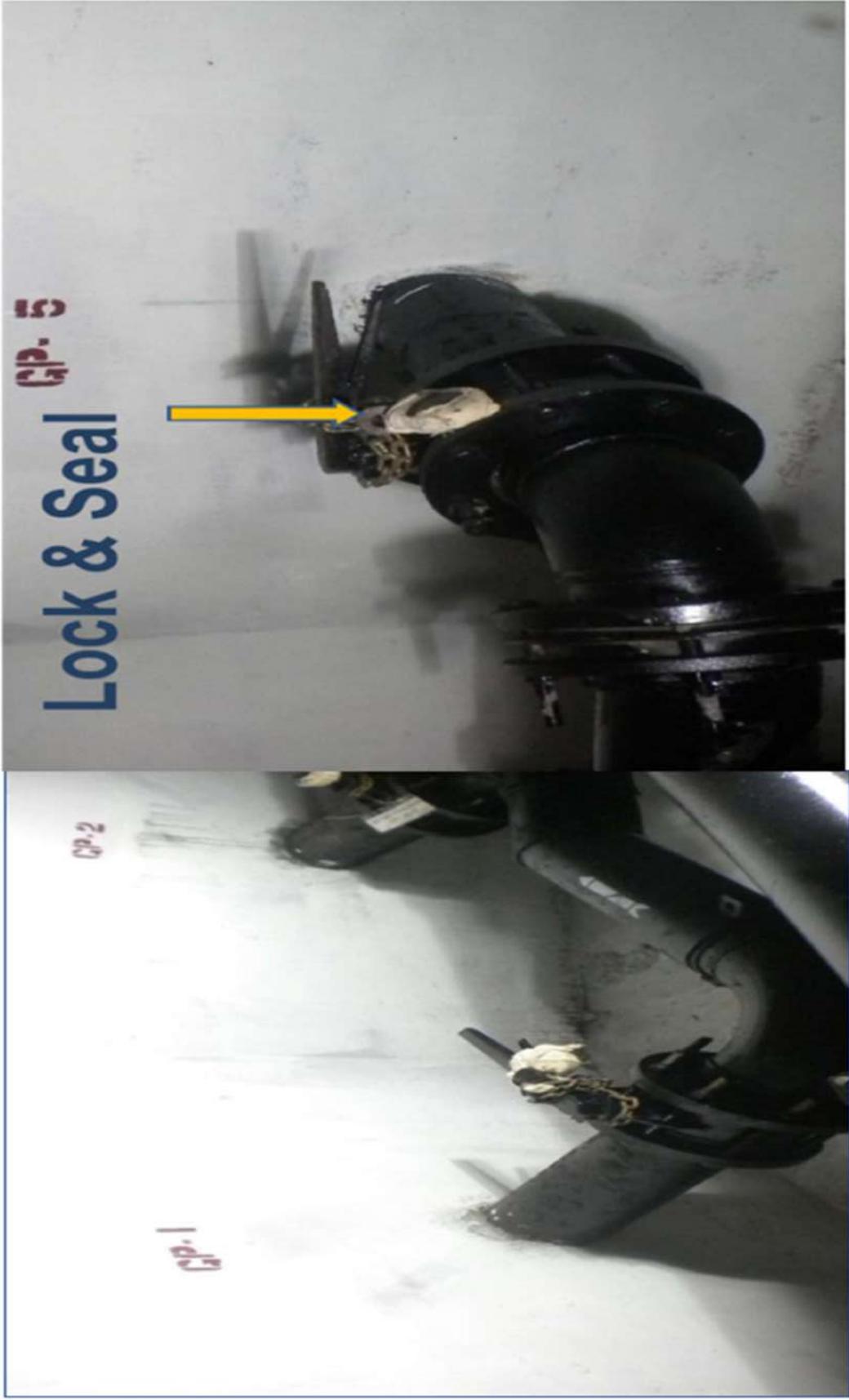
Divis Laboratories Limited, Unit-2  
Chippada

VISIBILITY OF GUARD POND INLET SEALS THROUGH PTZ CAMERA FROM THE WEBSITE



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# LOCK & SEAL BY APPCB



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## PROVISION FOR PTZ CAMERAS TO COVER THE GUARD PONDS



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Bio-Assay test Facility



Bioassay testing facility for treated effluent



Zebra Fish (Danio rerio) for Bio assay test



**Divis Laboratories limited, Unit-2  
Chippada  
Bio-Assay test Facility**



**Bioassay testing facility for treated effluent**



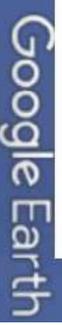


**LEGEND**

**D - DIVIS SITE**

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1	T	M/s. Teknomin Aqua Exports (I) Limited	2.19	14° 9'0.89" N 80° 7'21.14" E
2	M	M/s.Sri Mahalakshmi Hatcheries	2.54	14° 8'47.22" N 80° 7'27.70" E
3	V	M/s.VSFE Projects Limited	2.65	14° 8'43.08" N 80° 7'31.76" E
4	U	M/s.Ujwala Hatchery	12.34	14° 3'33.69" N 80° 8'14.82" E
5	P	M/s.Pradeep Hatcheries	12.31	14° 3'31.95" N 80° 8'26.71" E
6	MS	M/S HATCHERY PVT LTD	12.4	14° 3'30.29" N 80° 8'27.14" E
7	CP	M/s. CP Aquaculture (INDIA) Private Limited	12.76	14° 3'20.31" N 80° 8'29.07" E
8	SS	M/s.S.S. Hatcheries	12.95	14° 3'11.14" N 80° 8'30.94" E
9	K	M/s. Neeva Aero Solutions( KALSALYA )	13.08	14° 3'8.29" N 80° 8'31.57" E
10	CO	COASTAL PRAWN HATCHERY	13.59	14° 2'52.55" N 80° 8'35.12" E
11	S	SANTHI HATCHERY	13.87	14° 2'44.74" N 80° 8'37.22" E
12	SH	M/s. Sri Hari Hara Hatchery	14.08	14° 2'34.72" N 80° 8'40.10" E
13	SX	M/s.Shrimpex Hatcheries Pvt. Ltd	14.19	14° 2'31.87" N 80° 8'40.70" E
15	RR	R R HATCHERY	14.56	14° 2'20.17" N 80° 8'44.04" E
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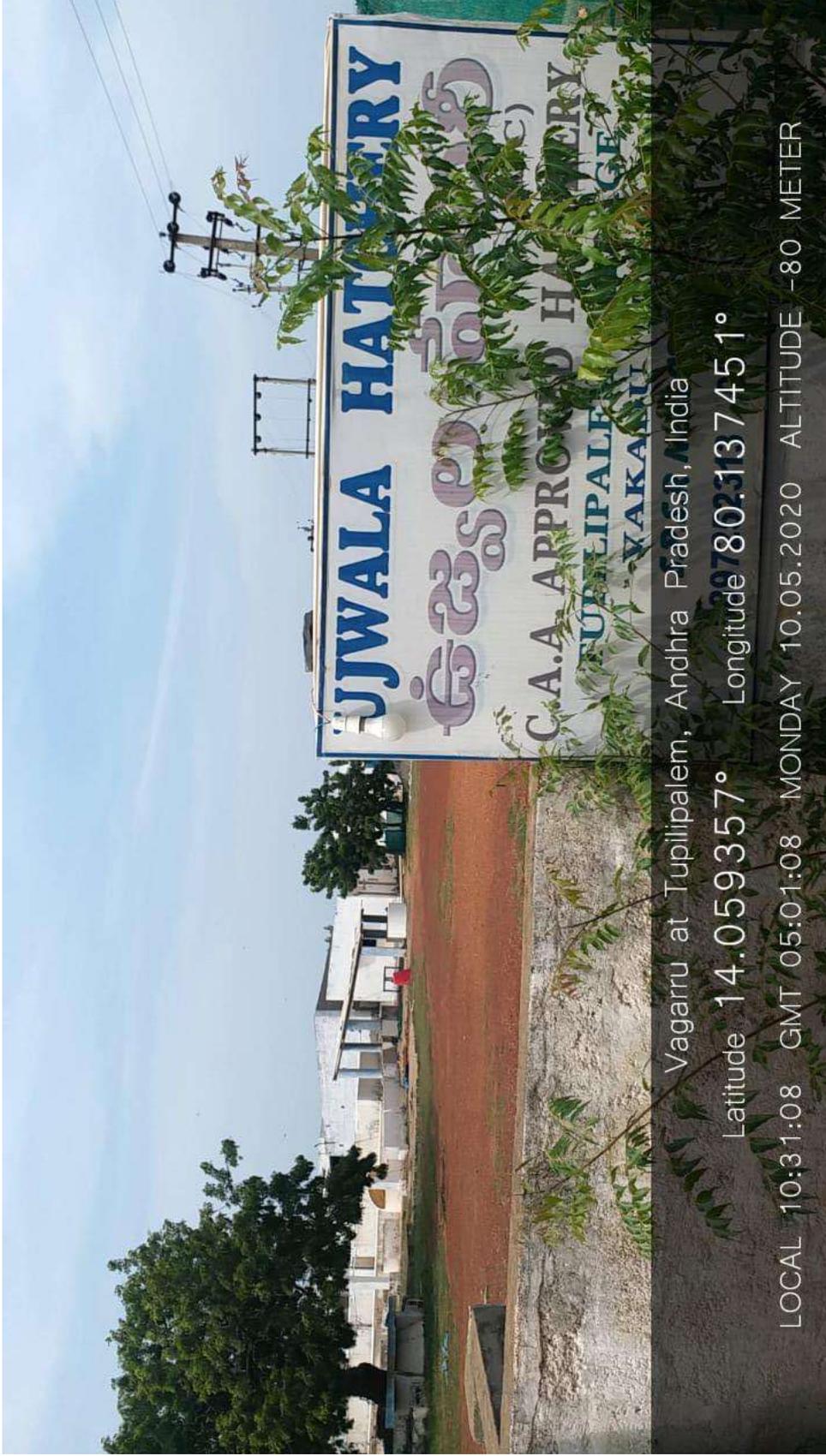
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Data SIO, NOAA, U.S. Navy, NGA, GEBCO  
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S.No	Name of the Hatchery	Village Name	Mandal	Distance FROM LAND FALL POINT IN KM
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2	M/s.Sri Mahalakshmi Hatcheries	Srinivasa Satram	Kota	2.54
3	M/s.VSF Projects Limited	Srinivasa Satram	Kota	2.65
4	M/s.Ujwala Hatchery	Thupili Palem	Vakadu	12.34
5	M/s.Pradep Hatcheries	Thupili Palem	Vakadu	12.31
6	M S HATCHERY PVT LTD	THUJILIPALEM	Vakadu	12.4
7	M/s. C.P.Aquaculture (INDIA) Private Limited	Thupili Palem	Vakadu	12.76
8	M/s.S.S. Hatcheries	Thupili Palem	Vakadu	12.95
9	M/s. Neeva Aero Solutions( KAUSALYA )	Thupili Palem	Vakadu	13.08
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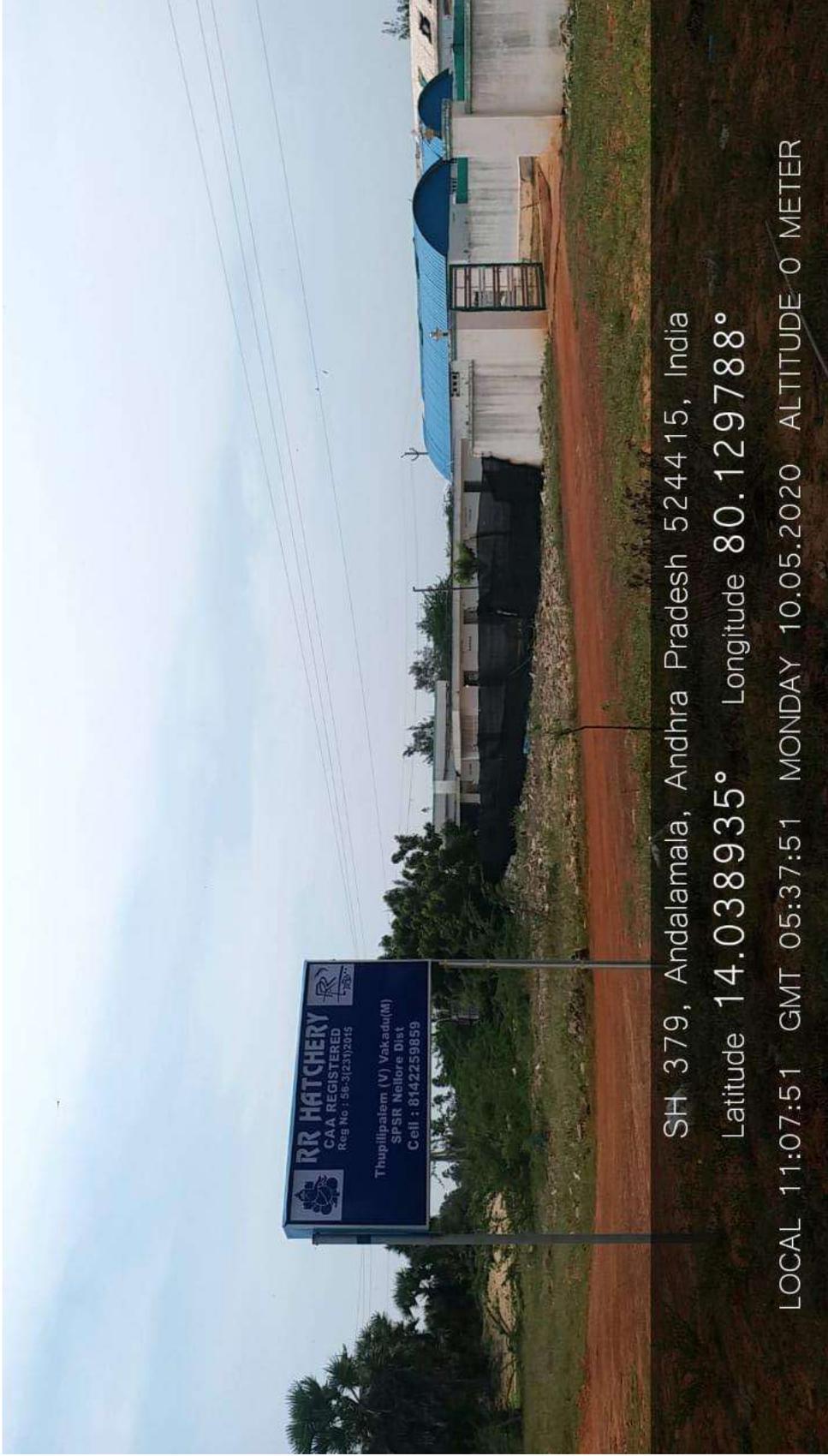
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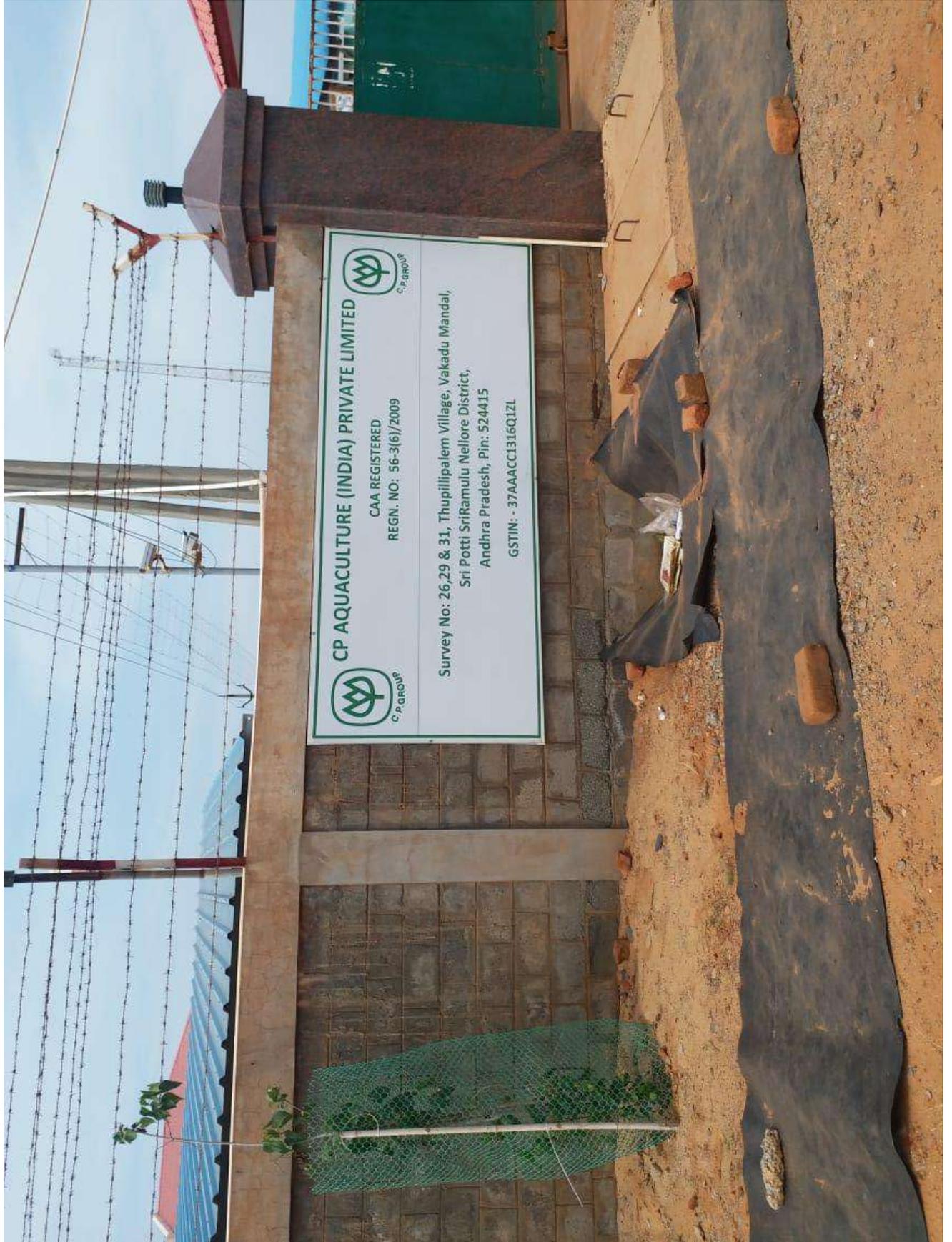


























 **Sri Mahalakshmi**

**Hatcheries**

**CAA REGISTERED**

REGN NO : 56-3 (211) / 2015

Sagar Reddy

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**Kothapatnam, Srinivasa Satram (V),  
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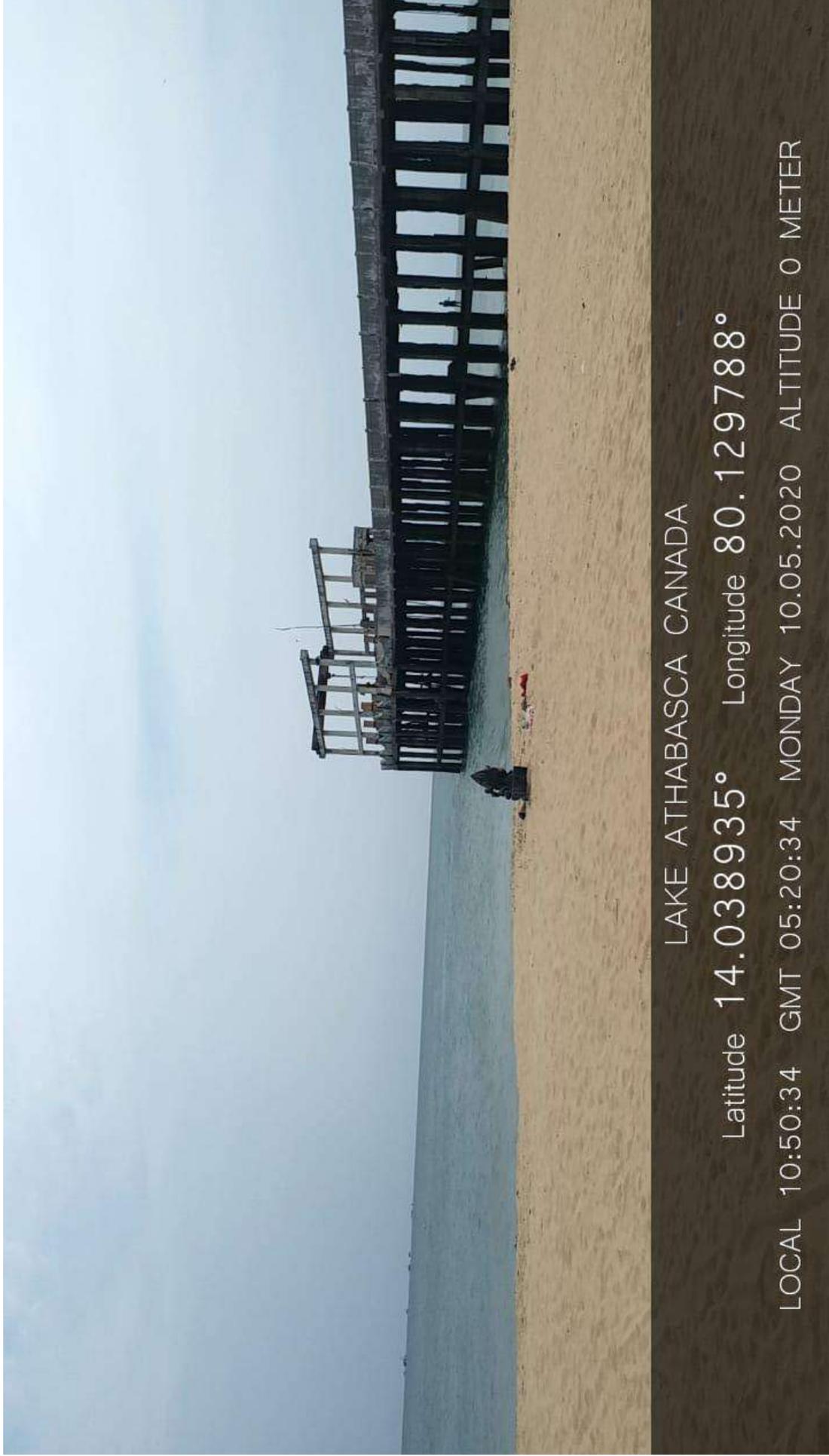
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Longitude

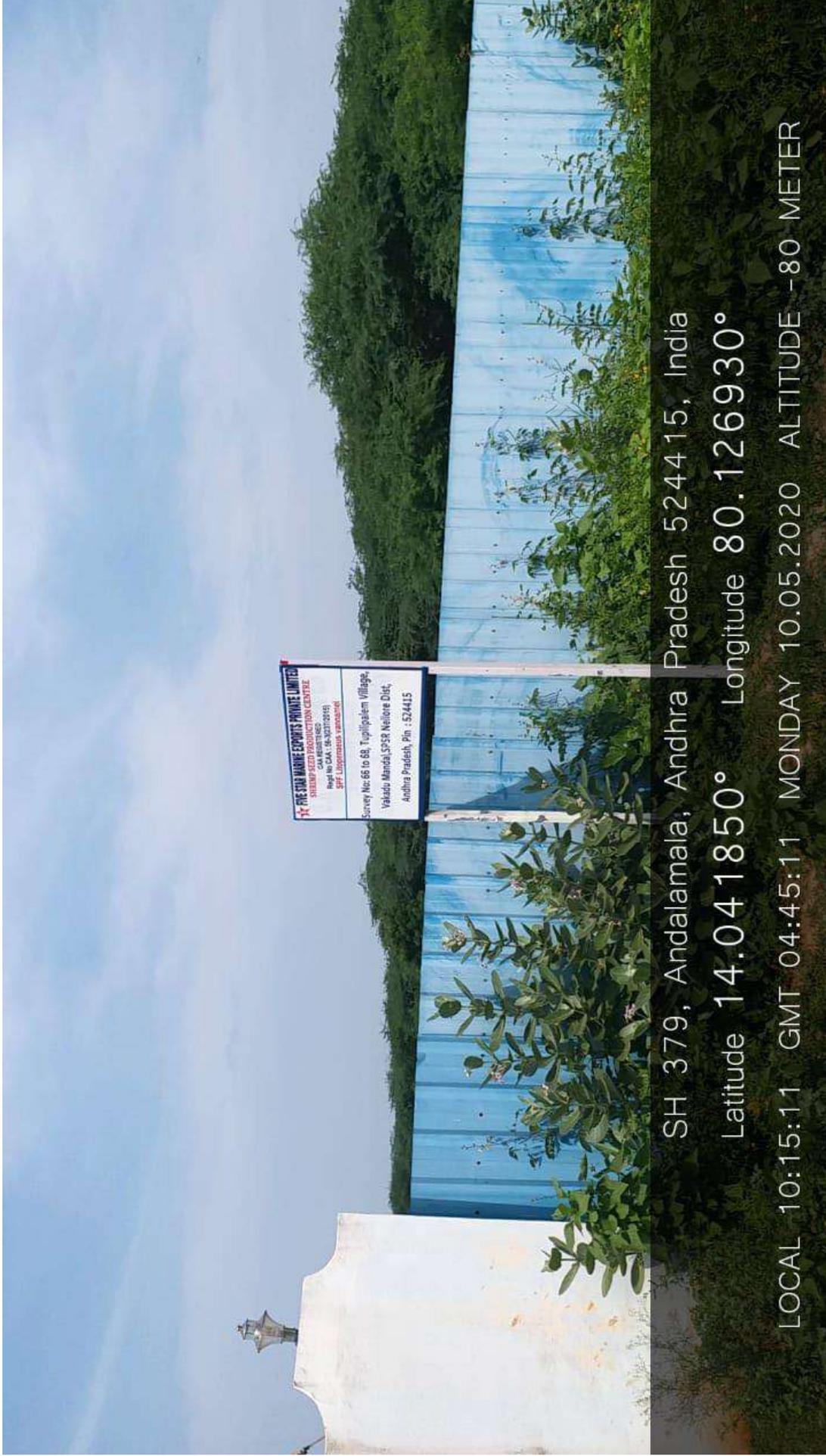
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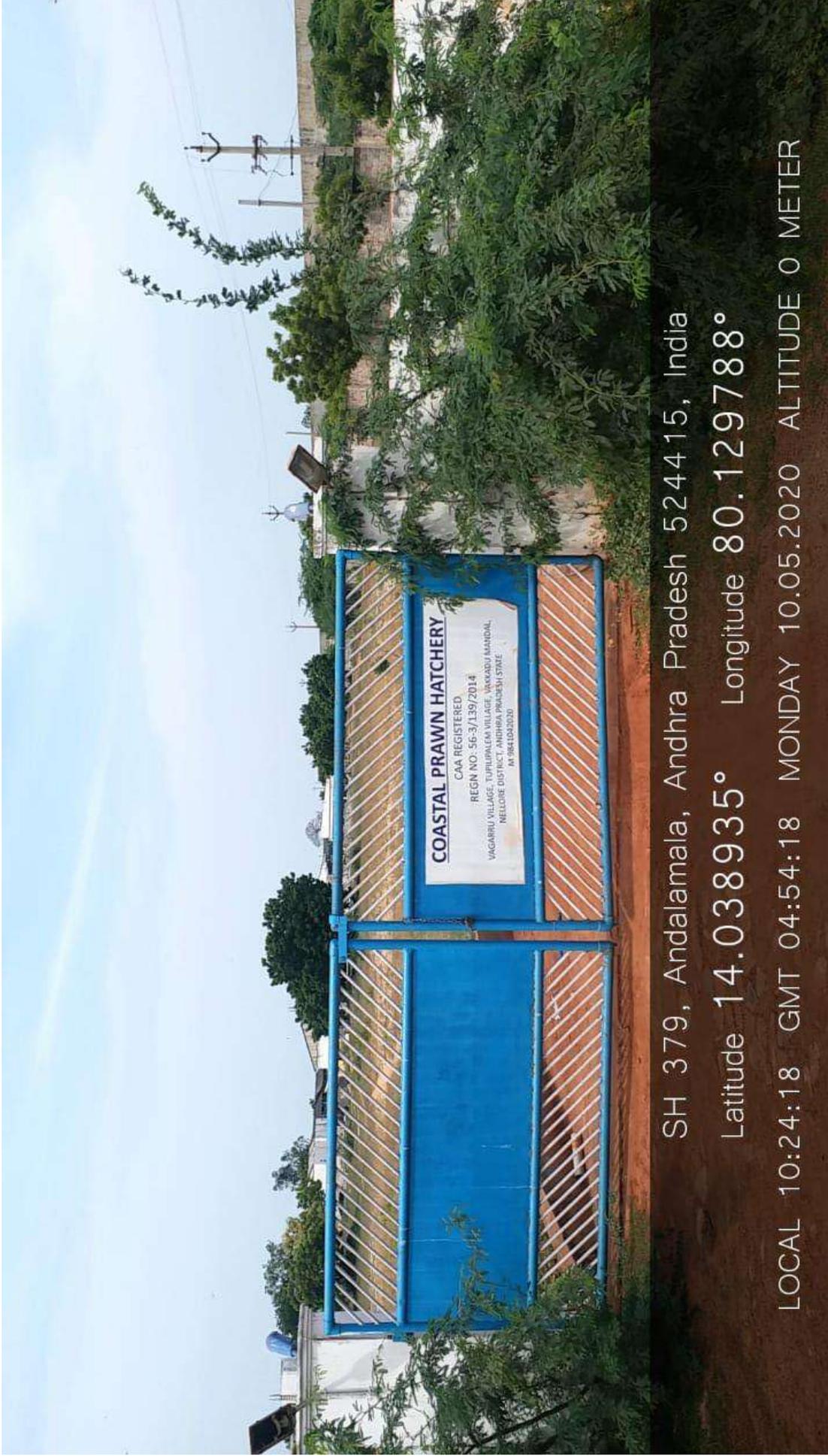
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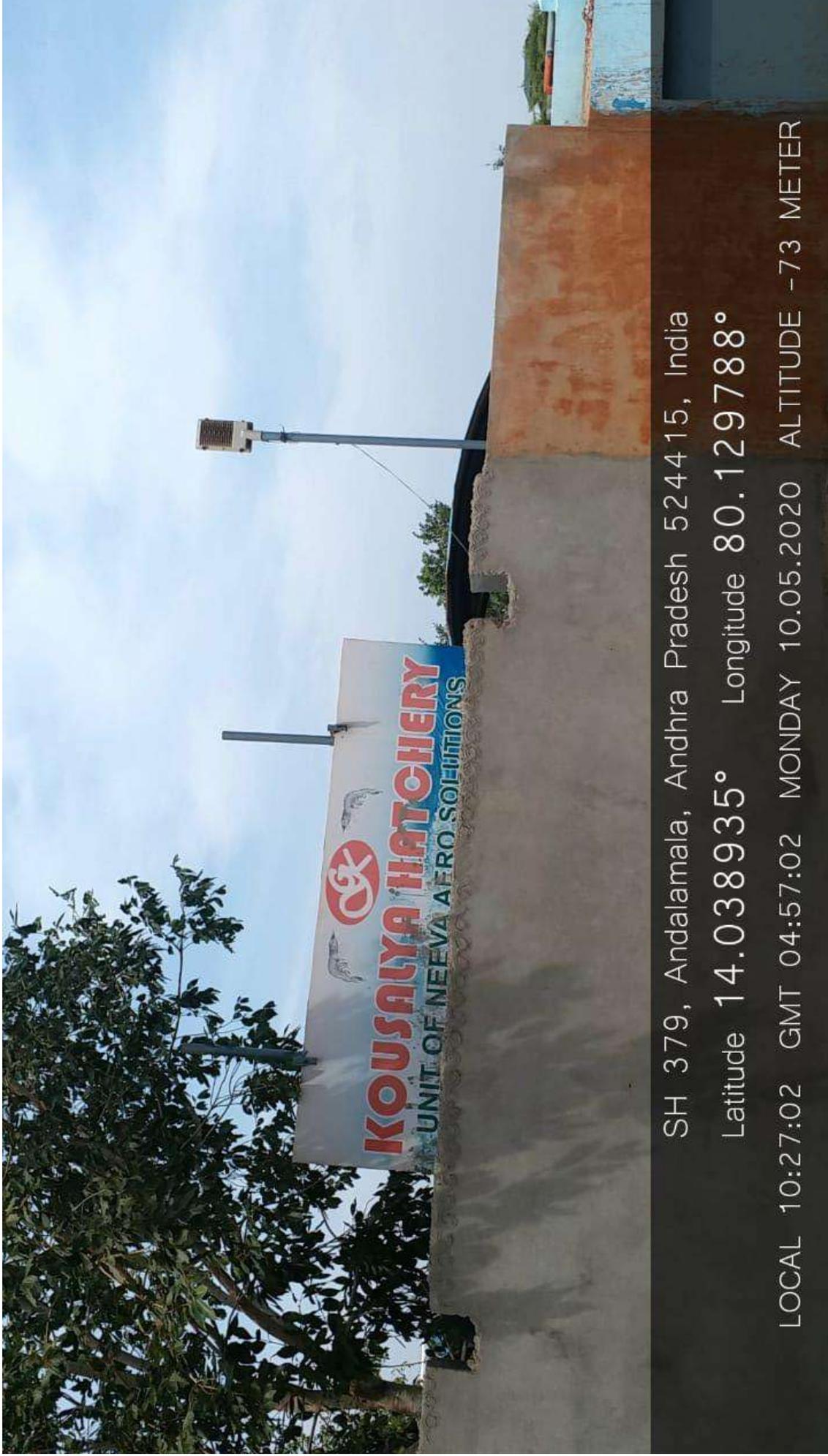




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**UJWALA HATCHERY**  
**ఉజ్వల హాచ్వరీ**  
**C.A.A. APPROVED HATCHERY**  
**TUPULIPALE VAKA**  
**S.P.S.R MARLON**  
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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**O.A No. 126 of 2021**

M/s. Sri  
Mahalakshmi  
Hatcheries

..Applicant

Versus

Union Of India  
& Others

..Respondents

**VOLUME 4**

**TYPED SET OF DOCUMENTS**

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Rangasaran Mohan

**COUNSEL FOR RESPONDENT NO.7**